east coast where the delicious *prawn* fiih are available.

(viii) Problems of opium growers.

श्री चतुर्भुज (झालावाड) : उपाध्यक्ष महोदय, अफीम-उत्पादन कृषक की समस्याओं एवं कठिनाइयां पर केन्द्र सरकार को गंभीरता से विचार करना चाहिए। करोड़ों रुपयों की विदेशी मुद्रा अफीम से प्राप्त होती है। कृषक को आज भी 130 पर के जी है लगा कर कुल 240 रुपए पर के जी मिलता है। विश्व बाजार में 10 हजार रुपए पर के जी मात्र है। अफीम उत्पादन पर तकनीकी प्रणाली पर कुल खर्चा एक बीघे पर 1000 रुपए आता है। करीब 1200 रुपए गम्भीरता आमदनी प्राप्त करता है। उर्वरक, खाद, बीज, पानी, तकनीकी मजदूरों एवं ज्ञान पर कई गुणा खर्चा बढ़ा है, लेकिन पिछले तीन वर्ष में एक भी पैसा अफीम का भाव नहीं बढ़ाया, बल्कि घटाया है। अफीम उत्पादन क्षेत्र घटाया ही नहीं गया है, बल्कि प्रकृति प्रकोप से पीड़ित फसलों को भी राहत देना उचित नहीं समझा गया है।

अत: मेरा आग्रह है कि अफीम का भाव बढ़ाया जाए। अफीम क्षेत्र कम न किया जाए। अफीम क्षेत्रों में और अफीम दी जाए। नारकोटिस बोर्ड में लोक सभा सदस्य लिये जाएं। लोक सभा में एक बिल इस संदर्भ में लाया जाये, जो किसानों के हितों को संरक्षण देने वाला हो।

अत: अफीम उत्पादन लाखों कृषक एवं करोड़ों मजदूरों को संरक्षण प्रदान करने हेतु नारकोटिस नियमाएली पर लोक सभा में प्रतिवर्ष विचार हो।

(ix) Increasing cases of blindness amongst children in the country

SHRI ARJUN STEHI (Bhadrak) : Sir, the high incidence of blindness caused by Vitamin A deficiency and malnutrition amongst the children estimated to be 2,50,000 in developing countries of the world and of them about 30,000 are Indians. This high incidence was pointed out in 1981 by the National Institute of Nutrition and has been recently corroborated by independent studies by Indian Council of Medical Research. According to these, blindness among children ranged from 8.9% in Orissa to 0.6% in Gujarat, in Karnataka, Andhra Pradesh, West Bengal and Tamil Nadu the percentage ranged from 1.1% to 2.9%. In fact, in the International Yeard of Child, it was calculated that 2.5 million children were in varying daerees threatened by Vitamin A deficiency blindness.

An ambitious Central scheme for covering 125 million children at the cost of Rs. 18 crores was announced in 1981. The Institute of Nutrition has developed an oral dose of Vitamin A to be administered every six months.

However, this emphasis on administering concentrated doses of Vitamin A can have only limited effect in the country where the majority of the most vulnerable have little access to clinics. Workers at Primary Health Centres need also to be taught how to recognise the early symptoms of blindness due to deficiency. Educative compaigns will be more effective in the long run.

Therefore, I urge upon the Government to launch immediate frontal attack on blindness taking educative, preventive and curative steps to help control the increasing blindness amongst the children in the country.

14.10 hrs.

DEMANDS FOR GRANTS, 1983-84—*Contd.*

MINISTRY OF IRRIGATION

MR. DEPUTY SPEAKER : We now go to next item. Discussion and Voting on the Demand for Grant under the control of the Ministry of Irrigation.

The House will now take up discussion and voting on Demand No. 67 relating to the Ministry of Irrigation for which 4 hours have been allotted.

Hon. Members present in the House whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, sends slips to the table within 15 minutes indicating the

serial numbers of the cut motions they would like to move.

A list showing the serial number of cut motions moved will be put up on ths Notice Board shortly. In case any Member finds any discrepancy in the list, he may kindly bring to the notice of the Officer at the Table without delay.

Motion Moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1984, in respect of the heads of Demands entered in the second column thereof against Demand No. 67 relating to the Ministry of Irrigation."

Demands for Grants, 1983-84 in respect of the Ministry of Irrigation submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 18th March, 1983		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
MINISTRY OF IRRIGATION					
67.	Ministry of Irrigation	16,69,73,000	1,86,52,000	83,48,65,000	9,32,59,000

MR. DEPUTY SPEAKER : Prof. Rup Chand Pal to initiate the discussion.

PROF. RUP CHAND PAL (Hooghly) : Mr. Deputy Speaker, Sir, in our predominantly agricultural economy, as it has been rightly stated in the Report of the Irrigation Ministry, agriculture plays a very important part. 70 per cent or more than that of the people of our country, directly or indirectly, are dependent on agriculture. Half or a little more than that of the national income is accounted for by agriculture. Even in respect of the foreign exchange earnings, a considerable amount is contributed from the agricultural sector. Irrigation, as all of us will agree, is the backbone of agriculture. If we look at this vital sector, the performance in this vital sector for all these years, if the least is to be said, I can say that it is in total mess.

Day in and day out the claims are made both inside the House and outside that this Government has made a phenomenal progress in different spheres of our economy. Let us have a look at the irrigation sector, such a vital sector of our economy. From the beginning of the Plan period in 1951 upto 1980, out of 206 major irrigation projects, only 30 projects have been completed, Out of 921 medium irrigation projects, 476 projects have been completed. According to the Government figures of 1980, 11 projects are spilling over from the First Plan period, 13 projects from the Second Plan period, 24 projests from the Third Plan period and 10 wrojects from the Annual Plan period of 1968-69. During the last 15 years, speaking on the basis of 1980 figures, the average annual increase in irrigation potential was 1 million hectares. If such a rate of progress continues, you calculate when we shall be able to achieve our ultimate irrigation potential.

There are projects that are coninuing for 15 to 20 years. What is the loss suffered by us during all these years as a result of this delay ? Det is take the cost escalation in respect of only a few projects. Nagarjunasagar project started in 1960. The estimated cost at that time was Rs. 91.1 crores and the latest estimate is Rs. 537 crores. Gandak project started in 1961. The estimated cost was Rs. 36.6 crores. Now the latest estimate is Rs. 415.81 crores.

For eight projects Nagarjunasagar Rajasthan Canal Stage I & II, Kansbuti, Malaprabha, Kallada, Jawa, Gandak and Kosi etc., the total estimated cost was Rs. 386.07 crores and now the latest estimate is Rs. 2,144.71 crores.

Out of a target potential of 59.57 million hectares during this period, our achievement is to the tune of 38.98 million hectares, both major, medium and minor taken together i.e., 20 million hectares backlong. The shortfall is to the tune of 33%. What is the cost of this shortfall ? According to the present estimate, if per hectare cost is Rs. 7,000, then just calculate. We have to bridge the gap of this backlog of 20 million hectares. What is the cost ? It will come to Rs. 14,000/- crores as per 1979 price base.

We are mortgaging our sovereignty and our economy to the IMF, having a loan of Rs. 5,000 crores and, due to your fault—I shall come to that, to the important documents being given by important committees —the people of this country will have to pay Rs. 14,000 crores.

We have invested during the period 1951 to 1982, more than Rs. 15,000 crores. Now, it is being said that we shall cover it up during the Sixth Plan period. It is being claimed that out of 176 major projects, 86 are likely to be completed. Out of 446 medium projects, 419 are to be completed.

What is the total outlay in the Sixth Plan ? The outlay for major, and medium irrigation projects is Rs. 8,458 crores, and for minor irrigation projects Rs. 1,811 crores. We will get Rs. 1,700 crores from institutional sources.

Suppose, an additional outlay of Rs. 2,600 crores is given do you think that this target will be fulfilled ? We are hoping againt hope ! We are living in a world of illusion. Can you imagine the loss that we have suffered till now ?

The other day, the Minister of Agriculture was holding a press conference and, for the first time, he admitted that our food production is declining. It is not the admission of the Minister of Agriculture himself only. What are your statistics ? What is the study made by the international agencies ? Instead of reaching self-sufficiency, we are importing food. We know that you shall say that it is all for creating buffer-stock in our country and all that. But one international study says that the *per capita* availability of food in our country remains static for the last two decades at 170 Kg per year. Our national standard in this respect is far below the international standard.

Do you know that, according to another estimate made by the Planning Commission, 66% people of India do not have enough purchasing capacity to buy food for the major part of the year ? These are not my own statistics. This is a study made by the Planning Commission itself. You have yourself admitted that more than 350 million people of our country live below poverty line. Though in reality number is far more. Not our statistics. At this stage I am not going to enter into question of the manipulations being made regarding the poverty-line, etc. ; I will come to that on a different occassion. What is the loss we have suffered in floods and drought ? Leave alone the loss of precious human lives every year, according to your own admission, you have spent more than Rs. 395 crores per year for floods and about Rs. 200 crores per year on an average for drought. And let us see what is being said now in a very important document submitted on 11th April. The Public Accounts Committee examined the Planning Commission. Where does the fault lie ? You can say that irrigation is a State subject, water is a State subject, but the Planning Commission is involved right from the beginning to the end, from the stage of investigation to sanction, monitoring and in every respect. It is being said here that something is wrong not with the States but with the Planning Commission itself. I am saying that it is in a total mess. Can you imagine, the figures being given to Parliament, supplied by the Planning Commission, by the Ministry, are mostly all wrong ? It has come out here. To an Unstarred Question as to what was the irrigation potential created during the period 1975-76 to 1978-79, the Minister replied : five million hectares. After that, during cross examination it came out that it was for less than that—4.35 million hectares or something like that. Even the Prime Minister was given that figure and she made a broadcast on the basis of that figure. Have you any correct figure ? You are befooling us, you are befooling this House, by giving wrong

figures. Does the Agriculture Ministry agree with the figures given by the Irrigation Ministry ? Here is another example—a difference of two million hectares. And what does this '2 million hectates' mean ? According to the present estimate, the cost per hectare is Rs. 7,000/-. Everything is in a mess. If you look at the figures given by the U.P. Government regarding the ultimate potential and the figures given by the Planning Commission in the Plan document, they are different. This is published by the Government of India, Central Water Commission, it says regarding U.P. about the ultimate irrigation potention of the State as assessed by the Planning Commission and as assessed by the State Government. The Planning Commission says 25.7 million hectares and the State Government says 35.5 million hectares. Come to Bihar. There is big difference here. It is said that the ult mate irrigation potential of major and medium projects, is 6.50 million hectares ; this is as per Annexure 10.2 of the Sixth Plan document ; it is 6.50 million hectares according to the Plan document. But the State Government puts this figure as 9.23 million hectares. One figure is 6.50 million and the other figure is 9.23 million. What are you planning about ?

AN HON. MEMBER : What about West Bengal ?

PROF. RUP CHAND PAL : If the Chair gives me one hour, I can give all the figures.

Now come to utilisation. The backlog of 20 million hectares we could not raise ; we are still living in a world of illusion that we will reach the target by the turn of the century and all those things. Leave that alone. But what is there already, are you in a position to utilise ? 59 million hectares, according to their claim, are the created potential. The utilisation, according to their statisiics, is to the tune of 55 million hectares. 4 million hectares are unutilised. Can it happen in any country ? How much we are losing by failing to utilise it, leave alone the question of seepage, the loss in transmission, the loss in distribution and siltation ? Siltation is a big problem, that is coming up. What is the life of these projects—big projects ? Say 80 to 100 years according to international estimate. In 25 years whatever we have achieved are getting silted.

If we come to the question of data, there are very serious things. It is being said everytime that we are in a position to utilise whatever irrigation potential has been created through minor irrigation. Whom are you hoodwinking ? Whom are you fooling ? What is the experience of the cultivators ? What is the life, what is the capability of a tubewell ? For how many hours are they working ? How many days are they working ? What is the ground-water level ? Is water available or not ? How many pumps are energised ? All these problems are there and it is being repeatedly said that we are utilising it hundred per cent. In reply to such a claim, the document says—the question was whether the Minister of Irrigation had any information about the number of tube-wells remaining out of order in a particular year ? The representative of the Ministry replies, 'We do not keep that information as to how many tubewells are working and how many are not, but the power supply is most uncertain.' Still they conclude that in minor irrigation, in the 30 million hectares potential created, 100% is being utilised. In a country like ours had we been successful in to achieving our targets according to Government statistics and admission, we would have produced 23 to 30 million tonnes more than what we produce today. What is the loss ? 23 to 30 million tonnes we are losing cumulatively. This is the end result of wrong planning, lopsided planning and misplaced priorities and it is now time—the time has come—to have a fresh look. They will say, 'We know. We are not satisfied. We have now included all these in our new 20 point programme. Now we have created a new Ministry for that purpose. Now we have given new guidelines.' But due to inter-State disputes only, projects are not being taken up for execution.

Do you have a national policy regarding water—how much of hydel, how much of irrigation, how to strike a balanee, what is the opinion, the international opinion now going round regarding finding a match between the use of the two sectors ? Have you any national policy regarding the use of river waters ? Just before the discussion, it had been announced, 'We have started one National Water Resources Board with certain functions stated there to be taken up by them.' One of them is the inter-State water disputes.

I will now come to certain very important things regarding the problems being faced by the people living in the Ganga Basin. You know the problem of Ganga—that during the dry season it is not having enough water and the Calcutta port itself is being endangered day by day. 40,000 cusecs of water should be ensured to Bhagirathi and the West Bengal Assembly unanimously, all parties supporting, had taken one resolution—not once but more than once—and on the basis of that resolution, an all Party delegation came.

SHRI CHITTA BASU : Including Congress (I).

PROF. RUP CHAND PAL : Yes, yes, everyone. All Parties supported it. They unanimously passed a resolution that Calcutta port will have to be saved. Calcutta port is the life line and in our national economy it is playing a very important role. What is the step that you are going to take to save the Ganga ? There were many plans earlier and many proposals were there as how to take water, transfer water from this river to that river—just to save the flow, just to augment the flow in the Ganges. Many suggestions came for the augmentation of the flow of Ganga with all the alternatives—storing of monsoon rains, ground water reserves, etc. All these proposals were there but they have not been able to find enough time to take a decision. But, Sir, it is already late and if we do not decide now and take urgent steps, the disaster may come earlier than envisaged.

After this problem of Ganga, I shall try to draw your attention to the measures being taken now. Opinion has been pressed forward and presented by several committees as also by the Public Accounts Committee of Parliament in its latest report.

MR. DEPUTY-SPEAKER : Please try to conclude now.

PROF. RUP CHAND PAL : I am going to conclude.

...that minor irrigation should be taken in right earnest. It is a low cost project, shorter gestation period and people can be made to get involved easily and various schemes like the IRDP, DPAP, NRDP, etc. can be easily implemented, they are labour intensive and so minor irrigation should be taken up in right earnest. I do not say that major and medium projects will not have their use because, at times of drought and vagaries of nature, major and medium projects do play a very vital role and it is very apt and correct that we should have co-ordination between these three—minor, major and medium and that is the correct policy. But here in this respect I would draw the attention of the Government to the problems being faced by certain parts of the country including West Bengal in regard to shallow tubewells of the private farmers purchased with the institutional finance. I draw the attention of the Minister to this that under the erstwhile Small Farmers Development Agency Programme for small and marginal farmers 82% of all holdings in West Bengal are less than 2 hectare. They used to get some subsidy for the projects but with the introduction of IRDP, the criteria for selection of beneficiaries is standing in the way of sanction of this subsidy to small and marginal farmers. This point will have to be looked into that earlier SFDA has been doing something.

Another thing, that project is lying with you for a long time—West Bengal Public Tubewell Irrigation Projects. I will request you to look into that. My suggestion would be that for the consolidation of the gains already achieved by us, all ongoing projects should be tried to be completed. I do not know how it is going to be completed because I do not live in a world of illusion. According to Government estimates, more than Rs. 50,000 crores are required for completion of the balance target of about 71.42 million hectares to reach our ultimate irrigation potential of 113 million hectares.

My next suggestion will be that in a country like ours, irrigation has been given to the State sector. Right, but they should be given ample powers and financial support to complete the projects. Another thing is about the powers of the State Governments. They should have the financial authority.

When we look at the picture of achievements in certain States, we find that the irrigation potential achieved in Punjab is 80%. They are producing more food than others. There are other States (which have high density of population) who could not produce more because of deficit in irrigation potential. There are regional imbalances. So, this point should be looked into at the time

of giving Central assistance. Mr. Deputy Speaker, in your State, it has been said that enough development in irrigation has been made and there is limited scope in certain areas of irrigation. But in Bihar there is ample scope. Punjab has achieved 80%. There are other States like my own State, West Bengal. Much is yet to be done to increase the irrigation potential. There should be a feeling among the people that the Government is trying to remove regional imbalances in terms of irrigation.

Now, my last point is this. During the last Governors' Conference, a suggestion had come that water and power are the two sectors which should come under the jurisdiction of the Centre. I do not agree with it. I hold just that opposite view. Power and Water should be only with the State. The State should be adequately helped with finance and know-how. The failures which we find today are due to wrong planning and shortage of resources. The Planning Commission do not have correct. They are even supplying wrong figures to the Prime Minister who broadcasts on the basis of these figures. Agriculture Ministry has one figure. Irrigation Ministry has another figure.

Regarding productivity, is there any figure, Sir ? No. From the papers with me, it is seen that there is no correct data regarding the difference in yield-per-acre between irrigated and non-irrigated area. Any layman can say that in an irrigated area the yield will be more. But the Planning Commission is unable to say anything about this difference in yield. They have not made any in depth study to find out the difference between the yields of irrigated and non-irrigated area in our country. We have to collect the right date. We have to give the correct priority, the correct perspective. There should be ample powers with the States to implement them. Government should urgently look into the colossal failure in this sector and take lessons for the future. By the turn of the century, with the growth of population, what will be the situation in the food front, we do not know. Now, Sir, my request to the Government would be that they should give serious thought to these developments. Thank you.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : By the turn of the century would have come to power.

SHRI R.P. DAS (Krishnagar) : I beg to move :

"That the Demand under the Head 'Ministry of Irrigation' be reduced to RE. 1."

[Failure to implement flood Control Programme under the Sixth Plan.] (38)

"Thot the Demand under the Head 'Ministry of Irrigation' be reduced to RE. 1."

[Failure to fill up the vacant posts in the Central Water Commission.] (39)

"That the Demand under the Head 'Ministry of Irrigation' be reduced to RE. 1."

[Failure to implement the memorandum of understanding agreed to by the members of the Indo-Bangladesh joint river panel in its 23rd Meeting.] (40)

"That the Demand under the Had 'Ministry of Irrigntion' be reduced to RE. 1."

[Failure to control the hilly rivers of North Bengal and effect proper utilisation of the water and protect the region from sharp erosion.] (41)

"That the Demand under the Head 'Ministry of Irrigation' be reduced to RE. 1."

[Failure to provide alternative jobs to persons working in Farakka Barrage Project as muster roll workers and employees.] (42)

"That the Demand under the Head 'Ministry of Irrigation' be reduced to RE. 1."

[Failure to meet the irrigation requirements for the country as set in the last Annual Plan.] (43)

"That the Demand under the Head 'Ministry of Irrigation' be reduced to RE. 1."

[Failure to bring more areas under irrigation by all avaliable means in West Bengal in view of sharp increase in population in the recent years.] (44)

"That the Demand under the Head 'Ministry of Irrigation' be reduced to Re. 1."

[Failure to put emphasis on bringing additional areas under irrigation by efficient water management by the existing installations.] (45)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to make provision for the West Bengal Deep Tubewell Irrigation Project in the current Annual Plan.] (46)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to build up good relations between the Ganga Basin Water Resources Organisation Staff Union and the management in respect of problems arising out of transfer of employees to far away places from Berhampore Division.] (47)

SHRI CHANDRADEO PRASAD (Verma (Arrah) : I beg to move :

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to complete the work of Buxur-Koilabar embankment in Bihar.] (49)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100"

[Need for pucca lining for the hundred year old Sone Canal.] (50)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need for early completion of the Sandesh Pumping Scheme.] (51)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to provide irrigation facilities through high power pumping scheme within the Buxar-Koilabar embankment plan.] (52)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to provide irrigation facilities through high power pumping scheme for agricultural area along the Canal embankment from Sahar to Koilabar.] (53)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need for proper scrutinty of the expenditure being incurred on irrigation projects in Bihar.] (54)

PROF. AJIT KUMAR MEHTA (Samastipur) : I beg to move.

"That the Demand under the Head "Ministry of Irrigation' be reduced by Rs. 100."

[Need to protect the villages like Patasia Sultanpur and other situated on the bank of Ganga in Samastipur district in Bihar, from being eroded away.] (55)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to assess the progress of irrigation projects not on the basis of expenditure but on the basis of work actually executed.] (56)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to settle dispute over sharing Sone river water in Ban Sagar Project among Bihar and other States.] (57)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to utilise all our resources for irrigation purpose in the country in general and Bihar in particular.] (58)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100,"

[Need to stop soil erosion of cultivable land in the country in general and Bihar in particular.] (59)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to provide more funds for minor irrigation and lift irrigation project in North Bihar.] (60)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to bring all the cultivable land in North Bihar under irrigation.] (61)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to construct an all purpose dam over Kosi river at Barahkshetra.] (62)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to complete Chingia bandh in Dalsingsarai Prakhand of Samastipur district in Bihar to protect the area from the flood ravages.] (91)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to complete excavation of drainage channel to drain out flood water from the area around Tara Dhamaun in Patroi Prakhand of Samastipur district in Bihar.] (92)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to provide sluice gate on the Ganga bandh between Jalalpur and Dhamaun in Patori Prakhand of Samastipur district in Bihar.] (93)

"That the Demand under the Head 'Ministry of Irrigation' be redueed by Rs. 100."

[Need to complete all projects meant to protect any area from floods well before the approaching rainy season.] (94)

"That the Demand under the Head 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to provide sluice gate on Mirjan nallah in Patori Prakhand of Samastipur district in Bihar.] (95)

SHRI RAJNATH SONKAR SHASTRI (Saidpur) ; I beg to move :

"That the demand under the head Ministry of Irrigation be reduced to Re. 1."

[Failure to fully develop the means of irrigation in the country, particularly in U.P., Bihar and Madhya Pradesh.] (63)

"That the demand under the head Ministry of Irrigation be reduced to Re. 1."

[Failure to implement flood control programme under the Sixth Plan.] (64)

"That the demand under the head Ministry of Irrigation be reduced to Re. 1."

[Failure to check the damage to agricu!-ture caused by floods every year.] (65)

"That the demand under the head Ministry of Irrigation be reduced to Re. 1."

[Failure to achieve the targets of irrigation potential in the country laid down in the Annual Plans.) (66)

"That the demand under the head Ministry of Irrigation be reduced to Re. 1."

[Failure to harness the Ganga, Yamuna and Gomti rivers for irrigation purposes.) (67)

"That the demand under the head Ministry of Irrigation be reduced to Re. 1."

[Failure to provide more funds for medium, minor and lift irrigation projects.] (68)

"That the demand under the head Ministry of Irrigation be reduced to Re. 1."

[Failure to utilize for irrigation purposes the water potential of 18,000 per cubic feet in the Ganga river.] (69)

"That the demand under the head Ministry of Irrigation be reduced to Rs. 1."

[Failure to extend the Sharda subsidiary canal in Eastern U.P. and Western Bihar.] (70)

"That the demand under the head Ministry of Irrigation be reduced to Re. 1."

[Failure to release sufficient water into the canals of U.P.] (71)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to control devastating floods in the Ganga, Gomti, Sai and Varuna rivers every year in Varanasi, Jaunpur and Ghazipur areas of U.P.] (72)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to take steps to augment water potential of fast drying up wells in Harhua, Cholapur, Badgaon, Chaubepur in Varansi, Ghazipur and Jaunpur districts of U.P.] (73)

"That the demand under the head Ministry of Irrigation be reduced by Rs.100".

Need for a scientific survey and study of water in the basin of the Ganga river in Varanasi, Ghazipur and Mirzapur.] (74)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

Need to construct dams on Gomti and Sai rivers in Jaunpur for irrigation purposes.] (75)

"That the demands under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to properly and effectively use the Deokali Pump Canal, Jamania Pump Canal, Rajmal Dam, Amora, Bsreji, Gahmar, Deval Pump Canals for irrigation purposes in Ghazipur district of Uttar Pradesh.] (76)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to further extend the lift canals and to release water in them throughout the year.] (77)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to develop the means of irrigation on the basis of command areas already determined.] (78)

"That the demand under the head Ministry of Irrigation be reduced by Rs, 100."

[Need to check the further deterioration in the under-ground water level in eastern districts of Uttar Pradesh Particularly Ghazipur, Varanasi, Balia, Jaunpur, Ajampur & Mirzapur.] (79)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to protect the standing crops from floods every year in Rajwadi Kainthi, Rauna Kalan, Dharhara-Nithar of Varanasi and Patna, Hathora-Hathori, Kharauna Sidhauna, Sedpur Phulwariya, Naisare, Nari Panch Dewara of Chazipur districtand Sarkauni, Jalalpur Chandwak Kerakat and Ratanpur of Jaunpur district.] (80)

"That the demand under head Ministry of Irrigation be reduced by Rs. 100."

[Need to provide flood relief material and other concessions to agriculturists in Varanasi, Ghazipur and Jaunpur districts of U.P.] (81)

"That the demand under the head Ministry of Irrigation be reduced by Rs- 100."

[Need to pay compensation for the crops damaged due to lack of irrigation facilities.] (82)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100,"

[Need to check increasing malpractices in irrigation departments.] (83)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100"

[Need to check misbehaviour of tube-well operators and mechanics towards farmers.] (84)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100".

[Need to provide tube-wells in Varanasi, Ghazipur and Jaunpur districts of Eastern U.P.] (85)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to check erosion of thousands of acres of land every year by floods in Kai;hi and Rajwari in Varanasi district and Chandvak and Jalalpur in Jaunpur district.] (86)

"That the demand under the Ministry of Irrigation be reduced by Rs. 100,"

[Need to provide loans for installation of pumping sets to farmers expenditiously.] (87)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to make tub-wells drains pacca in Uttar Pradesh and other parts of the country.] (88)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100."

[Need to pay Compensation to the owners of houses of the Scheduled Casters and others falling as a result of moisture caused by branch canals of Sharda tributary and main canals in Purenb, Trilochan Mahadev and Murki of Jaunpur district.] (99)

"That the demand under the head Ministry of Irrigation be reduced by Rs. 100.

[Need to check damage to crops due to inundation of thousands of acres of land by canals in Jaunpur and Ghazipur districts every year and to pay compensation to the victims.] (90)

SHRI ARJUN SETHI (Bhadrak) : Mr Deputy Speaker, Sir, we are aware of the fact that our economy is an agricultural economy.

Four out of every five persons are drawing directly or indirectly their sustenance from this primary sector, namely, Agriculture. Hence the development of water resources and virrigation is the imperative need for successful and modern agriculture,

Sir, the hon, Member, who had initiated the discussion on the Demands for Grants of the Ministry of Irrigation, was trying to rub on the wrong side by saying that everything depends on the Central Government, that is, right from the beginning of initiating the proposals for various schemes including the decision-making till their implementation and even the maintenance of those projects, he has said that the Centre is responsible. Sir, we all know that the Ministry of Irrigation at the Centre is a supervisory body and only gives directions regarding the policy matter So, the hon. Member, Shri Rup Chand Paul, has not cared to point out the responsibilities of the State Governments regarding the maintenance of the projects. He has not said anything about how far they have succeded in maintaining those tube-wells because they are the people who executed these projects in the State. We all know that, after Independence, specially after launching of the Five Year Plans, about 61.4 million hectares of irrigation potential have been created and it is barnt that out of it 4 million hectares of irrigation potential could not be utilised. Creation and utilisation of irrigation facilities is not only the concern of the Members sitting on this side alone but it concerns the Members on the other side also. I would like to urge upon the Government that they must see to it that whatever potential has been created on the irrigation side, that must be utilised fully in order to get the maximum return, specially at a time when we are repeatedly hit by drought in different parts of our country, so that these irrigation facilities may cover the maximum rain-fed areas and help reduce our dependence on the monsoon.

Therefore, may first request to the hon. Minister is that he should take immediate and prompt action to see that whatever projects that are still pending in the Central sector and remain to be cleared by the Centre, should be cleared immediatly and this should be given the utmost importance and after the Centre's clearence, these projects must be taken up for execution and completed immediately. The Annual Report of the Ministry states that due to untimely completion of these projects, Government had to spend an enormous money on flood-relief measures as well as on drought relief measures. In this connection, I would like to point out that while replying to some

of the questions the hon. Minister had stated that when a particular project was completed there was a difference between the actual potential created and original potential projected in the project Report.
The Hon. Minister had stated something while replying to guestions in the Rajya Sabha. I would like to quote few sentences from it :

> "There is a lag of about 4 million hectares between the potential created, and the utilization creatod in irrigation. This is mostly due to lack of field channels and other on-farm development works in the Command areas of projects. In some projects, the actual potential achieved is found to be less then the original project potential. So, there is usually a lag of one year between the creation of potential and its utilization, as the reservoirs have to fill up after the completion of the project works, before being utilized."

In this particular case, I would like to point out how our estimate differs from the original estimate that Government had made earlier, while they considered or while they cleared the project at the Central level. Similarly about the Command area, on Monday the hon. Minister had stated while replying to a question, that there had been a colossal loss due to seepage and ahsence of field channels and other factors. He said that an area of 7,43,740 acres of land in the Command area of irrigation projects in nine States were affected by water-logging. He has mentioned only nine States. There are also States from which there is no report. So, there must be some addition to these colossal figures.

I would like to emphasize here that unless we take follow-up measures to see that whatever irrigation potential is created in the country is utilized in the best interests of the people and the farmers, there will be no use of spending on the projects. There will certainly be colossal losses. With regard to the potential created, there should be a monitoring cell. There should be regular monitoring right from the beginning of implementation till the completion of the project. There should also be monitoring to see how far we have utilized the potential which we have created.

In this connection, I would like to point out one aspect relating to my State. We all know that due to floods as well as brought, the loss is colossal all over the country. On Monday, I had put a question. The hon. Minisler, Shri Mirdha had hointed out that there were flood control projects which states had submitted to the Centre. The Centre had also referred them to the States for their comments. There is one case in my State. Here is one flood control project, viz. the Subarnarekha Double Embankment scheme. The Centre had referred this back to the State for its comments more than a decade back, i.e. on 19,2.1971. The Centre had referred this flood control project back to the concerned State Government, viz. Orissa, The hon. Minister has stated on 11th April 1983 that they have not yet received the comments from the State.

The hon. Member from West Bengal, while he was speaking, pointed out that due to lack of follow-up measures, our projects have met this kind of a fate.

In this particular case, I must say that these flood control projects not only relate to Orissa, but there is a portion which concerns the State of West Bengal. They are also somewhere affected by these projects. They have also to send their reaction to the Centre, but they have not yet, what I have understood, sent their reaction to the Centre. Even the Orissa Government has not recomments ragarding these projects. That is why, from 1971 till today, this project is still pending ; there is no action taken in this regard. There are other projects also. Here in reply (a) to the Starred Q. No. 593 dated 11.4.1983, they have mentioned that there are many projects, flood control schemes right from flood control scheme for Baitarni system (post Bhimkund dam conditions) to Bhimkund multipurppose project stage-I on river Baitarni. It concerns the State Government. They have not yet submitted their reaction So, yet submitted their reaction. So, I would like to emphasise that there must be some time-bound programme regarding

implementation of these projects. Otherwise, it will be no use just talking, just making promises to the people that these projects will be taken up very soon or flood control measures will be taken up very soon, etc.

Similarly, there is the scheme to survey of the ground water resources of the Country, Here while replying to the question, the hon. Minister stated that this survey will be completed only after the completion of the Sixth Five Year Plan. If it takes another three years to complete this survey, then how long will they take to complete this survey, then how long will they take to have the scheme implemented for the irrigation of the area which needs immediate irrigation? In the report the hon. Minister has stated, at the Conference of the State Irrigation Ministers at Madras, they have laid stress on the on-going projects and said that on-going projects should be completed during the Sixth Five Year Plan and after it the new projects will be taken up. I support this proposal. Whatever on-going projects remain to be completed must be completed during the Sixth Five Year Plan, Otherwise, the report itself said that there will be time lost as well as there will be escalation of cost. Therefore, I request the hon. Minister to see that whatever potential we have created that should be utilized and the on-goings projects that remain to be completed must be completed in time. The government's target of creation of 3 million hectares of irrigation potential during the remaining years of the 6th Plan is really commendable. But unless follow up measures are taken up, unless at least specific and monitoring cells are created to to monitor the progress of the projects and progress of the steps taken, there will be a backlog of projects which may spill over even to the seventh Five Year Plan. Therefore, support the Demands for Grants of the Ministry of Irrigation. I request the hon. Minister to take these points into consideration. I also request him to take steps to complete at least on-going projects during this Plan itself.

14.56 Hrs.

[MR. SPEAKER *in the Chair*]

श्री राम किंकर (बाराबंकी) : अध्यक्ष महोदय, मैं आपका बड़ा आभारी हूं कि आपने मुझे सिंचाई सम्बन्धी अनुदानों पर अपने विचार व्यक्त करने का अवसर प्रदान किया। आज किसानों तथा सरकार का दुर्भाग्य है कि इन्द्र-देव कुपित होकर पिछले एक सप्ताह से उत्तर भारत के अधिकांश हिस्सों में वर्षा कर रहे हैं और ओले भी पड़े हैं। हमारी खरीफ की फसल भी चोपट हो गई थी। जायद की फसल भी जिसमें शाक सब्जी, फल एवं खाद्यान्न भी बोया जाता है, क्षतिग्रस्त हो रही है। आजादी से पूर्व सवा दो करोड़ हेक्टेयर भूमि में सिंचाई होती थी जबकि 13 करोड़ हेक्टेयर में खेती होती थी। 32 करोड़ हेक्टेयर में से इस समय 17 करोड़ हेक्टेयर में खेती तथा 6 करोड़ में वन हैं। पांचवीं पंचवर्षीय योजना तक साढ़े 5 करोड़ हेक्टेयर में सिंचाई होती थी जबकि खेती 17 करोड़ हेक्टेयर में होती थी। अब तक केवल 33 प्रतिशत सिंचाई की व्यवस्था हो सकी है।

मैं सिंचाई मंत्री का ध्यान उत्तर प्रदेश की शारदा सहायक परियोजना की ओर खींचना चाहता हूं। शारदा सहायक परियोजना पर 315 करोड़ रुपए खर्च हुए और लम्बे अर्से में बनाकर पूरी की गई। उसके द्वारा 14 जिलों में सिंचाई होती है जिसमें दो जिले उत्तर के खीरी लखीमपुर और सीतापुर है। इसके बाद बाराबंकी है। उसके नीचे राय बरेली, प्रतापगढ़, सुल्तानपुर, फैजाबाद, इलाहाबाद, बनारस, गाजीपुर, बलिया, आजमगढ़, जौनपुर इत्यादि 14 जिलों में सिंचाई होती है। इन जिलों को साल के सात-आठ महीने तक खासकर बाराबंकी की धरती से पानी जाता है। इन नहरों से और छोटी नहरों से सीपेज की काफी समस्या है। इन नहरों पर घाघरा से गिरिजा बराज द्वारा पानी गिराया जाता है और फिर शारदा में दूसरा बराज बनाया गया है। 28 किलोमीटर लिंक चैनल हैं और 260 किलोमीटर फीडर चैनल हैं। बड़ी नहर जो फीडर चैनल है, उसका 45 किलोमीटर का भाग दोनों तरफ बाराबंकी में है। इस नहर के

दाहिनी तरफ आज भी पानी की बड़ी समस्या है। पुरानी शारदा कैनाल का टेल एण्ड होने के नाते दाहिनी तरफ का बहुत सा हिस्सा बिना पानी के रह जाता है। कहने के लिए कोई कुछ भी कहे लेकिन टेल एण्ड पर आजतक न कोई सरकार पानी दे सकी है और न आगे ही पानी दे सकने की क्षमता है। क्योंकि आज अराजकता का बोलबाला है, कुछ बड़े लोग लट्ठ, फरसा और बन्दूकें लेकर खड़े हो जाते हैं और टेल एण्ड के किसानों को सींचने के लिए पानी नहीं मिलता है।

दूसरी बात यह है कि पहले चौड़ी नहरें बनने से बड़ी दूर तक सिंचाई हो जाती थी लेकिन अब छोटी नहरें बनने से पानी भी दूर तक नहीं पहुंचता है। इसकी चर्चा मैंने सिंचाई एडवाइजरी कमेटी में भी की थी। यहां से उच्चाधिकारी गए थे और उन्होंने भी यह महसूस किया कि पानी की कमी के कारण किसानों को बड़ी तकलीफ है। मेरा निवेदन है कि इस क्षेत्र में सर्वप्रथम रीमाडलिंग करके जो पुरानी नहरें हैं, जो टेल एंड में पड़ती हैं, उनको ठीक किया जाए तथा पानी दिया जाए। यदि नहरों से पानी देना सम्भव न हो तो उस स्थिति में वहां पर राजकीय ट्यूबेल लगाये जाने चाहिए।

इसके अतिरिक्त शारदा सहायक फीडर चैनल है, जिसके 112 किलोमीटर पर पूर्वी कल्याणी साइफन बना हुआ है और 118 किलोमीटर पर दूसरा पश्चिमी कल्याणी साइफन बना हुआ है। इनमें पानी निकालने की क्षमता ज्यादा है। दुर्भाग्य से जिस वक्त इंजीनियरों ने इसको बनाया, उस वक्त उन्होंने यह सुझाव नहीं दिया कि इन दोनों साइफनों को जोड़ने वाली दोनों कल्याण नदियों को चौड़ा और गहरा बनाया जाए। यदि इसको चौड़ा और गहरा बनाया गया होता तो पश्चिम के दाहिनी तट पर जो हिस्सा पानी में डूबा रहता है, उससे किसानों को छुटकारा मिलता।

दरियाबाद एक समानान्तर नहर है, जिसमें दो नहरें पैरलल चलती है। यदि एक नहर में पानी छोड़ दिया जाता है, तो एक और सीपेज की समस्या पैदा हो जाती है। अगर बन्द कर दिया जाता है पानी, तो उसकी समस्या धीरे-धीरे घटने लगती है। इसके साथ ही साथ यदि दूसरी नहर में पानी छोड़ा जाता है, तो भी इसी प्रकार की समस्या-पैदा होती है। पिछले पांच-छः वर्षों से यह सीपेज की समस्या लगातार रही है। केवल 1979 में जब उत्तर प्रदेश और अन्य जिलों में भंयकर सूखा पड़ा था, तो उस साल सीपेज वाले क्षेत्र में पैदावार ज्यादा हुई थी। सीपेज की समस्या आज भी काफी भंयकर है। मेरे पास रिपोर्ट है, सीपेज के कारण जितना क्षेत्रफल प्रभावित होता है, उससे कम आंकड़े दिये जाते हैं। मैं दावे के साथ कह सकता हूं कि आज भी काफी खेती परती पड़ी हुई है, जहां पर बुआई नहीं हो पाती है। इसलिए मेरा आप के माध्यम से मंत्री महोदय से निवेदन है कि जहां जमीन परती पड़ी हुई है और पिछले चार पांच वर्षों से बुआई नहीं की जाती है, उसका लगान माफ होना चाहिये, उनकी सिंचाई कर मुक्त होना चाहिए। जहां खड़ी हुई फसल सीपेज या नहर टूटने से चौपट हो जाती है, उसका सरकार को मुआवजा देना चाहिए।

उत्तर प्रदेश में लॉ एंड आर्डर नाम की कोई चीज नहीं है। वहां मनमानी की जाती है। सारी गलत रिपोर्ट सरकार को दी जाती है। राष्ट्रीयता की भावना न तो सरकारी आदमियों में है और न आम जनता में इतनी है। देश का नेशनल करैक्टर क्या था? और अब 35 सालों की आजादी के बाद क्या है? इस पर विचार करना पड़ेगा। अकेले बाराबंकी में निचली जमीन और नहरों के कारण 585 मिलियन घन मीटर पानी की वहां क्षमता है। इस क्षमता से 1500 नलकूपों को फीड किया जा सकता है। उत्तर प्रदेश में पंचवर्षीय योजना में 2200 नलकूपों का प्रस्ताव है। यदि

इतने नलकूप एक ही जिले में लगा दिए जाये तो और स्थानों पर उसका समाधान किस प्रकार से किया जा सकेगा।

शारदा परियोजना से 20 लाख हैक्टेयर कृषि योग्य भूमि की सिंचाई हो सकती है। है। जबकि 19.23 लाख हैक्टेयर की सिंचाई की व्यवस्था जून 1983 तक हो जाएगी। शारदा सहायक परियोजना में बैराज बने हुए हैं। गोमती जल सेतु पूर्वी एशिया में अपने किस्म का एक निराला जल सेतु है। इस पर 22 करोड़ रुपया खर्च हुआ है। इससे एक बून्द पानी भी नहीं गिरता है। आप भाखड़ा नांगल को देखिए, यहां भी सीपेज की समस्या है, लेकिन यहां आज भी एक बून्द पानी नहीं गिरता है। इसको बाहर से लोग देखने के लिए आते हैं। शारदा परियोजना के अन्तर्गत 13,400 किलो-मीटर लम्बी नहर है, जिसमें 7 हजार किलो-मीटर नई नहर और 6,400 पुरानी, जिसको ठीक कर के पानी चलाया जा रहा है।

मान्यवर, आज जल की जो क्षमता है उस का 40 प्रतिशत जल बेकार जाता है, जिसमें नहर के कच्ची होने या किसी अन्य वजह से या लोगों की लापरवाही की वजह से काफी पानी बरबाद हो जाता है। इस को ठीक किया जा सकता है, यदि प्लास्टिक की चादरें लगा दी जाय या जहां जमीन की सतह से ऊंची नहर है उसको पक्का कर दिया जाय तो सीपेज रुक सकता है और समस्या का समाधान हो सकता है।

आज सरकार नहर के दोनों किनारों पर ड्रेन्ज बना रही है, जल-निकासी के लिये, लेकिन उन ड्रेन्ज की सफाई नहीं करते हैं और न उन के पानी को नदी या नाले में गिराते हैं, जिस से एक जगह की मुसीबत दूसरी जगह पर छोड़ देते हैं। ड्रेन खोदने का नियम यह है कि ड्रेन नीचे से खोदी जाय और नहर ऊंचाई से खोदी जाय, लेकिन यहां उल्टा काम होता है। जो जूनियर इन्जीनियर या उच्च अधिकार होते हैं वे ठेकेदारों से मिल कर गलत लाईनिंग लगा देते हैं, गलत जगह पर नहर को खोद देते हैं। नतीजा यह होता है कि किसान को कोर्ट में जाना पड़ता है, वह स्टे आर्डर ले आता है और काम 10 वर्ष के लिये रुक जाता है। मैं निवेदन करना चाहता हूं कि ऐसे अधिकारियों को तम्बीह की जाय, उन के खिलाफ एक्शन लिया जाय। आज न जाने कितनी नहरें इस तरह से पड़ी हुई हैं, बाराबंकी में ऐसी बहुत सी शिकायतें हैं।

भारत वर्ष में जो जल उपलब्ध है, अगर हम उस का पूरा सदुपयोग कर सकें तो 2 करोड़ हैक्टेअर सिंचाई की एडीशनल वृद्धि की जा सकती है। मान्यवर, राजाध्यक्ष कमेटी ने कुछ ऐसी सिफारिशें की थीं जो बहुत ज्यादा महत्व-पूर्ण हैं। उन्होंने कहा था— दो या दो से अधिक राज्यों में नहर और नदियों को लेकर जल विवाद हो तो उन को तीन महीने के अन्दर समाप्त कर देना चाहिये। अगर तीन महीने में समाप्त नहीं होते हैं तो केन्द्र को चाहिये कि वह ट्रिब्यूनल नियुक्त कर दे और ट्रिब्यूनल को भी तीन महीने में फैसला कर देना चाहिये। उन्होंने यह सुझाव भी दिया था कि ऐसा फैसला जो हो उस के विरुद्ध कोर्ट में नहीं जा सकेंगे। इसके अतिरिक्त एक और अच्छा सुझाव दिया था जो उद्योगपति अपने उद्योग धन्धे व कल-कारखाने लगाना चाहते हैं उनको अपना पैसा खर्च कर के बिजली का उत्पादन करना चाहिए, उन के लिये बिजली की व्यवस्था सिंचाई हेतु बिजली की कटौती करके नहीं होनी चाहिये।

मान्यवर, पिछली पांच पंच वर्षीय योज-नाओं में सिंचाई के क्षेत्र में हमने क्या प्रगति की है मैं उस की ओर आप का ध्यान आकर्षित करना चाहता हूं। प्रथम पंच वर्षीय योजना में 1951 से लेकर 1956 तक 80 करोड़ रुपया का तथा 456 करोड़ रुपए की अतिरिक्त व्यवस्था करके 262 लाख हैक्टेयर में सिंचाई की क्षमता बनी। 1956 से 1961 के बीच 522 करोड़ रुपये की व्यवस्था की गई और 291 लाख हैक्टेयर की क्षमता हुई। 1961 से 1966 में 909 करोड़ रुपये की व्यवस्था की गई और

336 लाख हैक्टेयर की क्षमता हुई, 1966 से 1974 में 1750 करोड़ रुपये की व्यवस्था की गई और 442 लाख हैक्टेयर की क्षमता हुई। 1974 से 1978 में 3073 करोड़ रुपये की व्यवस्था हुई और 521 लाख हैक्टेयर में सिचाई की क्षमता बनी। छटी पंचवर्षीय योजना के दौरान 137 लाख हैक्टेयर अतिरिक्त भूमि में सिचाई की व्यवस्था की गई है।

कल्याणी नदी पर जनता सरकार के वक्त साढ़े उन्चास (49 5) लाख रुपये स्वीकृत हुए थे तथा 1982 तक 22 लाख रुपये खर्च हुए। मैं उस क्षेत्र में गया था। 22 लाख में से यदि 12 लाख भी खर्च हुए हों, तो मैं समझता हूं सही खर्च हुए हैं, लेकिन ऐसा नहीं है। वहां एक अधिकारी थे, संजोग से उनके एक ओर उच्च अधिकारी लखनऊ में थे और दुर्भाग्य से उनके एक मंत्री भी सरकार में थे, नतीजा क्या हुआ ? वहां पर 45 लाख रुपये गड़बड़ घोटाला हुआ। बाराबंकी सिचाई विभाग में जो आज अधिकारी आये हैं उनकी कोई जिम्मेदारी उस सम्बन्ध में नहीं है। उनके पास सिवाय लीपापोती करने के और कोई चारा नहीं है।

मान्यवर, खेत और नालियों के सम्बन्ध में मैं कहना चाहता हूं। सिचाई की क्षमता तभी बढ़ सकती है जबकि खेत समतल हों नालियां ठीक बनी हों। किसानों में भी जागरूकता होनी चाहिए और देश में नेशनल कान्सेसनेस होनी चाहिये। इस सम्बन्ध में मेरा आप से निवेदन है कि ये जो ब्लाक कमेटियाँ होती हैं, इनकी मीटिंग्स में रबी और खरीफ की फसल के समय खास तौर पर नहर विभाग के अधिकारियों को जाना चाहिए और पानी के महत्व को समझाना चाहिए। प्रदेश सरकारों को भी सिचाई के सम्बन्ध में जागरूकता पैदा करनी चाहिए।

मान्यवर, श्री केदार पांडे ने 1982 में यह कहा था कि 60 फीसदी सीपेज वाली नहरों पर प्लास्टिक की चादरें बिछायी जाएंगी। जहां यह समस्या है, उनमें से कुछ राज्यों में चादरें बिछायी गयी हैं। यह चीज लाभदायक है। नहर के किनारों को भी पक्का करना चाहिए।

अभी हमें जो रिपोर्ट मिली है उसके मुताबिक पूरे हिन्दुस्तान में 1981 तक 37 हजार, 993 नलकूप थे जिनमें 19 हजार 331 नलकूप उत्तर प्रदेश में हैं। उनमें कितने लूले और लगड़े या बीमार हैं, यह हम नही बता पायेंगे।

अभी वाटर लोगिंग की रिपोर्ट भी आयी है। हिन्दुस्तान भर में 22 सूबे हैं और 9 यूनियन टेरीटरीज हैं जिनमें से केवल 9 सूबों की रिपोर्ट आयी है जिनके मुताबिक 7 लाख 43 हजार 740 हैक्टेयर भूमि में वाटर लोगिंग है जिसकी वजह से इतना नुकसान हो रहा है।

मान्यवर, बहुत पहले डा० के० एल० राव एक प्रसिद्ध इंजीनियर सिचाई मंत्री थे। उनकी एक योजना थी कि गगा को कावेरी से मिला दिया जाए। 1971 में वह योजना यूनाईटेड नेशंस डवलपमेंट प्रोग्राम के पास भेजी गयी। वहां से 1973 में वह रिपोर्ट विस्तार पूर्वक बन कर आयी। वह वृहत्त रिपोर्ट है और उसके मुताबिक यह काम चल सकता है। पाँच वर्ष में इसके सर्वे का काम पूरा होगा और तीस वर्ष में इसका कस्ट्रक्शन का काम पूरा होगा। प्रतिवर्ष कंस्ट्रक्शन वर्क पर 11 सौ करोड़ रुपये खर्च होंगे। इसके बारे में एक दूसरी राय यह थी कि हिमालय पहाड़ पर जब भयकर वर्षा होगी, तभी पानी का जल प्रवाह कावेरी में अच्छा रहेगा, अन्यथा औसत भी बरसात होगी तो कावेरी में फलो नहीं रहेगा। इसके लिए पटना से दो सौ मील चलने के बाद दो हजार फीट की ऊंचाई पर एक बांध बनाना पड़ेगा और वहां से पानी लिफ्ट करना पड़ेगा जिस पर 7 हजार 5 सौ मेघावाट बिजली लगेगी। उसके आगे कृष्णा नदी के पास पहुंचने के बाद फिर तीन सौ फीट ऊंचा बांध बनाना पड़ेगा और पानी लिफ्ट करना पड़ेगा। इस सारे काम पर एक बहुत बड़ी रकम खर्च होगी।

मान्यवर, एक दूसरी योजना दस्तूर योजना है जो कि इस से कहीं अच्छी साबित होगी। उसमें हिमालय पहाड़ से बरफ से निकलने वाली

नदियों का रावी से ले कर ब्रह्मपुत्र नदी तक नहर बनाने की बात है। उस पर बिजली की कम खपत होगी। इस योजना में दक्षिण भारत और पश्चिमी घाट पर करीब नौ हजार किलो मीटर लम्बी नहर बनाई जाएगी और उसके द्वारा जो पानी अरेबियन सागर में जाता है, वह पानी तमिलनाडु और दक्षिणी पठार की तरफ ले जाया जाएगा और बोम्बे शहर को भी पीने हेतु भेजा जाएगा।

मान्यवर, आपके राजस्थान में बहुत दिनों से एक राजस्थान नहर की योजना चल रही है जो कि रुपये पैसे की कमी की वजह से क्रियान्वित नहीं हो रही है. उस पर ज्यादा ध्यान देना चाहिए। मेरी राय में यह योजना गंगा-कावेरी योजना से अच्छी होगी। इस नहर को यदि हिमालय पहाड़ की नदियों का पानी दिया जाए तो यह योजनाबहुत कामयाब हो सकती है।

श्रीमती गुरबिन्दर कौर ब्रार (फरीदकोट) स्पीकर साहब, सेंचुरी के शुरू में रायल कमीशन ने अपने फैसले में लिखा था—

Agriculture in India is a gamble on the rain

आजादी मिलने के बाद यह हम नहीं कह सकते। इंडीविजुअल के लिए हो सकता है लेकिन मुल्क में ऐसी हालत नहीं है कि हमको बाहर से मंगाना पड़े। बफर स्टाक के लिए अलग बात है।

आप हमको यह देखना है कि किस तरह से कृषि उत्पादन को बढ़ाया जाए। इसको बढ़ाने के लिये सिंचाई की खास आवश्यकता है। जब आजादी मिली उस वक्त 20 मिलियन हैक्टेयर जमीन में सिंचाई होती थी। 1970-71 तक 38.01 मिलियन हैक्टेयर में सिंचाई होती थी। 1970-71 तक 38.01 मिलियन हैक्टेयर में सिंचाई होती थी। 1975-76 में 43.65 मिलियन हैक्टेयर में सिंचाई होती थी और 1980-81 तक 55.60 मिलियन हैक्टेयर में सिंचाई होती थी। अगर इसको अच्छी तरह से देखें तो पता चलेगा कि 1950-51 से 1970-71 तक एक मिलियन हैक्टेयर प्रतिवर्ष सिंचाई इक्रीज हुई और 1970 से 1980 तक 2 मिलियन हैक्टेयर प्रतिवर्ष इंक्रीज हुई। छटी पंचवर्षीय योजना में 3 मिलियन हैक्टेयर तक बढ़ाने की योजना है सेंचुरी के अंत तक 113 मिलियन हैक्टर एरिया सिंचित करने की योजना है। यह तभी हो सकता है जब आधुनिक टेक्नालाजी का ज्यादा से ज्यादा इस्तेमाल किया जाए। प्रधान मंत्री जी ने भी अपने बीस सूत्री कार्यक्रम में सिंचाई को प्रथम प्रायरिटी दी है। आइडिया यह है कि फूड एण्ड फाडर के उत्पादन को स्थिर रखा जाए और बढ़ाया भी जाए।

13.19 Hrs.

[SHRI R.S. SPARROW *in the Chair*]

देखना यह है कि हमारे यहां कई जगह फ्लड आता है और कई जगह सूखा पड़ता है। अब सोचने की यह बात है कि जहां फ्लड है वहां का पानी सूखाग्रस्त इलाकों में किस तरह से पहुंचाया जाए। दस्तूर प्लान के बारे में मैं बाद में कहूंगी। यह महत्वपूर्ण मामला है। इस ओर ज्यादा तवज्जह देने की आवश्यकता है। सिंचाई को कोर सेक्टर में शामिल किया जाए। 1980 तक 55.60 मिलियन हैक्टेयर सिंचित क्षेत्र था। सिंचित क्षेत्र कई तरीकों से बढ़ाया जा सकता है।

दो-तीन किस्म के मेजर, माइनर और मीडियम इर्रीगेशन प्रोजेक्ट्स हैं। सिक्स्थ फाइव इअर प्लान में कितनी एलोकेशन हुई है, वह मैं आपको बताना चाहती हूं। 1980-81 में 10,203 करोड़। इंस्टीट्यूशनल सोर्सेज से भी हमें 1,700 करोड़ मिलने की उम्मीद है। कमान्ड एरिया डबलपमेंट के लिए भी तकरीबन 850 करोड़ रखे हैं और टोटल आउट-ले 12,750 हो जाता है। मिर्धा जी ने अपनी स्पीच में कमान्ड एरिया डवलपमेन्ट प्रोग्राम पर ज्यादा जोर दिया है। जो हमारे पहले मिनिस्टर थे उन्होंने दो दफा अपनी स्पीच में नेशनल वाटर डवलपमेंट एजेन्सी के बारे में बताया

है। मिनिस्टर साहब से यह कहना चाहती हूं कि जो परफारमेंस बजट आपने दिया है उसमें 5000 करोड़ का प्लान बनाया है। 28 अक्तूबर 1981 के एक अखबार में मैंने देखा उसमें लिखा था "50,000 करोड़ प्लान टू टैप वाटर रिसोर्सेज।" अपने जवाब में मन्त्री जी अच्छी तरह इस बारे में एक्सप्लेन कर दें जिससे हमें कुछ जानकारी हो सके। इरीगेशन और एग्रीकल्चर का सारा काम जो सेन्टर का है वह स्टेट सैक्टर को चला जाता है। इसका सारा डवलपमेन्ट स्टेट द्वारा ही किया जायेगा। जितने भी पालिसी प्रोग्राम्स बनते हैं, वे इरीगेशन मिनिस्ट्री द्वारा बनाए जाते हैं। देखना तो यह है कि जो हमारे पास इरीगेशन पोटेन्शियल है उसको ज्यादा से ज्यादा किस प्रकार एफीशियेटली इस्तेमाल करें और जो पर-यूनिट एरिया प्रोडक्शन है वह उसके मुकाबले में ज्यादा बढ़ाया जाए। ऐसा लगता है कि इसमें कुछ गैप है। इस गैप को जितना हम कम करेंगे नेचुरली प्रोडक्शन बढ़ जायेगा। यह गैप जो है वह इरीगेशन पोटेन्शियल में और जितना यूटिलाइज करते हैं, उसमें होता है। फ्लड्स और सूखे को देखते हुए नेशनल वाटर डवलपमेंट एजेन्सी को 8 जुलाई 1982 में बनाया गया। इसमें इन्होंने नेशनल पर्सपेक्टिव फार वाटर रिसोर्सेज डवलपमेंट के बारे में फिजीबिलीटी रिपोर्ट तैयार करनी है। इसके दो कम्पोनेंट्स हैं। एक तो पेनीनसुलर रिवर्स और दूसरा हिमालयन रिवर्स। यह मैं नहीं कहना चाहती कि इन दरियाओं से कम स्टोरेज किया जाए और फिर लिफ्ट इरीगेशन से पानी लाकर ड्राउट प्रोन एरियाज को दिया जाए। डा० दस्तूर की प्लान को गारलेन्ड प्लान कहा जाता है। अभी जो मिनिस्ट्री ने कहा है वह नेशनल पर्सपेक्टिव प्लान फार वाटर रिसोर्सेज डवलपमेंट है। इनका आइडिया यह है कि गंगा और ब्रह्मपुत्र को कावेरी से मिलाया जाए। वेस्ट साइड या उड़ीसा के कोस्ट पर जो दरिया जाते हैं और उनमें जो बाढ़ आती है, उनके पानी को इकट्ठा करके ड्राउट प्रोन एरियाज को दिया जाए।

उससे यह फर्क पड़ेगा कि तकरीबन 35 मिलियन हैक्टर्स ऐडीशनल इर्रीगेशन पोटेंशियल बढ जायगा। मंत्री जी बतायें क्योंकि इसमें लिखा है फारफोरमेंस बजट में कि The schemes for surveys and investigations is estimated to cost about Rs. 107 crores and is expected to be completed in a period of 7 to 10 years. तो मैं जानना चाहती हूं कि जो इतना बढ़िया प्लान है इसमें टोटल कितना टाइम लगेगा? तब कह सकेंगे कि हमारा ऐग्रीकल्चर गैम्बिल नहीं है रेन पर। तो कब तक इस पर मास्टरी कर सकेंगे?

दूसरे जो फ्लड कंट्रोल का प्रोग्राम है यह बहुत ही अच्छा है :

The Central Water Commission is responsible for the coordination of flood control and drainage works being carried out in the country.

और अभी अभी मैं पढ़ रही थी आपने फ्लड कास्टिंग इन्टर स्टट रिवर पर की है। चौथी प्लान में कहा है :

There are flood-prone basins of Ganga, Brahamputra, Narmada, Tapti and Tiesta.

यह तीसता वही है जो सिक्किम से निकलती है और coastal areas of Orissa.

इसके दो सेंटर्स आपने रखे हैं एक पटना में चीफ इंजीनियर के अन्डर और दूसरा साउथ आफ हैदराबाद। आपने उनको भी कहा है :

Hydraulic and forecasting systems are being improved and modernised. The word "modernised" is very important.

जो तमिलनाडु में कहत पड़ा है, वहां का सिस्टम इतना पुराना है जो चोला किंग्स के समय का है। तो जिस वक्त साउथ वेस्ट मानसून न हो और सिस्टम मौडर्नाइज न होने की वजह से जो इस वक्त पानी की कमी है इसको समाप्त किया जाय। तो इसका मौडर्नाइजेशन करना बेहद जरूरी है। जो स्कीम बनी है मंत्री जी इसको एक्सप्लेन कर दें।

अ—आप लॉन्स बगैरह भी देते हैं फ्लड कंट्रोल वर्क्स के लिये, और उसके आगे जाकर कमान्ड एरिया प्रोग्राम है जो महत्वपूर्ण है जिससे तकरीबन ज्यादा से ज्यादा, पौडक्शन बढ़ सकता है, उसके बारे में मैं आगे बात करूंगी।

अब जो आपने माइनर इर्रीगेशन शुरू की है deep wells, boring well, deep-pipe tubewells, etc.

इसके साथ ही साथ सरफेस वाटर और स्टोरेज स्कीम, लिफ्ट इर्रीगेशन आ गया। तो मतलब यह हुआ कि :

The physical features of irrigation projects and agricultural development are closely linked.

इनमें आपस में कोआर्डिनेशन करना है तभी काम बनेगा। अब यह देखना है कि कैसे ज्यादा से ज्यादा फायदा ले सकते हैं। अगर पानी पर पूरा कंट्रोल हो क्योंकि पानी कोस्टली इनपुट है एग्रीकल्चर के लिये। आपने कमान्ड एरिया प्रोग्राम में क्रेडिट भी लेने के लिए जमींदार को मदद करनी है। ऐसे ही पानी कोस्टली इनपुट है और इसकी तरफ आपको पूरी तवज्जह देनी है।

पहले जमाने में तो क्या होता था कि रेन पर किसान को डिपेंड करना पड़ता था और अगर बारिश हो गई तो अच्छा कनक पैदा हुआ, नहीं तो नहीं हुआ।

लेकिन आजकल आप सब जानते हैं कि कितना फर्टिलाइजर देना है, 5 पानी देने हैं और इतने-इतने महीने के बाद देने हैं। उसके बाद जो आप मल्टी-क्रापिंग करना चाहते हैं, वह पानी के बगैर हो ही नहीं सकती है।

दूसरी चीज यह देखनी चाहिये कि ड्राउट-प्रोन एरिया से मैक्सीमम प्रोडक्शन हमने कैसे लेना है। आप लेबोरेटरी में सब टेस्ट कराते हैं और पालिसी प्रोग्राम बना देते हैं लेकिन सबसे जरूरी बात यह है कि उसे लेबोरेटरी से लैंड पर कैसे ले जायेंगे? मेरा एक्सपीरिएंस यह है कि जो हमारे इंस्पेक्टर जाते हैं, उन्हें कितना पता होता है?

मेरी रिक्वेस्ट है, जैसे अमदानगर में आपने लड़कों को ट्रेनिंग दी है, उसको एक्सटेंड करें और इस तरह के लड़के तैयार करें जो कि वाटर मैनेजमैंट के बारे में अच्छी तरह ट्रेनिंग लें। एग्रीकल्चर यूनिवर्सिटीज के कोर्सेज में भी वाटर मैनेजमैंट का कोर्स शामिल कर दें, इससे स्टेट गवर्नमेंट के पास रेडी रिक्रूटमेंट हो जाती है और यह भी नहीं होता कि सोवर स्किल्ड पीपल, सैमी स्किल्ड के वक्त पर लाये गये हैं। यह बहुत जरूरी है और केडर-वेस्ड लोगों को आप तैयार करें।

पांचवी प्लान के शुरू में आपने कमांड एरिया डैवलपमेंट प्रोग्राम शुरू किया। इसका मेन ओवजेक्टिव यही था---

"To accelerate the optimum utilisation of irrigation potential under the selected major and medium irrigation projects for increasing agricultural production."

फार्म पर डैवलपमैंट की एक्टिविटी बहुत अच्छी है। मैं देखती हूं कि पंजाब तो अच्छी खासी डैवलप्ड स्टेट है। हम तो जब से पैदा हुए वहां वारावन्दी के बारे में सुनते हैं लेकिन आपके कमांड एरिया प्रोग्राम में जो आपने रोटेशनल वाराबन्दी को ज़ोर दिया है उसे जरूर शुरू करो। आप जो 1.5 एकड़ जमीन बाराबन्दी के नीचे लाए हैं यह मुझे समझ नहीं आती। जब हम उड़ीसा गये तो वहां हमने देखा कि कंसौलिडेशन आफ होल्डिंग नहीं है। कई स्टेट ऐसी बैकवर्ड हैं कि उनको कुछ पता नहीं है। पंजाब में वाराबन्द भी है और फील्ड चैनल्स अच्छा प्रोग्राम है। 50-50 आप शेयर देते भी हैं, इससे पानी सीपेज नहीं होता। इसकी वजह से पूरा पानी लगता है और ड्रेनेज की उतनी जरूरत नहीं है।

मैं आपको एक अजीब बात बताती हूं। मेरी कांस्टीटुएन्सी फरीदकोट है उसकी तहसीलमुक्तसार है, उधर वाटर प्लानिंग हो रहा है। पहले डिस्ट्रिक्ट मोगा में वाटन प्लानिंग थी मैं एक कुलीग से हाल पूछ रही थी कि वहां अब

क्या हाल है । वह कहने लगे कि मोगा में पानी बहुत नीचे चला गया है । हम चाहते हैं कि कैनाल ऐसे जगह हो जिससे वाटर लेवल ऊंचा आये । डिफरेंट स्टेट की डिफरेंट प्राब्लम हैं । एक ही प्लान आपका आल इण्डिया के लिये है, मेरा कहना है कि यह स्टेटवाइज प्लानिंग होनी चाहिये । फर्क-फर्क प्राबलम के लिये फर्क-फर्क प्लानिंग होनी चाहिये ।

मुझे खुशी है कि कमांड एरिया डैवलपमैंट प्रोग्राम में 76 प्रोजेक्ट हैं 16 स्टेट में और यूनियन टैरिटरी में 1 है । इसमें आपने जो इतना ध्यान दिया है, उससे हमें बहुत खुशी हुई है क्योंकि यह लगता है कि यह बहुत अच्छी स्कीम है, लेकिन इम्पलीमेंटेशन के वक्त आप स्टेट को बोलें कि वह इनका ख्याल रखें ।

पीछे जो कान्फरेंस हुई थी कि जो 76 प्रोजेक्ट दिये गये हैं, उनको पहले खत्म करो, कम्पलीट करो तो उनको कम्पलीट करते वक्त सीमेंट नहीं मिलता है । होना यह चाहिये कि जो प्रोग्राम शुरू करें, वह कम्पलीट तो किया जाये ।

अब मैं पंजाब के बारे में एक दो बातें कहूंगी । थियन डैम के बारे में पंजाब के पेपर ट्रिब्यून में 21 अक्तूबर को एक आर्टिकल आया था, जिसमें नाराजगी भी जाहिर की गई थी । उसमें कहा गया था कि 1964 में इसकी लागत 69.6 करोड रुपए थी और 1980 में वह 469 करोड़ रुपए हो गई । मेरा ख्याल है कि अब वह 600 करोड़ रुपए हो गई होगी और अगर नहीं हुई है, तो हो जाएगी । श्री महाजन ने नागल में स्पीच देते हुए कहा था कि सातवें फाइव-ईयर प्लान में हम इसको सेंक्शन दे देंगे । मैं चाहती हूं कि मिनिस्टर साहब अपने जवाब में साफ बताएं कि आया यह प्लान उन्होंने सेक्शन किया है, और अगर किया है, तो आया तो इसके लिए पैसा भी मन्जूर किया गया है । यहां से पंजाब सरकार को कहा गया था कि वह यह काम शुरू कर दे । उन्होंने क्वार्टर बनाना और डिगिंग करना शुरू कर दिया था। कोई पेपर कहता है कि उसने 50 करोड़ रुपए खर्च कर दिए हैं, कोई कहता है कि 25 करोड़ रुपए खर्च कर दिए हैं । यह मामला बहुत काम्प्लिकेटिड हो गया है ।

इंदस वाटर ट्रीटी के तहत हमने पाकिस्तान को काफी पैसा दिया था । 1970 से रावी के सारे पानी को हम लोग इस्तेमाल कर सकते थे । लेकिन वह सारा पानी पाकिस्तान में जा रहा है । उस पानी से पांच स्टेट्स—राजस्थान, हिमालय प्रदेश, जम्मू-काश्मीर, हरियाणा और पंजाब फायदा उठाएंगी । मिनिस्टर साहब इसके लिए पैसा मुहैया करें, ताकि इसको 1987 तक कम्पलीट करने का टारगेट पूरा हो सके । इससे काफी जमीन की इरिगेशन होने के साथ साथ पावर जेनीरेशन भी होगा । आप जानते हैं कि पावर जेनीरेशन डैवलपमेंट प्लान्ज में बहुत ही महत्वपूर्ण रोल अदा करता है । मिनिस्टर साहब साफ तौर पर बता दें कि इस डैम की क्या पोजीशन है । जब तक सेंटर इसमें एक्टिव और कीन इन्ट्रेस्ट नहीं लेगा, तब तक इस सिलसिले में प्रोग्रेस नहीं हो सकती ।

कंडी एरिया के बारे में पंजाब विधान सभा में बहुत से क्वेश्चन्ज हुए, जिनमें कहा गया कि हमारे साथ जो हिमाचल प्रदेश का एरिया लगता है, वहां लिफ्ट इर्रीगेशन से पानी आता है, लेकिन पंजाब की तरफ सूखा पड़ रहा है । पंजाब एक ऐसी स्टेट है, जो सब से ज्यादा व्हीट और राइस देती है । हरियाणा भी देता है, लेकिन पंजाब सबसे ज्यादा देता है । नेशनल डैवलपमेंट कौंसिल में इस बारे में बात करके कंडी एरिया में डीप ट्यूबवैल लगाने का इन्तजाम किया जाए । स्प्रिंक्लर सिस्टम में जमीन को लेवल करने की जरूरत भी नहीं है । इस तरह हम काफी एरिया को ले सकते हैं ।

जो एरिया भाखड़ा की मेन लाइन कैनाल और आनन्दपुर साहब चैनल के पास है, वहां के फार्मर्ज को कहा गया था कि उन्हें पानी दिया जाएगा, लेकिन आज तक वहां कोई पानी

नहीं है। पानी पास से जाता है और किसान तरसते रहते हैं। क्या उस कैनाल का पानी वहां भी देंगे या सीधे हरियाणा में ले जाएंगे ? गवर्नमेंट ने प्रामिस किया कि फार्मर्ज को पानी दिया जायगा, लेकिन नहीं दिया। इसका असर बहुत बुरा पड़ता है।

कुछ थोड़े से प्लाइट्स मैं और रखना चाहूंगी। आपने एक नेशनल प्लान बनाया है, उसके बारे में मैं कह चुकी हूं कि यह जो एप्रोच है वह एटिग्रेटेड होनी चाहिए, पीसमील तौर पर नहीं करना चाहिए क्योंकि उसके रिजल्ट्स अच्छे नहीं निकलते हैं।

हरियाणा के साउथ-वेस्ट में स्प्रिंकलर सिस्टम चल रहा है। उस एरिया में सिर्फ ज्वार बाजरा की फसल होती थी। मुझे वहां पर भिवानी, महेन्द्रगढ़ जाने का मौका मिला। हमने देखा है स्प्रिंकलर सिस्टम इतना अच्छा काम कर रहा है जिसका जवाब नहीं है। एल्यूमिनियम के सेट्स और एच० डी० पी० के पाइप्स लगे हैं, उससे बहुत फायदा हुआ है। फार्मर्स ने 250 सेट्स खरीदे हैं और दस हजार फार्मर्स उसका फायदा उठा रहे हैं, उन दोनों एरियाज में। उसमें पावर भी कम लगती है।

एक बात और मैं जानना चाहूंगी। पहले एक आर्टिकल आया था कि अगर प्लास्टिक को-यूज किया जाए तो रिजर्वायर में सीपेज कम होगा और कैनाल्स में भी सीपेज कम होगा जिससे एग्रीकल्चर को बहुत फायदा पहुंचेगा। मैं जानना चाहूंगी कि यह एक्सपेरिमेन्ट कैसा रहा है ?

इसके अलावा मैं मिनिस्टर साहब से राजस्थान की लिफ्ट इर्रीगेशन के बारे में भी जानना चाहूंगी। मिनिस्टर साहब राजस्थान के हैं। (व्यवधान) हमने कल अखबार में पढ़ा था कि प्रधान मन्त्री जी कौंसिल की चेयरमैन बनी हैं और उसमें 41 मेम्बर होंगे। उसमें चीफ मिनिस्टर्स होंगे और 8 यूनियन मिनिस्टर्स होंगे।

एक माननीय सदस्य : एम पीज नहीं होंगे ?

श्रीमती गुरबिंद कौर ब्रार : एम पीज को भी अगर मिनिस्टर साहब ले लें तो अच्छा रहेगा क्योंकि वे उनको सही एक्सपीरिएन्स बता सकेंगे। उन्होंने बताया है कि कौंसिल की मीटिंग तो एक दो दफा ही होगी लेकिन उसका यह फायदा होगा कि एक ही जगह पर बैठकर सारे सवालों का हल निकाला जा सकेगा। मैं यह कहना चाहूंगी कि स्कीम बनाने के बाद उसका इंप्लीमेन्टेशन करना जरूरी बात है। पैसे की व्यवस्था तो होती ही रहेगी। चेयरमैन साहब इशारा कर रहे हैं कि बन्द करो लेकिन मैं सोच रही हूं चन्द बातें और कह दूं तो अच्छा रहेगा।

सभापति महोदय : बहुत ज्यादा टाइम हो गया है, बाकी लोगों को भी बोलना है। आप खत्म कीजिए।

श्रीमती गुरबिंदर कौर ब्रार : इन्टर स्टेट जो मामले हैं, रावी-व्यास वाटर का आपको पता ही है। पंजाब की तरफ भी आपको ध्यान देना है। वह छोटी स्टेट है, उसको ज्यादा से ज्यादा पानी दिया जाए। ज्यादा से ज्यादा गेहूं भी हम ही आपको देते हैं। फायदा हो या न हो, लेकिन हम गेहूं की काश्त ही ज्यादा करते हैं।

जो इन्टरनेशनल प्राब्लम है पाकिस्तान के साथ, बंगलादेश के साथ या नेपाल के साथ मिलकर हमें हल निकालने की कोशिश करनी चाहिए। अब चेयरमैन साहब बोलने नहीं दे रहे हैं।

सभापति महोदय : अब आप थैंक यू कह दीजिए।

श्रीमती गुरबिंदर कौर ब्रार : अच्छी बात है थैंक यू।

श्रीमती कृष्णा साही (बेगसराय) : सभापति महोदय, मैं सिंचाई मंत्री महोदय द्वारा सिंचाई विभाग की मांगों का समर्थन करने के लिए खड़ी हुई हूं। मुझे बड़ी प्रसनन्ता है कि आज सिंचाई विभाग की चर्चा कृषि विभाग के साथ नहीं हो रही है, बल्कि सिंचाई विभाग

पर हम लोग अलग से विचार कर रहे हैं।

सभापति महोदय, हमारे देश में जल स्रोत बहुमूल्य एक प्राकृतिक देन है। यह ईश्वर की ओर से एक ऐसा वरदान है, जिस वरदान के आधार पर हम पूरे देश की आर्थिक स्थिति को सुदृढ़ कर सकते हैं। मुझे अफसोस के साथ कहना पड़ता है कि जबकि हमारे देश की 80 प्रतिशत आबादी देहातों में रहती है, उनके लिए यह वरदान के रूप में सिद्ध नहीं हो रही है, बल्कि अभिशाप के रूप में सिद्ध हो रहीहै।

मैं आपके माध्यम से मन्त्री महोदय के समक्ष कुछ अपनी भावनायें व्यक्त करना चाहती हूं। मैं कोई बड़ी-बड़ी योजनाओं की बात नहीं करना चाहती हूं। जनता का प्रतिनिधित्व करने के साथ-साथ हमारा दायित्व भी बहुत बढ़ जाता है। भारत में कुल कृषि योग्य भूमि का इस्तेमाल हम नहीं कर पा रहे हैं। सिंचाई सुविधाओं से जमीन वंचित है। योजना आयोग के अनुसार भी सिंचाई की क्षमता का उपयोग जितना हमें करना चाहिए था, उतना हम नहीं कर पा रहे हैं। यही नहीं, सिंचाई परियोजनाओं में जितनी हमारी पूंजी लगी हुई है, उस पूंजी से भी हम लाभ नहीं उठा सके हैं। इसके साथ-साथ जो कृषि प्रधान प्रदेश है, जैसे उत्तर प्रदेश और बिहार तथा पश्चिम बंगाल-ऐसे राज्यों में जहाँ पर कि भूमिगत जल के विशाल भंडार हैं, इनकी छानबीन करने में भी हमारी गति धीमी रही है। समुचित लाभ न उठाने का यह परिणाम है, इसका आशय है कि 1979-80 में सिंचाई योजनाओं के निर्माण कार्य के ऊपर 321.5 करोड़ रुपए का घाटा हुआ है। वर्ष 1981-82 में यह घाटा बढ़कर 421.6 करोड़ रुपए का हो गया है। सिंचाई की योजनायें वर्षों-वर्षों से हमारे देश के राज्यों में लंबित पड़ी हुई है। जब किसी बच्चे का जन्म होता है, तो 20 बरस के बाद वह जवान हो जाता है और अपने पैरों पर खड़ा हो जाता है लेकिन यहां स्थिति दूसरी ही है। बीस वर्ष के बाद भी ये योजनायें अपने शैशव अवस्था में ही लंबित हैं। इन प्रोजेक्ट्स से जो लाभ होना चाहिए था, वह लाभ हम लोगों को नहीं मिल पा रहा है। जिसकी वजह से जनता में काफी रोष व्याप्त है। भारत सरकार ने भी यह स्वीकार किया है कि प्रायः सभी राज्यों में योजनाओं के निर्माण कार्य की पूर्ति में आवश्यकता से अधिक विलम्ब हुआ है। इसके फलस्वरूप लागत योजना में अप्रत्याशित वृद्धि होती जा रही है। इस संबंध में मैं एक-दो उदाहरण पेश करना चाहती हूं हमारेबिहार में एक बहुत पुरानी योजना है—मोकामा बरह ड़िया टाल योजना इस योजना के बारे में सन 1980 से सदनमें अपने विचार व्यक्त करती आ रही हूं। सरकार का ध्यान आकर्षित करती आ रही हूं। यह योजना 1958 के आसपास शुरू हुई, लेकिन आज भी इसके बारे में चिंता व्यक्त की जाती है, संसद में या विधान सभा में, बात जब उठती है ऐसा लगता है कि गाड़ी को झटका लगा। वह चलती है, रुकती है बहुत धीमी गती से। 1958 में वह प्रारम्भ हुई और उसके बाद 1970 में श्री के. एल. राव, तत्कालीन सिंचाई मंत्री, उसको देखने के लिए गए थे। सारी जमीन का निरीक्षण किया गया और निरीक्षण करने के बाद उन्होंने बहुत सारे ऐसे मुद्दों को रखा जिन को बिहार सरकार और भारत सरकार के, दोनों के, समन्वय से पूरा करना था। वह 1970 में गये थे, उनके बाद 1975 में सिंचाई सचिव गये और 1975 में भारत सरकार ने एक कमेटी बनाई। सभापति महोदय, इसकी कहानी अनन्त है, जितना कुछ कहा जाए कम है। लेकिन वस्तु-स्थिति यह है कि आज 1983 में भी हम विशेष प्रगति नहीं कर सके हैं। मैं मन्त्री महोदय से आग्रह करना चाहती हूं—410वर्ग मील में यदि सिंचाई की व्यवस्था हो जाती है तो आज जो बीस सूत्री कार्यक्रम की हम चर्चा करते हैं और जिस में सिंचाई को प्राथमिकता देने की बात की गई है, हम

दाल के उत्पादन के क्षेत्र में बहुत आगे बढ़ सकते हैं। यह पूरा एरिया दाल का भण्डार हो सकता है, न सिर्फ बिहार को, बल्कि सारे देश को दाल दे सकता है। उस जमीन की उर्वरा शक्ति के बारे में सभी जानते हैं। लेकिन मुझ दुख के साथ कहना पड़ता है—अभी तक यही चल रहा है कि वहां कमेटी बने या यहां कमेटी बने। भारत सरकार कहती है कि बिहार सरकार जाने और बिहार सरकार कहती है कि भारत सरकार से पैसा मिले तब हम करें। कहने का मतलब यह है कि हमारी निरीह जनता दो सरकारों के बीच में ही पिसती जा रही है और जनता से हम लोगों को जो बुरा-भला सुनना पड़ता है, वह अलग बात है।

दूसरी समस्या कटाव की है कुछ शब्द मैं कटाव के सम्बन्ध में कहना चाहती हूं। मुझे याद है—इस की चर्चा भी संसद में 1980 से हो रही है। कटाव से लोग तो मरते ही हैं, गांव के गाँव बरबाद हो रहे हैं। इस से हमारी मिट्टी की जो क्षमता है, सिंचाई व कृषि की जो क्षमता है, वह समाप्त होती जा रही है। हमारे बिहार की स्थिति कुछ ऐसी है, यद्यपि यह विषय राज्य सरकार से सम्बन्धित है, लेकिन हमें कहना पड़ता है, क्योंकि हम सभी जनप्रतिनिधि हैं, हमारा जनता के प्रति एक ही कर्तव्य है, हमारी एक ही सरकार है आज नहर प्रणाली से लोगों का विश्वास उठ रहा है। सोन नहर या कमला नहर को लेकर कहा जाता है कि 10 लाख एकड़ में निश्चित सिंचाई की व्यवस्था है और वह जमीन धान के लिये सबसे उत्तम है। परन्तु वास्तविकता क्या है—क्या पांच लाख एकड़ में भी सिंचाई होती है ? जो बड़ी-बड़ी योजनायें हैं वे तो लम्बित हैं, लेकिन जो छोटी-छोटी योजनायें हैं वे भी आज कारगर नहीं हो सकी हैं। देश अन्य प्रान्तों में जो खेती योग्य जमीनें हैं वहां भी आज विभिन्न प्रकार की सिंचाई योजनाओं के माध्यम से 48 प्रतिशत से 92 प्रतिशत की सिंचाई क्षमता है, लेकिन बिहार में सिंचाई के क्षेत्र में जो काम हुआ है—केवल 25 प्रतिशत सिंचाई क्षमता का सृजन हो पाया है।

जो केन्द्रीय सर्वेक्षण रिपोर्ट आई है उसके अनुसार भी बिहार राज्य की जो मिट्टी है वह चावल की खेती के लिये सर्वाधिक उपयुक्त हैं, लेकिन उस का भी प्रति एकड़ उत्पादन दूसरे प्रान्तों के मुकाबले बहुत कम है। जैसे उड़ीसा में 419 किलोग्राम प्रति एकड़ चावल पैदा होता है, बंगाल में 461 किलोग्राम प्रति एकड पैदा होता है, लेकिन बिहार में 323 किलोग्राम प्रति एकड़ पैदा होता है। इस लिये कार्य-निष्पादन की दृष्टि से हम पीछे पड़ गये हैं और इसी से हमारे यहां क्षेत्रीय विषमता पैदा हो गई है। इसलिये जब हमारा भारत कृषि प्रधान देश है और देश की आर्थिक समृद्धि इसी पर निर्भर करती है तो हमारा सुझाव यह है कि जो वाटर-मैनेजमेंट की समस्या है यह राष्ट्रीय समस्या है और राष्ट्रीय दृष्टि से इस को हल करने के लिये इस पर विचार करना चाहिये। यह भी बार-बार होता है कि यह सैंट्रल सैक्टर में है, यह स्टेट सैक्टर में है, इसके लिये, मिर्धा साहब, यदि कानून में संशोधन भी करना पड़े तो करना चाहिये छोटी योजनायें यदि स्टेट को करनी हैं, तो उसे करने दीजिये। लेकिन बड़ी योजना जिनका कि भारत सरकार जिम्मा लेती है, उनको उसीको करना चाहिए। मेरे कहने का मतलब है कि कम से कम एक ही का उत्तरदायित्व होना चाहिए। बिना किसी का उत्तरदायित्व फिक्स किये यह काम ठीक नहीं होगा। कितने आयोग बिठाये जाते हैं। कृषि आयोग, बाढ़ आयोग, सिंचाई के लिए, सारे आयोग ही आयोग बिठाये जाते हैं। लेकिन सब का यह कहना है कि देश में चार सौ मिलियन हैक्टेयर मीटर जो वर्षा होती है उसका राष्ट्रीय दृष्टिकोण से उपयोग होना चाहिए। उस पानी का हम ऐसा उपयोग करें जो राष्ट्रीय नीति के आधार पर हो।

क्योंकि खर्च तो हो ही जाता है, पानी भी निरर्थक बह जाता है उसी तरह से हमारे यहाँ करोड़ों करोड़ों रुपये पानी के समान बह जाते हैं और बाढ़ और सूखे से हम लोग जूझते ही रहते हैं।

1982-83 में बाढ़ और सूखे से 14 अरब की क्षति हुई थी जबकि पिछले वर्ष के लिए 1132 करोड़ रुपये के नुकसान का अनुमान लगाया गया था। यह 82-83 की वार्षिक रिपोर्ट सिंचाई विभाग की हमने देखी है। उस के अनुसार विशेष प्राकृतिक आपदाओं के कारण 1953 से लेकर 1983 तक 365 करोड़ रुपये का औसत वार्षिक नुकसान हुआ। सब से अधिक नुकसान 1455 करोड़ रुपये का 1978 में हुआ। इसलिए मेरा सुझाव है कि जब इतनी राशियां खर्च होती हैं, तब उस पर जो एक्सपेरिमेंट ही न किया जाए कि यहां होगी व वहां होगी। आप एक नेशनल वाटर अथारिटी बनाइये। या जो भी आपको करना हो उसके फंक्शंस डिफाइन कीजिए। देश की जो तमाम बड़ी बड़ी योजनाएं हैं, उनके क्रियान्वयन के लिए एक अथारिटी होना चाहिए। और उत्तरदायित्व निर्धारित किया जाना चाहिये।

इसी सम्बन्ध में मैं कहना चाहती हूं कि हमारा जो इर्रीगेशन पोटेंशियलिटी है, उसका मैक्सिमम इस्तेमाल होना चाहिए। इस सदर्भ में हमारी प्रधान मंत्री ने भी बहुत चिंता व्यक्त की है। अभी जो पब्लिक सैक्टर का कांफ्रेंस हुआ था उसमें उन्होंने कहा था कि हम पूरी क्षमता का उपयोग नहीं कर पाते। यह बहुत चिंता का विषय है। इसी सम्बन्ध में मैंने अखबारों में देखा है कि राष्ट्रीय जल संसाधन परिषद का गठन हुआ है जैसा कि पहले हमारे माननीय सदस्य ने भी कहा कि इस परिषद से राष्ट्रीय नीति निर्धारित होगी या जो नदी बेसिन हैं, उनकी भी योजनाएं बनकर प्रतिवेदन आयेंगे जिनपर कि भारत सरकार विचार करेगी। हमें आशा है कि इस से सिंचाई के विकास में हर प्रकार की उन्नति होगी। चाहे अन्तर्राज्यीय मामला हो, या उनके कोआर्डिनेशन का सम्बंध हो, या जमीन के नीचे हमारे जल स्रोत हों. उन सब पर विचार कर, कोआर्डिनेशन कर एक नीति बनेगी। इस से हमें सफलता मिलेगी।

हर वर्ष 60 लाख हैक्टेयर कृषि योग्य भूमि नष्ट होती है। एक फारेस्ट फार्मिंग प्रापर्टी इन इंडिया किताब है। उसी में यह देखने को मिला है कि 50 वर्षों में, जितने हमारे जंगल हैं, उनमें से 9 करोड़ हैक्टेयर जगल काट दिये गये हैं और भारी मात्रा में जब जंगल कटते हैं तो मिट्टी का कटाव भी साथ-साथ होता जाता है। इसीलिए प्रतिवर्ष 6 सौ करोड़ टन मिट्टी बह जाती है या उड़ जाती है। इसका मतलब यह हुआ कि प्रत्येक वर्ष 60 लाख एकड़ उपजाऊ जमीन हमारा देश गंवा रहा है। यह गंभीर विषय है।

सभापति महोदय, मुझे यह कहते हुए भी बहुत दुःख होता है कि राज्य में जो सिंचाई विभाग हैं, उनकी व्यवस्था और रख-रखाव पर इतनी राशि खर्च होती है जो कि नहीं होना चाहिए। इस विभाग में जो सरकारी पदाधिकारी हैं उनके दैनिक भत्ते और वेतन पर भी काफी राशि खर्च होती है। हमारे बिहार राज्य में 18 चीफ इंजीनियर हैं। उनके साथ-साथ उनका जो काफिला है, उनके साथ जो काम करने वाले हैं, उन सब पर प्रतिवर्ष एक करोड़ रुपये खर्च होते हैं। यह कोई अतिशयोक्ति की बात नहीं है। मैं अपने क्षेत्र के बारे में जानती हूं कि एक कांस्टीच्युएंसी में 24 डिविजन काम कर रहे हैं और जितना कामा होना चाहिए, उतना काम नहीं हो पाता है। मैं इस बात से सहमत हूं कि ये सारे विषय स्टेट के हैं।

16.00 Hrs.

इसको देखने की आवश्यकता है कि किस तरह से कानूनों में संशोधन किए जाएं जिससे

इन स्कीमों को देखकर कोई एक जलनीति बनाई जा सके। जल से संबंधित डेवलपमेंट का काम होना चाहिए। 20-25 वर्ष से जो योजनाएं लम्बित पड़ी हुई हैं पहले उनको पूरा किया जाए। इसके बाद नई योजनाओं को लिया जाए।

इन शब्दों के साथ मैं आपको धन्यवाद देती हूं कि आपने मुझे बोलने का समय दिया। धन्यवाद।

श्री चंद्रदेव प्रसाद वर्मा (आरा) : सभापति महोदय, आप तो एक व्यवसाय से संबंध रखते हैं लेकिन आपका प्रदेश ऐसा है जो सारे देश को गेहूं, चावल और आलू दे रहा है। यहां पर वैज्ञानिक खेती होती है। आप सिंचाई के महत्व को अच्छी तरह से समझ सकते हैं। सिंचाई के बगैर वैज्ञानिक खेती नहीं हो सकती। सफल खेती के लिए सिंचाई की अत्यन्त आवश्यकता है। हमको ऐसा लगता है कि इसके महत्व को सरकार ने बहुत कम आंका है। जितना ध्यान इस ओर दिया जाना चाहिये था, विगत वर्षों में उतना ध्यान नहीं दिया गया है। शासकवर्ग की जिम्मेदारी थी कि वह इसके महत्व को सही रूप में आंकता। देश में ज्यादा सिंचाई व्यवस्था बढ़ाने का प्रयास किया जाना चाहिये था।

इस देश में अभी तक 30 प्रतिशत क्षेत्र सिंचित है और 70 प्रतिशत क्षेत्र में पैदावार वर्षा पर निर्भर कर रही है। बरसात की अनिश्चितता की वजह से सारा उत्पादन नष्ट हो रहा है। सिंचाई की अच्छी व्यवस्था नहीं हो पा रही है। शीत ऋतु हो या ग्रीष्म ऋतु हो, जहां वर्षा अधिक होती है, सभी जगह सिंचाई की आवश्यकता होती है। क्यों कि जमीन की आर्द्रता कम हो जाती है, नमी कम हो जाती है। इस तरह से जहां बरसात अधिक होती है वहां पर भी हम पैदावार नहीं ले सकते। इसलिए वैज्ञानिक खेती के लिए अच्छी सिंचाई व्यवस्था बहुत आवश्यक है।

देश के सर्वांगीणा विकास के लिए पंचवर्षीय योजनाएं बनाई गई। 1951 से इनको लागू किया गया। 1951 से लेकर 1976 तक साढ़े चार पंचवर्षीय योजनाओं में हमें क्या प्रतिफल मिला। इस अवधि में एक मिलियन हैक्टेयर प्रतिवर्ष ही सिंचाई व्यवस्था की जा सकी। इससे अधिक कभी नहीं बढ़ाई जा सकी। इसको अधिक बढ़ाने की आवश्यकता थी। ज्ञातव्य है कि सरकारी नीति के अनुसार इस शताब्दी के अंत तक 113 मिलियन हैक्टेयर सिंचित क्षेत्र हो जाना चाहिए। काम की गती को देखते हुए इस लक्ष्य को प्राप्त नहीं किया सकता। यह ठीक है कि 1977 के बाद से यह रफ्तार 2 मिलियन हैक्टेयर प्रतिवर्ष हो गई है, लेकिन इससे भी कुछ होने वाला नहीं है। इस रफ्तार को और बढ़ाने की आवश्यता है। गांव-गांव में जब तक समुचित सिंचाई की व्यवस्था नहीं होगी तब तक इस देश का विकास नहीं हो पाएगा। यह ठीक है कि देश ने व्यवसायों में कुछ उन्नति की है।

आपके पंजाब, हरियाणा तथा पश्चिमी उत्तर प्रदेश को छोड़कर अन्य प्रदेशों के गांवों में सिंचाई की व्यवस्था बहुत ही कम है। दूसरे राज्य भी ज्यों के त्यों ऐसे ही पड़े हुए हैं। 1977 के बाद सिंचाई क्षमता हले की तुलना मे लगभग दुगुनी हो गई। लेकिन इसकी सीमा अब तक पचास प्रतिशत से अधिक नहीं गई है। क्या बाकी पचास प्रतिशत हम इस शताब्दी में पूरा कर सकगे और अगर कर सकेंगे तो कितनी ? तीन-चार मिलियन हैक्टेअर प्रति वर्ष की दर से हमें लोग आगे बढ़ेंगे तभी इसकी जरूरत पूरी हो सकेगी अन्यथा नहीं।

सभापति महोदय, आप जानते हैं कि हमारी जमीन पर पानी है और जमीन के नीचे भू-गर्भ में भी अथाह जल प्रवाहित हो रहा है। इसको अगर निकालने की व्यवस्था की गई होती तो यह सिंचाई कार्य हो सकता था लेकिन यह नहीं हो सका। वैज्ञानिकों की खोज के अनुसार देश में 128 मिलियन हैक्टेयर जल

है। यहां भूमिगत जल की भी कमी नहीं है। समूचे उत्तर भारत में जमीन के नीचे जो जल प्रवाहित हो रहा है वह लगभग 27 मिलियन हैक्टेअर है। इसको जुटाने के लिए सरकार प्रयत्नशील है लेकिन कारगार नहीं हो रही है। आपको यह मालूम है कि देश में कृषि उत्पादन वाला क्षेत्र लगभग दो सौ मिलियन हैक्टेअर है। यदि आवश्यकता के अनुसार विद्युत का उत्पादन होता या हो तो यह जो भू-तल में पानी है इसको निकाला जा सकता है। लेकिन विद्युत की हालत इस देश में बहुत ही खराब है। नीति के अनुसार 31,535 मैगावाट उत्पादन होना चाहिए था। लेकिन मात्र 122,925 मैगा यूनिट ही हो सका है। क्षमता से लगभग आधा ही इसको कह सकते हैं। क्षमता का भी पूरा-पूरा उपयोग नहीं हो रहा है। यह तो देश में विद्युत की स्थिति है। राज्यों की हालत इससे भी ज्यादा खराब है। एक दो राज्यों की हालत अच्छी कही जा सकती है लेकिन अन्य राज्यों की बहुत ही खराब है।

बिहार में कुल 173 लाख हैक्टेयर भू-भाग है जिसमें 115 लाख हैक्टेअर भूमि कृषि योग्य है। उपलब्ध साधनों से साढ़े 92 लाख हैक्टेअर भूमि की सिंचाई की जा सकती है। सरकारी आंकड़ों से पता चलता है कि 1982 तक 52 लाख हैक्टेअर भूमि की सिंचाई हो सकी। वास्तव में इतनी भूमि की भी सिंचाई नहीं हो सकी और न हो रही है। मुख्य मंत्री ने वहां अपने बजट भाषण में जो कहा है, वह नहीं हो रहा है।

आज के अखबार में आया है कि 150 मैगावाट बिजली ही पैदा हो रही है, जबकि 954 मैगावाट का लक्ष्य है और वहां उत्पादन हो सकता है। लेकिन ऐसा नहीं है। इससे आप अंदाजा लगाइये कि हालत बहुत ही खराब है। बिहार में जो भूतल जल है यानी नलकूप, लिफ्ट इर्रीगेशन वहां 75 प्रतिशत नलकूप खराब पड़े हैं। जिस प्रदेश में 75 प्रतिशत नलकूप खराब हों और बिजली समय से न मिले तो किसान क्या करेगा ? किसान की बहुत ही दयनीय हालत है। कहीं नलकूप को बिजली नहीं मिलती, कहीं ट्रांसफारमर नहीं है, मीटर नहीं है, स्विच नहीं है, चालक नहीं है, इस तरह से 75 प्रतिशत नलकूप खराब हैं। समूचे बिहार राज्य में सिंचाई के क्षेत्र में पूरी व्यवस्था फेल कर गई है। इस बिहार को देखकर सरकार ने निर्णय किया है कि आधे नलकूपों को बिहार सरकार रखेगी और आधे नलकूपों को पंचायतों और जिला परिषदों को दे देगी। जिला परिषदें भ्रष्टाचार के अड्डे हैं। सारे का सारा पैसा खा जायेंगे। ऐसी हालत में उनका देना तो हंसी वाली बात है। बजट भाषण में बिहार के मुख्य मंत्री ने स्वीकार किया है कि सिंचाई विभाग के अन्तर्गत जहां काफी बड़ी संख्या में पदाधिकारी और कर्मचारी हैं उनमें व्याप्त भ्रष्टाचार को नकारा नहीं जा सकता है। मतलब यह है कि उन्होंने स्वीकार किया है कि भ्रष्टाचार है। दरअसल जो पैसा आप दे रहे हैं या कमीशन आदि से स्वीकृत योजनाओं के अधीन पैसा जाता है उसका 75 प्रतिशत भ्रष्टाचार में जा रहा है। इंजीनियर्स लेते हैं, ठेकेदार लेते हैं, और राजनीतिक लोग भी अछूते नहीं हैं। ऐसी जब हालत हो तो 25 प्रतिशत में किसी भी प्रदेश में क्या काम होगा ?

मेरे क्षेत्र में गंगा जल प्रवाहित हो रहा है, अथाह जल है। बक्सर से लेकर पूरे बिहार राज्य में सिर्फ एक जगह इनका हाई पावर पम्पिंग सैट था बक्सर के पास, वह भी पिछले दिनों बाढ़ में बह गया। फिर 1,2 मुंगेर में हैं। यह व्यवस्था हो सकती थी कि पानी को लिफ्ट करके छोटी नहरें बना करके आसपास के 5,7 जिलों के किसानों को पानी देते जिससे किसान सम्पन्न हो सकते थे। लेकिन कोई ध्यान नहीं दे रहा है, न राज्य सरकार और न केन्द्रीय सरकार। पूरे भोजपुर जिले को बाढ़ से सुर-

क्षित करने के लिये 1972-73 में एक योजना बनी। यह बक्सर-कोइलवर तटबन्द योजना 165 किलोमीटर लम्बी है जिस पर अपार धन खर्च हो रहा है लेकिन कुल मिलाकर लगभग 65 प्रतिशत कम इसमें हुआ है।

आप अनुमान लगाइये कि 72-73 में जिसकी स्वीकृति मिली और काम शुरु हुआ, अब तक पूरा नहीं हुआ है। इसे 1978 में ही पूरा हो जाना चाहिए था। बांध लगा हुआ है, बाढ़ आती है और उसमें घुस जाती है। बाढ़ को लौटने में देर लगती है, महीनों बाढ़ के पानी में वह इलाका डूबा रहता है। भ्रष्टाचार का तो आपको वहां पता ही है जो पैसा मिलता है, वह खर्च हो जाता है। पैसा कहां खर्च होता है लोगों को पता नहीं चलता। आपने पानी में डूबे हुए लोगों को राहत पहुंचाने के लिये बांध की व्यवस्था की हुई है, लेकिन हो कुछ नहीं रहा है। मेरा सिंचाई मंत्री जी से आग्रह है कि इसको शीघ्र इस साल पूरा कराइये नहीं तो बाढ़ से फिर वही हालत होगी जो विगत वर्षों में होती रही है।

165 किलो मीटर का घेरा जो आप दे रहे हैं, उसमें लिफ्ट से पानी डलवाइये गंगा से, जिसमें सिंचाई की व्यवस्था हो सके। किसान कहते हैं कि यह बेकार व्यवस्था है, बाढ़ आती थी तो कम-से-कम रबी की फसल तो होती थी, खरीफ की नहीं होती तो ना सही। आपने व्यवस्था की थी कि दोनों फसलें हों, हम पानी वहां देकर इसकी व्यवस्था करेंगे और इसके बीच में एक मूंग की दाल की भी फसल हो जायेगी, लेकिन इन तीन फसलों की खेती हो सके, ऐसी कोई व्यवस्था वहां नहीं हो सकी है। यह सब पैसा बेकार जा रहा है। इससे लगभग 40-50 करोड़ रुपयों के बीच हर वर्ष बाढ़ में क्षति हो रही है और सिंचाई भी नहीं हो रही है। इसको आप शीघ्र करवाने का कष्ट कर।

सिंचाई के लिये केन्द्र में अनेकों बोर्ड बने हुए हैं जो हम पिछले दिनों से देखते आ रहे हैं कि ये क्या कर रहे हैं। मुझे समझ में नहीं आता कि इनको बहुत सफलता क्यों नहीं मिल रही है। केन्द्रीय जल आयोग बहुत बड़ा है, हजारों लोग इसमें काम करते हैं पदाधिकारी और कर्मचारी हैं। ये लोग देश को ही नहीं विदेशों को भी देखते हैं। आप विकासशील देशों को तो देख रहे हैं, लेकिन अपने देश का कुछ भी काम नहीं हो रहा है। अपने देश में क्या हो रहा है, यह अच्छी तरह से देखते तो आज यह हालत नहीं होती कि विगत 35 वर्ष के बाद भी आज हमको विदेशों से गेहूं मंगवाना पड़ रहा है। आज इन पदाधिकारियों में विदेश जाने की होड़ लगी हुई है। इनके पदाधिकारी विदेश जाने के भूखे हैं, इनका हिन्दुस्तान के काम की ओर ध्यान नहीं है। न देश का काम हो रहा है न विदेश का काम हो रहा है।

सिंचाई व्यवस्था के लिए और इसके सम्बन्ध में बहुत सी संस्थाएं बनाई गई हैं। जैसे, केन्द्रीय भूमिगत जल और विद्युत अनुसंधान-शाला, गंगा बाढ़ नियंत्रण आयोग, सोन नदी आयोग, जल और विद्युत सलाहकार सेवाएं, बाढ़ नियंत्रण अनुसंधान, बेतवा नदी बोर्ड, नर्वदा नियंत्रण प्राधिकरण ब्रह्मपुत्र सरदार सरोवर निर्माण सलाहकार समिति, वानसागर नियंत्रण बोर्ड, बोर्ड, माही नियंत्रण बोर्ड आदि। हम यह नहीं कहते कि इन संस्थाओं को क्यों बनाया है। लेकिन उनसे काम लिया जाए। दरअसल वे काम नहीं कर रही हैं। वे सब भाग दौड़ में लगे हुए हैं।

मैं अपने क्षेत्र में एक दो मुद्दों को और आपके सामने रखना चाहता हूं। अंग्रेजों ने 110 वर्ष पहले सोन नदी पर सोन कैनाल का निर्माण किया था, जिससे पटना, गया, भोजपुर और रोहतास जिलों के अधिकांश हिस्से की सिंचाई होती थी। कुछ समय से इस नहर का जल आधा हो गया है, क्योंकि उत्तर प्रदेश में रिहंद बांध बन गया है और मध्य प्रदेश में वानसागर योजना बन रही है। वे दोनों ऊपर

का पानी ले रहे हैं और सोन का जितना पानी इस नहर को मिलता था, वह नहीं मिल रहा है। इस बात का ध्यान रखना चाहिए कि पहले से जो योजना बनी हुई है, वह क्षतिग्रस्त न हो। इस बारे में कुछ उपाय किए जा सकते हैं।

इन नहरों में जहां टेल-एंड, बहुत पीछे वाला हिस्सा है, वहां सोन नदी में कहीं कहीं स्वतः पानी जमीन से निकल रहा है, जैसे डेडुआ में। वहाँ पर हाई पावर पंपिंग सेट से अगर पानी को नहर में उछाल दिया जाए, तो नीचे टेल-एंड तक सिंचाई हो सकती है। इस बारे में हमने कई बार लिखा-पढ़ी की है। बिहार सरकार ने केन्द्रीय जल आयोग को संचिका भेजी है कि इस योजना को स्वीकृति प्रदान की जाए।

भोजपुर जिला, जो पूरे बिहार को खिलाता था, आज खुद भूखों मर रहा है। वहां सूखे की स्थिति है। बिहार के जिस इलाके में सबसे ज्यादा धान की फसल होती थी, वह इलाका आज पानी के बगैर जल रहा है। खरीफ की फसल नष्ट हो गई और रबी की फसल भी नष्ट हो रही है। आज उसको पानी की जरूरत है, लेकिन पानी नहीं है। चूंकि सोन नहर को सोन नदी से आधा ही पानी मिल रहा है।

पटना जिले में पालीगंज से लेकर पटना तक जो बांध लगा हुआ है, उस बांध के दाहिनी तरफ पानी देने से बहुत अच्छी खेती हो सकती है। वह बड़ी अच्छी उपजाऊ जमीन है, लेकिन पानी के अभाव में अच्छी खेती नहीं हो सकती है। भोजपुर जिले में भी सोन नदी के किनारे किनारे बांध लगे हुए हैं। उनके बाएं बाजू पर सिंचाई की व्यवस्था हो सकती है। वहां पर भी हाई पावर पंपिंग सेट लगाया जाए, लेकिन यह सब निर्भर करता है बिजली पर।

आपके माध्यम से मंत्री महोदय से मेरा आग्रह है कि जिन मुद्दों को मैंने उठाया है, उनके बारे में वह कार्य शीघ्र करें।

श्री मती ऊषा वर्मा: सभापति महोदय, मन्त्री जी ने जो मांगें चर्चा के लिए सदन के समक्ष रखी हैं, उनका मैं समर्थन करने के लिए खड़ी हुई हूं। हमारी सरकार की ओर से सिंचाई की बहुत सारी परियोजनायें लागू की गई हैं। इसके बावजूद हजारों एकड़ कृषि योग्य भूमि बेकार पड़ी हैं जिससे सरकार का भी नुकसान होता है और जनता का भी नुकसान होता है। कभी बाढ़ और कभी सूखे से भूमि ग्रस्त रहती है। इसकी ओर सरकार को विशेष ध्यान देने की आवश्यकता है। आज लाखों लोगों को अपने परिवार का भरण-पोषण करने के लिए दर-दर की ठोकरें खानी पड़ रही हैं और दूसरी ओर जमीनें बेकार पड़ी हुई हैं। इस सम्बन्ध में केन्द्रीय सरकार की ओर से कार्यवाही की जानी चाहिए और राज्यों को यह आदेश जाने चाहिए कि हर जिले का सर्वेक्षण कराकर वहां राहत कार्य आरम्भ किए जायें।

अब मैं अपने क्षेत्र की ओर भी मन्त्री जी का ध्यान दिलाना चाहूंगी। हमारे जिला लखीमपुर-खीरी में सात नदियां हैं जो कि तराई के इलाके को बर्बाद किए हुए हैं। सिंचाई के अतिरिक्त तबाही का साधन भी उन नदियों के द्वारा पैदा हो रहा है। इस सम्बन्ध में मैंने कई बार सरकार को लिखा है, सन् 1980 से बराबर लिखती आ रही हूं कि वह इलाका सीपेज से ग्रस्त है। जो नहरें वहां से निकाली गई है उनमें ही वहाँ की काफी जमीन पड़ गई है। कुछ भूमि तो कैनाल्स में चली गई और कुछ भूमि ऐसी है, जिस पर हमेशा तीन-चार फुट पानी भरा रहता है। मेरे क्षेत्र में तीन-चार विधान सभाई क्षेत्र आते हैं। शारदा सहायक परियोजना जो बनी है, उसके कारण सीपेज की बड़ी समस्या है। इस परियोजना का उद्गम लखीमपुर-खीरी जनपद् ही है। इस परियोजना के अन्तर्गत 28 किलोमीटर लिंक चैनल हैं और पोषकनहर 35 किलोमीटर हैं। लखीमपुर से सीतापुर, कैनाल निकाली गई हैं, जिसके कारण लाखों बीघा भूमि में सीपेज की समस्या गम्भीर रूप से विद्यमान है। इसके कारण

लाखों परिवार भुखमरी से त्रस्त हैं। सैकड़ों गांवों में सीपेज के कारण मकान तक नष्ट हो गए हैं। मनुष्य एवं पशु भी अनेक बीमारियों के शिकार हो गए हैं। मनुष्यों को 8-8 फुट पानी से होकर नाले पार करने होते हैं। जाड़े के मौसम में तो स्थिति और भी गम्भीर हो जाती है। बहुत से मनुष्य एवं पशु अपंग हो गए और बीमारी से ग्रस्त हैं। काश्तकारों के पास भी कोई काम नहीं है मैं सरकार के समक्ष यह सुझाव रखना चाहती हूं कि सीपेज की समस्या को दूर करने के लिए विशेष उपाय किए जायें। जैसे कि सीतापुर में डिवीजन बनाया गया है, उसी प्रकार से जिला लखीमपुर में भी एक सीपेज डिवीजन की स्थापना की जाए। वहां पर स्थानीय जनप्रतिनिधियों, क्षेत्रीय कार्यकर्ताओं एवं लेखपालों आदि को लेकर इसका सर्वे कराकर समाधान के उपाय किए जायें।

सिंचाई विभाग की तरफ पुलियों का निर्माण किया जाना चाहिए। जो जमीन काश्तकारों के सीपेज से बेकार पड़ी हुई है, उन जमीनों के ऊपर लगान बन्धा हुआ है, उस जमीन पर अब तक जो लगान लिया गया है, उसको वापिस किया जाना चाहिए। किसी भी काम के लिए हम लोगों को यह बताया जाता है कि हम केन्द्र सरकार से कहेंगे, जब हमें पैसा मिलेगा, तब हम उस काम को करेंगे। सीपेज की समस्या के लिए वहां के मुख्य मंत्री जी से मिली थी। इसके लिए जवाब दिया जा रहा है कि कच्ची नालियां बनाई जा रही है, जिससे सीपेज की कुछ समस्या कम हुई है। मैं यह कहना चाहती हूं कि आप पैसा नालियों को बनवाने में बर्बाद मत कीजिए। जब एक बार नाली को खोदा जाता है, तो उसमें बालू भर जाता है, जिससे समस्या फिर वही बनी रहती है। मेरा सुझाव है कि नालियां बनवाने के बजाय आप नहरों को पक्का कर दीजिए। सीपेज की समस्या भी इससे दूर हो जाएगी और जमीन पर भी खेती की जा सकती है।

इसके साथ-साथ मैं यह भी कहना चाहती हूं कि जमीन का जो उपयोग नहीं हो रहा है, उसका उपयोग किया जाना चाहिए। सरकार को हर जिले में इस प्रकार की व्यवस्था करनी चाहिए, जिस से लोगों की समस्याओं का समाधान हो सके। जो लोग बेकार हैं, जिनके पास जमीने नहीं है, उनको जमीनें देकर रोजगार के लायक बनाया जाना चाहिए।

इसके साथ मैं यह भी कहना चाहती हूं कि जिन लोगों को जमीनों के पट्टे दिए गए थे, उनको यह पता नहीं है कि उनकी जमीन कहां पर हैं। जमीन का पता नहीं है, फिर भी उनसे लगान वसूल किया जा रहा है। इस ओर भी सरकार को ध्यान देना चाहिए। जो सुविधायें हम 20 सूत्री कार्यक्रम के तहत लोगों को दे रहे हैं, वह भी उनको नहीं मिल पाती हैं। इस ओर भी मैं सरकार का ध्यान आकर्षित करना चाहती हूं कि जो सुविधायें जिन लोगों के लिए हैं, वे उनको मिलनी चाहिए।

इन शब्दों के साथ में आपको धन्यवाद देती हूं कि आपने मुझे बोलने के लिए समय दिया।

सत्यनारायण जटिया : (उज्जैन) : सभापति महोदय, कविवर रहीम ने कहा था—"रहीमन पानी राखिए, बिन पानी सब सून"। सृष्टि को चलाने के लिए पानी बहुत बड़ी जरूरत है। सृष्टि के बहुत बड़े हिस्से में पानी है। किन्तु धरती पर जहां पानी नहीं है, वहां परेशानी है। को परेशानियां दूर हों, इसलिए सरकार योजनायें बनाती हैं। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि जितनी योजनायें बनाई हैं, जितने बाढ़ से बचाव के लिए कार्यक्रम बनाए हैं, कोई भी कार्यक्रम अपनी निर्धारित अवधि में, जिस समय तक उसे पूरा होना चाहिए, वह पूरा नहीं हुआ है। और जितनी लागत का अनुमान किया गया था, उस में भी वह काम पूरा नहीं हुआ। इस का मतलब यह है कि सिंचाई के काम को जितना महत्व

देना चाहिए, उतनी ही उपेक्षा की गई और उसी का यह परिणाम है कि आज हमें परेशानी उठानी पड़ रही है ।

सभापति महोदय, आप जानते हैं पानी पीने के लिए भी चाहिए । हमारी सारी अर्थ-व्यवस्था पानी पर निर्भर करती है । पानी पर हमारी कृषि का उत्पादन निर्भर है, पानी पर बिजली का उत्पादन निर्भर है । मैं आप की जानकारी के लिये जो हमारी योजनायें बनती हैं उन का कुछ थोड़ा सा हिसा पढ़कर सुनाना चाहता हूं–जब हमारे यहाँ योजना बननी शुरू नहीं हुई थी उस समय जो बिजली हम पानी से पैदा करते थे वह कुल बिजली के उत्पादन का 33 प्रतिशत थी। जब हमारी पहली योजना खत्म हुई तो यह प्रतिशत बढ़ा—35 प्रतिशत हुआ । दूसरी योजना के अन्त में 41 प्रतिशत हुआ, तीसरी योजना के अंत में 46 प्रतिशत हुआ, लेकिन उस के बाद चौथी योजना के अन्त में यह कम होकर 42 प्रतिशत हो गया । पांचवी पंच वर्षीय योजना के अन्त तक 41 प्रतिशत रह गया और मार्च, 1983 में जो साल खत्म हुआ है उस के जो आंकड़े सामने आये हैं उन में यह गिर कर 37 प्रतिशत रह गया है । इसका मतलब है कि देश में सिंचाई में हम पिछड़ रहे हैं, कृषि उत्पादन में पिछड़ रहे हैं साथ ही बिजली के उत्पादन में पिछड़ रहे हैं । इस लिए भी देश की प्रगति के लिये पानी और बिजली जो मूलभूत आधार है तथा जिन का बीस सूत्री कार्यक्रम में भी उल्लेख है—उस को पूरा करने के लिये हम कितना आगे बढ़ सके हैं यह इन आंकड़ों से सदन के सामने साफ हो गया है ।

जो भी योजनायें हम बनाते हैं तथा उन को पूरा करने के लिये जिस धनराशि की व्यवस्था हम करते हैं यदि नियत अवधि में हम उस पैसे को खर्च न करें तो उस का भार आगे की योजनाओं पर पड़ता है । 1951 से 1982 तक हम ने सिंचाई की योजनाओं पर कुल धनराशि 15047 करोड़ रुपये खर्च की है । हमारे देश में पानी के आधार पर सिंचाई की क्षमता का लक्ष्य 113 मिलियन हक्टेअर है । इस के लिये हम ने कुछ लक्ष्य तय किये थे,योजना में कुछ कार्यक्रम तय किये थे हमने तय किया था कि 59.57 मिलीयन हैक्टेअर हम बड़ी और मीडियम योजनाओं से सिंचित करेंगे । बड़ी से 29.10 तथा छोटी से 30.47 मिलियन हैक्टेयर और 29.10 छोटी योजनाओं से प्राप्त करेंगे । लेकिन मिला क्या ? आज तक जो लक्ष्य एचीव किया है—वह 38 98 मिलियन हैक्टेयर बड़ी से मध्यम से 18.98 है और छोटी योजनाओं से 20 मिलीयन हैक्टेयर का लक्ष्य एचीव किया है । इस का मतलब है कि हम अपने लक्ष्य में 33 प्रतिशन पीछे रह गये । जितनी हमारी सिंचाई होनी चाहिए थी उस से 33 प्रतिशत कम हुई । इस का सीधा असर हमारे उत्पादन पर पड़ा है और यही कारण है कि हमें खाद्यान्न के लिये विदेशों पर निर्भर करना पड़ता है । हम ने पिछले वर्ष भी मंगवाया और शायद इस वर्ष भी मंगवाना पड़े । एक कृषि प्रधान देश के लिये खाद्यान्न का आयात निश्चित रूप से बड़े शर्म की बात है ।

इस के कारण देश को काफी नुकसान उठाना पड़ा है । हम जितना पीछे रह गये हैं उस को एचीव करने के लिये 1980 की कीमतों के आधार पर अब 50 हजार करोड़ रुपया ज्यादा खर्च करना पड़ेगा । यदि हम ने समय के अन्दर काम को पूरा कर लिया होता तो यह जो अधिक पैसा हम को 113 मिलियन हैक्टेअर को एचीव करने के लिये खर्च बचाया जा सकता था । अब एक हैक्टेअर सिंचाई के लिए हमें सात हजार रुपये खर्च करने पड़ेंगे । हमारे देश में पैसे की क्या स्थिति हैं ? हम विदेशों से कर्जा भी लेते हैं । कर्जा लेने के बाव-जूद भी देश की प्रगती नहीं होती । हजारों करोड़ रुपये का कर्जा आज हमारे ऊपर है । हमारे देश की जो स्थिति है उसमें उसका सारा भार आम जनता और खेतों में काम करने वाले किसानों पर पड़ता है ।

हमारी 205 बड़ी योजनाएं हैं, जिनमें से 1980-81 तक 29 योजनाएं पूरी की गयी हैं। मध्यम दर्जे की 916 योजनाएं हैं जिनमें से 478 योजनाएं हमने पूरी की हैं इस प्रकार से हम कितनी सिंचाई योजनाओं में पिछड़े हुए हैं। ये सारे आंकड़े रख कर मैंने सारी जानकारी आपको देने की कोशिश है। हमें अपने देश को समृद्ध करने की दृष्टि से काम करना चाहिए जिस से आने वाले समय में हम अपने देश की खाद्यान की मांग को पूरा कर सकें। बाढ़ के पानी से जो तबाही होती है उस से बचाव के लिए हमें प्रभावी योजनाएं बनानी चाहिए।

मध्य प्रदेश में नर्मदा नदी सिंचाई योजना पर शीघ्र कार्य करना जरूरी है। उसमें इतना पानी है कि उस से राजस्थान, गुजरात और मध्य प्रदेश का सारा हिस्सा हराभरा हो सकता है। इस सारी योजना को पूरा करने के लिए सरकार को ध्यान देना पड़ेगा।

सभापति महोदय मध्यप्रदेश सरकार सिंचाई योजनाएं केन्द्रीय सरकार के पास स्वीकृति के लिए प्रस्तुत करती रहती है। 1981 में चम्बल आयकर विकास योजना भेजी गई थी। 1979 में रोहर योजना भेजी गई थी मध्यम दर्जे की योजना गेज टैंक परियोजना 1981 में भेजी गई जो कि दस सातों में पूरी होनी है। लेकिन अभी तक इन योजनाओं पर स्वीकृति नहीं मिली है। मैं आप से कहता हूं कि सारी योजनाओं की स्वीकृति मिले। जो योजनाएं स्वीकृत-हो कर अब तक पूरी हो जानी चाहिए थीं उनका काम भी 15 साल विलम्ब से चल रहा है। ऐसी योजनायें तवा और बर्ना योजनाएं हैं। राजस्थान के अन्दर झालावाड, मनोहरथाना, गागरिन योजनांएं हैं जिन पर कि 15-20 सालों से सर्वे का काम नहीं हो पाया है। कोटा में जो मुंगेर योजना बनी है, उस पर भी सर्वे होना चाहिए।

इन सारी बातों को कहते हुए मैं अन्त में कहना चाहूंगा कि हमारे देश की समृद्धि सिंचाई पर निर्भर करती है। हमारे देश में सिंचाई के जो स्रोत हैं उनका दोहन करना होगा। जो हमारा अण्डर गाऊण्ड वाटर है, जमीन के ऊपर पानी है और आसमान में जो पानी (मानसून) है, अगर हम तीनों पानी को मिला कर योजनाएं बनाएं तो निश्चित रूप से हमारा देश सम्पन्न होगा, हमारा किसान सम्पन्न होगा। हमारे कृषि प्रधान देश का जो हरित क्रांति का सपना है वह सपना साकार होगा।

यह कहते हुए हैं अपना भाषण समाप्त करता हूं।

DR. MAHIPATRAY M. MEHTA (Kutch): Sir, Mine is the story of sweat, sorrow and tears. We export sweat and blood and import the highest amount of foreign exchange for this Government. Why has this happened? This has happened because we cannot produce anything. Why can we not produce anything? It is because, as rightly pointed out by the previous speaker, we have been deprived of water. It is not as if water is not there, but we have been deprived of it.

The constituency from which I come occupies a unique position in the whole world. It is a land where there are at present only one million people. Nearly 2 million people have already left that place to earn their livelihood, just for earning a piece of bread.

Once this constituency of mine was a part of the country, and the river Indus was flowing through it. It was a very rich and fertile part of the country at that time, having communication with all over the world. But unfortunately, about a century ago, some earthquake came, and land came up in between the Indus and my constituency, which is called Alla Bundh. From that day, the sad story of my constituency has started. It has become today the most drought-prone area in the whole country. If the highest number of droughts have affected any part of the country, then it is my unfortunate constituency. That is way I have taken this opportunity today as a last resort to appeal to the Union Government, through you, so that at least justice may be done to that

area. Sir, I do not seek any favour. We have never sought any favour from any body in the whole of our lives. As I have told you already, we have exported blood and sweat, but we have never begged.

On the floor of this august House, I would like to point out that soon after Independence, in the very first year after our Independence, that is, in 1948, there was a drought in that part of the country. Panditji had gone at that time to Pakistan to meet the Prime Minister of Pakistan, Mr. Liquat Ali Khan. Our Congress Committee had written a letter to him to plead with Pakistan that since we were in the Indus basin, we had our claim on the Indus waters, as was the case before Partition and as was the position in prehistoric days when water used to flow from there to our area. Panditji did take up the matter with Mr. Liquat Ali Khan. But unfortunately, they had fognd a document in which the Chief Irrigation Engineer of the then princely State had on behalf of the Ruler given in writing that Kutch had no claim on the Indus river waters. Therefore, with all the sorrow in his heart, Panditji informed me that in view of that letter, we could not claim any waters from the Indus. At the same time, our border near Chand Bet was also in dispute, Panditji immediately took the claims from it, and in the very first Plan, the Rajasthan Canal was envisaged up to Kutch and extending to Kandla. That Plan is still there in writing If, as originally envisaged, the Rajasthan Canal had been fed with waters from the Himalayan rivers in the Northern India, it would have served the purpose of the Ichchogil canal at that time. We had three important and definite purposes in view to solve the three main problems of India at that time. The first problem was food scarcity, which was could have solved by irrigation from the waters in this canal. The second was the problem of defence against Pakistan. This canal would have given us a waterway giving a clear opening to Punjab to the sea and it would also have given an opening to Rajasthan to the sea. If only this would have been done, the history of India would have been different. But unfortunately, the Rulers of Gujarat and the people who were at the helm of affairs at that time did not pay any attention to this matter.

I had myself gone at that time to Shri Morarji Desai who was our supreme leader, and I urged that somehow we must get the benefits of the Rajasthan Canal under any circumstances. But he told me that I should not shout about Rajasthan Canal because we would be getting the Narmada waters.

The result was that we were deprived of the Indus waters first and then we were deprived of the benefits of the waters from the Rajasthan Canal also. Now, the only hope that remains for us is the Narmada project. With all tears and sorrow in my heart, I beg to say here that because we are numerically small in this great democracy, we have been deprived today of even our basic necessities.

When the Khosla Commission was appointed, Gujarat fought its case at the cost of Kutch. Banni was a unique pasture land at that time in the whole of India. It was rich in cattle, especially cows. I remember that after Independence, Pandit Nehru had sent Mr. Datar Singh, the then Agricultural Adviser to the Government of India to visit that area. He was very happy to look at it, because that was a land which could come up uniquely in the whole country, because it had 85,000 cows of the same colour and the same height and of the best species in the whole world. He was mad after it. He even wondered how it was that that area was being neglected. And yet what is the condition today ? Mr. Avtar Singh met me some time in 1973, and he asked me what the condition of Banni was. I said that not a single stone had turned, on the contrary the whole cattle had perished. When I said this, he was taken aback. I told him that it was not for me to reply but it was for the Government on which we had all the time depended, which happened to be the Congress Government at that time. I had no other reply to give to him. Today, there are not even 1000 cows there. Most of them have perished : it was a case of almost total perishing. You may ask what the reason for it is, and whether after Independence, this is the way in which backward areas should have been treated. I would only point out that it was only two months ago, that even the basic necessity of drinking water was supplied. A pipeline had been envisaged with an expenditure of nearly Rs. 2 crores, and after a good

deal of shouting, it was constructed and the drinking water was supplied to that area only about two months ago.

I would further point out that when the Narmada case was fought before the Khosla Commission, it was at the cost of Kutch that arguments were put forward before it. If only sufficient water supply could have been assured to this beautiful area of Banni, which is a lowlying area about 680 sq. miles in extent, it could have given rice and wheat not only to the whole of Gujarat but to some part of India too. A picture was filmed at that time about what one acre of land would yield if it were supplied with water. Mr. Chawla, one of the members of the Khosla Commission had come to Kutch at that time. Fortunately, he was from Hosiarpnr in Punjab. When he saw Banni, I asked him laughingly, 'Mr. Chawla what do you think of Hosiarpur during the pre-canal days'. He immediately said 'Dr. Saheb, it was just like this area before. But today it is supplying the best wheat to the whole of India. I am sure this part will also come up likewise'.

The Gujarat Government had submitted various reports to the Khosla Commission I would request the Central Government to go through those reports. In the second report submitted by the Gujarat Government in 1963, they had stated if the height of the Navgaon dam or Sardar Sarovar was only 425 feet, and the canal had a height of 300 feet with a slope of one foot every mile, and 100 million hectare feet of water were given then more than half a million acres of land of Kutch would be irrigated. And the Khosla Commission award gave 20 per cent of total water, whereas we had asked for 25 per cent because the area of Kutch was about 25 per cent of that of Gujarat.

It is pertinent to mention here that about hundred years ago, several thousands of people had died because of drought conditions. Even recently, during the period 1960-70, there had been eight continuous years of drought. You can understand what drought in one year means. Drought in the second year is more serious. Drought in the third consecutive year is still more serious. There has been a continuous chain of eight years of drought in that area. And yet what is our record ? The people of Kutch and the farmers of Kutch, not through water but through their sweat produced 32,000 tonnes of wheat. What I want to point out thereby is that the people there are ready and willing to work. But the question is whether the necessary infrastructure is there. Unfortunately, it is only those with the loudest voice or those who can wield political influence or money power can get these things. This is how corruption rules most in our country, and plans are subjected thus to political decisions.

The Khosla Commission's report as well as the award made by them were disputed. The Prime Minister took it upon herself of give a judgment on the Narmada dispute. We were very happy that here was a person whose father had visited Kutch so many times, who herself had seen the Kutch area so many times, and naturally, she would render justice to our area, but unfortunately what happened was that a tribunal was appointed to go into the matter further. If you refer to the judgment of the tribunal you would find that they have stated that the height of the Navgaon dam should be 450 feet, and if water is there in it even up to a height of 465 feet, Kutch can get more than five lakhs acres irrigated as giving their report, the tribunal has stated that the even height of the canal would be 300 feet.

The Gujarat Government had demanded 1 million acre-feet of water with provision for evaporation. The tribunal had given 90 million acre feet after evaporation which was exactly what they had demanded and not a drop less. Unfortunately, Gujarat government did not represent Kutch before the tribunal. Therefore, the tribunal has stated that only 6% water would be given to Kutch as against 20% awarded by the Khosla Commission. There were several other ambiguities in the award. So, the case was referred back to the tribunal. They revised their earlier report and gave a report saying that the sole authority was given to the States to distribute whatever quantity had been allotted to them within their State area. Thus, this becomes a State subject. The tribunal has given power in the hands of the States to distribute the waters and to decide how much water should be distributed and where.

Sir, as I said, I do not seek any favours. But I am only pleading for natural justice. When one fights a case and gets an award on the basis of particular points, one is bound to fulfil those points first, because the award has been obtained on the basis of those points only. Therefore, if the Gujarat Government has fought the case on this basis that if Kutch requires, water would be given to it, then I would say that it becomes their moral duty and indeed the primary duty of the Centre also to see that the people of Kutch are given proper justice. Unfortunately, today, it has become a land of widows, old and handicapped persons, because all the intelligent people have gone out of that land.

17.00 Hrs.

(MR. DEPUTY SPEAKER *in the Chair*)

As I have said already, and as has been pointed out rightly by some of my hon. friends who have spoken earlier, we are not using properly our manpower also we have a huge manpower in India today, but do you know how many man-hours we are losing at present ? Similarly, we have vast resources, but how much of it are we actually using ? We are using, for instance, only 14 per cent of our river waters. If only we utilise our water resources fully we can irrigated thousands and millions of acres of land. So far as Kutch is concerned, whose area is nearly one-fourth of that of Gujarat, we can settle an equal number of people there, the people who have gone out can be brought back, or at least the younger generation which is living there may not have to go outside for earning their bread if only justice is given to them.

How are we to get justice ? I know how we can get it. I may remind you of what happened in 1956 when the integrated billingual Bombay State was formed. The same question arose at that time because were six units at that time, Kutch, Saurashtra, Gujarat, Vidarbha, Marathawada and Maharashtra. If some part of it suffered from injustice, where could one shout about it ? Panditji—I can never forget him for the whole of my life, and his sense of giving judgment to people—without asking anybody from Gujarat, immediately said that development board under Art. 371 (2) would be set up for all those six units if they felt it necessary. But let me all you with all the anguish and pain in my heart that this constitutional right of mine has been denied to me till now. Even the proper channel through which we can approach is denied to us. Therefore, there seems to be no prospect of our getting justice anywhere. The then Home Minister had declared in this august House, and the then Minister of State in the Ministry of Home Affairs, Shri Om Mehta had declared in the other House on this matter, and yet this constitutional right has been denied to us.

Again, in 1977, while inaugurating the Assembly session in Gujarat, the Governor had declared that he had received an Order from the President to that effect. But, with all the sorrow in my heart, let me tell you that Order, even before it was fulfilled was revoked and today we are without anything.

That is why I want to make this appeal to the hon. Minister. Even the agency through which we can take up this issue has been denied to us. Whom should we approach ? Where are we to go ? Do you want us to speek the same language as Punjab or Assam is doing today ? Sir, we are not people of that type. As I have told you, we have exported our sweat and blood, but we have never spoken in such language or shouted for such things. Therefore, do not expect us or indeed the people of India to use such language. But what do we find. Unfortunately, it is the Government that teaches these things. You may go to any State, the Congress-I administered States, and I would say with all the sorrow in my heart that the greatest discontent, the greatest infighting amongst them, and the greatest mismanagement anywhere is found there, the greatest injustice, the greatest corruption, the greatest law and order problem, and the greatest indignity to womenfolk who are raped day and night is there, besides bank robberies and everything else.

That is why, on the floor of this House, I ask this question to the hon. Minister through you. I am not just requesting, but

but I am asking a question. If they do not give justice, then just as we have fought during all these generations...*(Interruptions)*

SHRI RAM PYARE PANIKA : It is not correct to say like that.

DR. MAHIPATRAY M. MEHTA : My hon. friend is not the Chairman. Mr. Chairman is there. Why should my hon. friend insult the Chair. The Chair is there to tell me. Let my hon. friend sit down.

(Interruptions)

I want to point out to the hon. Minister that so much injustice is being done, and therefore, let us do something to the people who deserve justice, not favour. Let what the Gujarat Government had given in writing to the Khosla Commission before the matter went to the tribunal, be fulfilled. Let those old terms be first fulfilled. That is all that I would like to say.

(Interruptions)

MR. DEPUTY SPEAKER : There are some hon. Members who speak rarely ; and there are some other hon. Members like Mr. Vyas who are not satisfied, even though they speak frequently.

SHRI NITYANANDA MISRA (Bolangir) : Mr. Deputy Speaker, Sir : We all know that irrigation plays a very vital and crucial role in agricultural production. Out of all the factors which contribute to improvement of agriculture, irrigation has got a special place. And it is irrigation which makes the maximum contribution. We may have better techoology for agricultural production. There may be larger input of fertilizers. There may be intensive cultivation ; and you may use hybrid and improved seeds. But unless there are irrigation facilities, all these factors cannot improve agricultural production. Increased agricultural production will be possible only if there is irrigation. So, irrigation plays a very crucial role in improving agriculture, and it has been given the importance that it deserves.

Sufficient funds have been allocated for the improvement of irrigation, for increasing our irrigation potential. Actually, we have increased our irrigation potential to the extent of nearly 2.4 million hectares of land every year during the last 3 or 4 years. But, unfortunately, inspite of the fact that we have increased our irrigation potential, our agricultural production has not increased correspondingly i.e. proportionately. If we take the last 4 or 5 years, we must have increased our irrigation potential by nearly 10 million hectares of agricultural land ; but the increase in agricultural production has not been to the tune of nearly 25 million to 30 million tonnes, taking into consideration the fact that for every irrigated hectare of land, there should be an additional production of 3 to 4 tonnes. So, it is a very serious matter ; and we will have to analyse and find out the reasons why this increase in irrigation potential is not reflected in additional increase in agricultural production.

The increase in irrigation potential has not been reflected in the adequate increase in agricultural production. This is a very important and a very serious matter. It has been proved that in spite of the fact that we have increased our irrigation potential, we have not been able to fully utilize our irrigation facilities, as a result of which, our agricultural production has not increased. Therefore, I think it is high time that we should shift emphasis from increasing the irrigation potential to the fullest utilisation of the irrigation of the irrigation facilities that are made available to the farmers. This is a very important aspect which deserves our serious consideration.

It is also high time that we should seriously think of having an organisation consisting of people who have got specialised and technical knowledge about water management. Our farmers lack knowledge about better practice, about better method of utilization of irrigation facilities, as a result of which there is no equitable distribution of water. Then we do not have sufficient amount of knowledge about the best water management and cropping pattern as a result of which irrigation facilities which are made available to the farmers are not being utilized in the best manner possible. That is the reason why this aspect deserves the attention of the Ministry of Irrigation, and greater emphasis should be laid on this sector.

The other day, there was discussion about waterlogging because of seepage of water. This is a very important problem.

We provide irrigation facilities so that agricultural production will increase, but it is really a contradiction that because of irrigation facilities certain lands are being waterlogged and the seepage has not been checked. Of course, lining of the canals is absolutely necessary for the purpose, if seepage is to be checked ; and for that, colossal financial resources are required; and that is why there appears to be some reluctant, some hesitation on the part of the State Governments to invest sufficient amount for the purpose. But it is absolutely necessary that this waterlogging which is a very important problem should be checked, because the most fertile land, the most produetive low land is being very severely affected by that. If this lining is done, whatever might be the cost, then we shall also be able to check this wastage of water and coverage under irrigation would also increase, because water wastage has been checked. Therefore, I request the Ministry of Irrigat'on to pay sufficient amount of attention to this problem and also give sufficient amount of financial assistance to the States who want to undertake this work, who are not able to do it at present because of paucity of funds.

We have observed from experience that when a new irrigation project comes up and irrigation facility is extended to the farmers, it takes a long time for the farmers to adopt a new technique of agricultural production in the irrigated area, because the whole technology of production becomes completely different. Our farmers are habituated to rain-fed conditions and when they get irrigation facility, they use probably excess water, which is also harmful to agricultural production. Therefore, it is necessary that they should be taught the new technique of cultivation which is relevant to the conditions of irrigation.

We have observed that there are many irrigation projects, which have been carried on from the First Five Year Plan and some from the Second Five Year Plan and still they are on-going projects. Some of the Members of the opposition have thrown the blame on the Irrigation Minister for this delay. I think, it is completely unjustified because a number of irrigation projects had been taken up before the old ones were completed on our insistence. Just now, my hon. friend from Kutch has made a fervent appeal for a project in his area. Likewise, all of us have been making fervent appeals. As a result, a number of projects had been taken up and the old on-going projects could not be completed in time. Though they were projected to be completed within a specified time, it could not be done because of constraint of resources. If the Irrigation Ministry is blamed for this, I think it is not justified. A time has come when we should realise that the old projects, which are on-going projects, should be completed within a very short period of time, because we have invested colossal amounts of money on them and we are not getting any return out of that. The agriculturists also are not getting any benefit. The escalation of the cost is so high that the present estimate is probably five to ten times of the original estimate.

In the field of irrigation, there is a necessity of consolidation plan, as in the Railways we have got the rehabilitation plan where we pay sufficient amount of attention to basic and fundamental problems. So in the field of irrigation we should have a consolidation plan so that sufficient attention can be focussed on utilisation of water and use of irrigation facilities and completion of old projects, which have been going on for a long time, This is a very tough and hard task.

Uptil now we find that there have been very big projects which are being implemented at a huge cost. Of course, there are so many advantages in them. But at the same time, I request the hon. Minister to shift the emphasis to small and medium projects so that the return on the investment can be obtained very quickly and the farmers can utilise the benefit of the irrigation facility very early.

The constraint of resources that we have got will not be felt so much because the expenses of the small irrigation schemes will be comparatively very small. We have got thousands of small streams and rivulets throughout the whole country. If the water resources can be harnessed by erection of some diversion weir then we can have colossal amount of benefit by spending a very small paltry sum. We have experience that for irrigation one acre of

land, we have to spend something like Rs. 300 to Rs. 400/ or Rs. 500, and then during the time of drought we can get sufficient. irrigation. When there is acute scarcity of water, when the rain fails us, when we face drought conditions, at that time these small irrigation schemes help us immensely. Therefore, if the emphasis is shifted to small irrigation projects and minor irrigation projects, then it will benefit our farmers very much, quick execution can be ensured and with little resources we can provide irrigation to vast acreage of land.

I shall take this opportunity to speak a few words about the position of irrigation in my own constituency.

MR. DEPUTY SPEAKER : You should have started from your constituency.

SHRI SATYASADHAN CHAKRABORTY : He started from his constituency. From Bolangir he is now in Delhi.

SHRI NITYANANDA MISRA : In our State we have got the problem of flood in the delta region and the problem of drought in the hill region where the tributaries of Mahanadi and other big rivers are lying. So, these two problems are, in fact, only one problem that is, the problem of irrigation. Because in the tributary region there is no irrigation project, that is why the excess flood water runs into Mahanadi and plays havoc in the region. Therefore, it is absolutely necessary that in order to check flood in the coastal area, there must be irrigation projects which should be undertaken in the tributary region of the big river so that our problem of drought can be solved which is a perennial problem because we face drought conditions almost every year. It might be of interest to you when I mention that in my constituency only 5 per cent of the total cultivated area gets irrigation facilities and the rest 95 per cent of the land is totally dry and rain fed and entirely dependent on the rains and because of that there is economic disparity and nearly 90 per cent of the farmers and agricultural labour are below the poverty line and they are extremely poor. My area is the poorest area in the State and the whole of the State itself is the poorest in the whole of the country. We have got water sources, we have got a number of tributaries. In my constituency there are six tributaries of Mahanadi but the water sources are not being tapped. There has not been any irrigation project in my constituency as a result of which this has been a vast expanse of dry and arid zone, semi-desert zone, without irrigation facilities. The living condition of the people is very very low and the economic condition is also very bad.

As I stated, 90 per cent of the people are below the poverty line. Therefore, I would request the Irrigation Minister to pay special attention to those areas, which are economically backward, undeveloped, but which have plenty of water resources, which can be tapped, which can be harnessed, and there is scope for a number of irrigation projects. In that way, we shall be benefited and, at the same time, this will check the floods in the coastal areas, in the delta region, which will be of great service to them also.

Every year flood plays havoc in the coastal areas as a result of which human lives are lost, colossal amount of property is lost and serious damage is caused to the crop, which affects the food production. Therefore, I would appeal to the Minister once again to pay attention to this most backward area, the most undeveloped area, which comprises my constituency.

Then I would like to touch another point. We have been observing rhat between the urban area and the rural sector there is economic disparity, because there has been investment of resources in the urban areas, but there has not been proportionate investment of resources in the rural sector, as a result of which the people in the rural areas are extremely poor and poverty-stricken. Consequently, there is always a tendency for the people of the rural areas to migrate to urban centres of growth. We can have small scale industries in the villages, but they will not be economically viable and they will not help the economy at all. There is only one way of improving the rural sector, and that is by having irrigation projects and providing irrigation facilities to the rural sector. That is the only way in which the economic disparity between the urban centres of growth and the rural areas can be removed. Therefore, from this point of view also, there is every necessity to give importance, prime importance, to

irrigation and allocate sufficient amount of funds for the improvement of irrigation so that in the irrigated area people will have sufficient employment, three times the employment, because they will be growing three crops every year with irrigation facilities. In this way, we can solve their unemployment problem and the economic disparities between regions can be eliminated.

*SHRI ERA MOHAN (Coimbatore): Hon. Mr. Deputy Speaker, Sir, on behalf of my party the Dravida Munnetra Kazhagam, I rise to express my views on the Demands for Grants of the Ministry of Irrigation for 1983-84.

I whole heartedly welcome that for the first time the Irrigation Ministry has got an independent entity and talented Shri Ram Nivas Mirdha has been entrusted with the charge of this vital Department. I am sure that his inherent dynamism will get reflected in the activities of this Ministry.

In our country 1130 lakh hectares are capable of being brought under irrigation. During the past 32 years 50% of the land has been covered by irrigation facilities. The Ministry has expressed the hope that by AD 2000 their remaining 50% of land will be covered by irrigation. I welcome this assertion contained in the Ministry's Annual Report. If during the coming 17 years the remaining 50% land is to be covered by irrigation then the Ministry has to pay special attention and endeavour ceaselessly to achieve this laudable objective. I am compelled to voice a discordant note because many times we find that there is wide gap between world and deed, the uncovered bridge between what is contained in the report and what is done outside, which has inhibited the nation's progress according to our Plan targets. Irrigation is the basis for our agricultural efforts. As our economy is agricultural economy, we have to lay great emphasis on irrigation.

During the Sixth Five Year Plan, a sum of Rs. 10,203 crores has been allocated for major, medium and minor irrigation. By the end of 6th Plan it is expected that 140 lakh hectares are likely to be brought under irrigation. It is worthwhile mentioning here that from 1951 to 1982 we have invested nearly Rs. 10081 crores on major and medium irrigation projects. But our efforts have been nullified by the occurrence of floods in the North and drought in the South at monotonous intervals. According to the information furnished in the Annual Report a sum of Rs. 11,630 crores has been the loss the country has suffered on account of such recurring floods from 1953 to 1982. In 1982-83 26.17 crores of people have been afflicted by drought and about 429 lakh hectares have been affected by drought. You can imagine the magnitude of the problem of floods and drought and the losses that the country is suffering year after year.

Here I would like to highlight the need for intensive efforts for exploiting the irrigation potential of our country. In our country out of 1430 lakh hectares being cultivated, 1050 lakh hectares are rainfed land. This comes to 73% of total cultivated land. This land produces nearly 42% of the total food grains produced in our country. It is no exaggeration to say that our agriculture is monsoon agriculture. Though we have increased irrigation facilities, yet we have not created irrigation facilities to the extent of achieving self-sufficiency in foodgrains production. I will substantiate this by saying that so far we have not utilised even 50% of available waters for irrigation during the past 32 years. We cannot blame the nature for our abject poverty. We have failed to utilise the nature's bounty for the good of the people.

Cauvery Water dispute, Yamuna Water dispute, Mahi Water dispute, Narmada Water dispute, Kanhai Water dispute—I can go on enumerating the unresolved inter-state river water disputes which have proved the greatest hindrance in implementing expeditiously irrigation projects. These river water disputes among the States have inordinately delayed the execution of irrigation projects with the inevitable consequence of escalation in costs. Similarly, we have not utilised the waters of west-flowing rivers in our country. The Central Planning Commission constituted a Committee to study this issue. I know that this Com-

*The Original speech was delivered in Tamil.

mittee has submitted its report. The Irrigation Ministry had also constituted a Committee and I am told that the report of this Committee has also been presented to the Government. The Centre has also constituted a Committee of Technical Experts of both Tamilnadu and Kerala Governments to study this issue of utilising the waters of west-flowing rivers. I understand that this Committee is still to start its work. The other two Committee have submitted their Reports. If the Government does not take any action on the recommendations of these Committees, why should such Committee be constituted, why should public money be wasted on them ? It is really criminal to waste public money if the Government does not take any action on the Reports of such Committees. I demand that the hon. Minister should say something about this in his reply to the Debate.

Without Cauvery waters and without the waters of west-flowing rivers, Tamil Nadu will soon become another Thar desert of Rajasthan. Such a situation is fast approaching in Tamil Nadu. The Irrigation Commission submitted its report some ten years ago. I would like the hon. Minister of Irrigation to apprise the House of the action taken so far on the recommendations of the Irrigation Commission. I am constrained to remark that such inordinate delay impede the Government's effort in creating further irrigation facilities.

Sir, only the other day the Hon. Minister replied to a question in this House that about 60 lakh hectares have been afflicted by water-logging on account of which several hundreds of crores of rupees have been lost. I would like to know from the hon. Minister of Irrigation what steps the Government have taken to reduce the problem of water-logging in our country. We cannot afford to waste 60 lakh hectares of cultivable land every year.

I have to regretfully point out that the Centre seems to surrender to violence and the just demands of the people are swept under the carpet. I do agree that Punjab may go into the grip of extremists if Ravi-Beas water agreement is not re-opened. The Home Minister has announced that this Agreement between Punjab, Himachal Pradesh, Haryana and Rajasthan would be reopened soon for the benefit of the people of Punjab. I would only stress the fact that before Tamil Nadu starts burning, the Centre should also find a solution to the Cauvery Waters dispute.

The Inter State Water Disputes Act, 1956 and the River Boards' Act 1956 have been passed by the Parliament deriving authority from Article 262 of the Constitution and also under Entry 56 of the Union List of our Constitution. In other words the Government of India has got constitutional authority to intervene in river-water disputes among the States. But so far none of the inter-State river water disputes has been settled. They have been allowed to sore the relations between the States. The perpetuation of such inter-State river water disputes proves that the Centre has not exercised its authority in resolving them. The Centre cannot say that they are helpless and these disputes are such imponderables beyond the competence of the Government of India. They are not so difficult as is being bruited about. The river waters should be declared as national asset under the Constitution and a permanent solution must be found for these disputes. Then only the nation can make meaningful progress. When the Centre can come to an amicable agreement with Pakistan and Bangla Desh in the sharing of river waters, I am surprised why the inter-state river water disputes should be prolonged in this manner. I am sure that our dynamic Minister of Irrigation will solve all of them during his term of Office.

Sir, I would like to refer to Vaigai Seeramaippu Project in Tamil Nadu which was implemented by the D.M.K. Government in Tamil Nadu. My hon. friend Shri M.S.K. Satyendran, sitting nearby me will vouch safe for it. He knows the present condition of this project. Some years ago there was unprecedented flood in Vaigai which breached the banks of the canals feeding the land in East Ramanathapuram District. The scheme was implemented with financial assistance from the Centre. But, now the present AIADMK Government has not taken any interest in repairing these canals just because this scheme was implemented by the D.M.K. Government in Tamil Nadu. Consequently

the people in East Ramanathapuram District are suffering for want of water. I demand that the Central Government should intervene in this matter and ensure that the people of East Ramanathapuram district are saved from extinction by repairing the breached canals here.

Sir, I would like to stress the point that only when Pandiyaru and Ponnampuzha scheme is implemented, the chronically drought-afflicted areas of Palladam and Avinashi in Coimbatore District will get some water of cultivation. Similarly, the Anamalayaru and Idliyaru originate in Kerala, run through Tamil Nadu and then enter Kerala before they join the sea.

MR. DEPUTY-SPEAKER : It can be called Idly-Sambar river. When Sambar is poured on the Idly it becomes a river.

SHRI ERA MOHAN : Sir, the Parliament can give that new name. Presently, the waters of these rivers are being wasted. If they are utilised for irrigation, then nearly 2 lakh hectares of land in this portion of Tamil Nadu will become fertile. I suggest that this scheme should be implemented expeditiously in the interest of the people of Tamil Nadu. Similarly, the Palani Kudiraiaru scheme should be taken up for expeditious implementation. A high-level Commission was constituted for the D.V.C. project. I demand that such a high-level Commission should be constituted for the Cauvery Valley project. This Commission should not be just name-sake commission. It should be an active supervisory body with adequate authority to take on-the-spot decisions in the interest of the project.

Sir, the neighbouring State of Karnataka has constructed reservoirs on Kabini, Haringi and Hemavathi which are the tributaries of Cauvery. This has depleted the water supply into Cauvery. The Karnataka Government did not take the permission of the Central Planning Commission to complete these projects. The people of Tamil Nadu have been denied their legitimate share of Cauvery waters. Tamil Nadu has been done the greatest injustice. When the Chief Ministers' Conference was convened in Delhi recently, the Tamil Nadu Chief Minister could not be seen.

SHRI S.T.K. Jakkayan (Periakulam) : The Tamil Nadu's representative was here.

SHRI ERA MOHAN : This was Chief Ministers' Conference. The Chief Minister of Tamil Nadu did not attend this meeting. When Tamil Nadu is burning, it is not proper for him to absent himself from this important meeting.

SHRI S.T.K. JAKKAYAN : The Chief Minister did send his representative to this meeting.

MR. DEPUTY SPEAKER : He only says that the Chief Minister of Tamilnadu did not attend the meeting. He has got every right to say that.

SHRI M. KANDASWAMY: (Tiurchengode) : At that time the Chief Minister of Tamil Nadu was attending a wedding function.

SHRI S.T.K. JAKKAYAN : He is giving false information.

SHRI M. KANDASWAMY : I am not giving false information. He considered the marriage of an actress more important than the Conference of Chief Ministers convened to consider the Cauvery waters issue.

SHRI S.T.K. JAKKAYAN : Sir, this is wrong.

MR. DEPUTY SPEAKER : You need not defend the Chief Minister. He is making only a statement of fact.

SHRI ERA MOHAN : This is Chief Ministers' Conference. We have been discussing Cauvery waters for years in the Parliament. We have been discussing it in Tamil Nadu. The Thanjavur District, commonly called as the Granary of Tamil Nadu, is greatly affected. Yet the Chief Minister of Tamil Nadu did not feel any sense of responsibility. The Central Government should have summoned him to be present for this important meeting.

SHRI S.T.K. JAKKAYAN : He should not say so, Sir. The top leaders like the Chief Minister and the Prime Minister can send their representatives. He is not wrong.

MR. DEPUTY-SPEAKER : It is not criticising the Chief Minister. He only says that he did not attend the meeting of Chief Ministers. As a citizen of India and as a resident of Tamil Nadu he has the right to say so. He has not said anything offensive against the Chief Minister, Thiru M.G. Ramachandran. He says that the Chief Minister of Tamil Nadu should have realised responsibility as the Chief Minister.

SHRI ERA MOHAN : Sir, the new Member probably does not know that this issue has been discussed any number of times in this forum and outside.

SHRI S.T.K. JAKKAYAN : The leader has every right to depute his representative if he is not in a position to come. I have got the right to intervene when something wrong is being said.

MR. DEPUTY SPEAKER : You refer to this in your speech. Please do not interrupt him unnecessarily.

SHRI ERA MOHAN : The Tamil Nadu Chief Minister has no time to attend to such important national jobs. His attention is always on the Poes Garden now. The fate of Tamil Nadu depends upon the early settlement of Cauvery waters issue. I suggest that our hon. Minister of Irrigation should immediately convene a Conference of the Chief Ministers of Karnataka, Tamil Nadu, Kerala and Pondicherry and find a permanent solution to this long outstanding problem. Before the district Thanjavur, called the granary of Tamilnadu, becomes an arid zone, and before the people of Tamil Nadu become victims of starvation, the hon. Minister of Irrigation should find a solution to the Cauvery waters dispute. With these words, I conclude my speech.

श्री बीरबल (गंगानगर) : माननीय उपाध्यक्ष महोदय, मैं अपने क्षेत्र की कुछ एक विशेष समस्याओं के बारे में सिंचाई मंत्री जी का ध्यान दिलाना चाहता हूं ।

गंगानगर जिले में गंग कैनाल करीब 50 बरस से चल रही है । 2750 क्युजेक की यह नहर अपने हिस्से का पूरा पानी नहीं ले रही है क्योंकि पीछे पंजाब के हिस्से में बुरी तरह से क्षतिग्रस्त हुई पड़ी है । इस नहर की मरम्मत का काम शीघ्रातिशीघ्र कराया जाये ।

मोतीराम कमीशन की रिपोर्ट को लागू किया जाये ताकि भाखड़ा एरिया के काश्तकारों को पूरा पानी मिल सके ।

राजस्थान कैनाल एरिया में 75 के बाद जो अन-कमांड जमीन को पानी दिया गया था, जो आबपाशी रजिस्टर में भी दर्ज है, मगर अब इनको पानी नहीं दे रहे हैं, सो दिया जाये ।

राजस्थान केनाल एरिया में बने पक्के खालों की कमी को पूरा कर के, आज से पहले की रकम का जो ब्याज है, वह माफ किया जाये ।

राजस्थान कैनाल एरिया में भूमिहीनों को जमीन दी जाए और हरिजनों के लिए 35 परसेंट का रिजर्वेशन अलग से होना चाहिए । हरिजनों को 1968 और 1969 में जो जमीन एलाट हुई थी, वह कागजों में कमांड है और मौके पर अनकमांड है । इसलिए फलासिफिकेशन करके जो जमीन लेवल के हिसाब से अनकमांड हो उसकी कीमत अनकमांड के हिसाब से ली जाये ।

पूरे प्रदेश में जमीन को कहीं भी नीलाम न कर के भूमिहीनों में बांटा जाये ।

राजस्थान कैनाल एरिया में जो काश्तकार 1955 से पहले के हैं, उनसे थोड़ा प्रशासनिक खर्चा लेकर सीलिंग सीमा तक खातेदारी दी जाए ।

नोहर कैनाल का काम शीघ्रातिशीघ्र चालू किया जाए । सिद्धमुख नहर का काम भी चालू किया जाए ।

हनुमानगढ़ में खाद का कारखाना लगाया जाए । जितनी खाद वह कारखाना पैदा करेगा, वह पूरी की पूरी इसी जिले में खपत हो सकती है, क्योंकि वह पूरा जिला सिंचित एरिया है और कारखाने की एक्वायरशुदा जमीन भी वहां पर मौजूद है ।

श्री मनीराम बागडी (हिसार) : उपाध्यक्ष महोदय, कहने और सुनने से कोई फायदा तो होने वाला नहीं है, लेकिन मैं अपनी जिम्मेदारी पूरी कर रहा हूं।

ऐसा मालूम होता है कि पानी की जगह अब खून बहाया जाएगा। भारत में बाढ़, सूखे और अकाल का कारण पानी है। लेकिन इस वक्त ऐसी नीति है, जो भाइयों को आपस में लड़ाती है और पानी की जगह खून बहने लगता है। अगर नदियों के बारे में फैसले कायदे-कानून से हाई कोर्ट और सुप्रीम कोर्ट के द्वारा लागू किये जाते, तो आज की स्थिति पैदा न होती कि पंजाब और हरियाणा में और पंजाब, हरियाणा और राजस्थान में लड़ाई हो रही है। 1976 में फैसला हो गया। वह एवार्ड मान लिया गया। उसको न मान कर 1981 का एवार्ड प्रधान मन्त्री ने दिया। उसको इलेक्शन में इस्तेमाल किया। उसके बाद पानी का सवाल खालिस्तान तक पहुंच गया और इन्सानियत पर चोट लगी। पानी के इन सब झगड़ों को मिटा देना चाहिए। एक ही मुल्क में पानी और जमीन के बंटवारे में लाठी और गोली का इस्तेमाल देशद्रोह है। उसका फैसला अदालत और कानून से होना चाहिए।

जो पक्की नालियां बनाई जाती हैं, उनका पैसा किसानों से क्यों लिया जाता है ? दुकानदार अपना माल बेचता है, वह माल का पैसा ले लें। इतना बेईमान दुकानदार नहीं देखा, जो दुकान बनाने की कीमत भी खरीदार से वसूल कर लेता है। पक्की नालियों का पैसा किसानों से नहीं लेना चाहिये।

मैं नहीं चाहता कि मद्रास और दिल्ली में कोई फर्क हो। इस फर्क को मिटा देना चाहिए, वर्ना देश के लिए नतीजे बहुत खतरनाक होंगे। मद्रास में पीने के पानी की किल्लत है। अगर कहीं दिल्ली में होती, तो इस समस्या का हल निकल गया होता। क्या यह सरकार है या ऐसा टोला है, जिसकी कोई समझ नहीं है ? जब प्यास लगती है, तब वह कुंआ खोदता है। यह तो पागलपन है। पानी ले जाने के लिए यह सरकार रेलगाड़ी चला रही है। 15 दिन पहले क्यों नहीं ? दुबई, कुवैत जहां पीने का पानी होता नहीं है, वहां भी पानी पहुंच जाता है। आप हरियाणा और पंजाब को, भाई-भाई को लड़ाना चाहते हैं जहां एक घर में पत्नी हिन्दू और खाविन्द सिख या पत्नी सिख और खाविन्द हिन्दू। अगर कोई मुजरिम है लड़ाने वाला तो वह सिर्फ सरकार है।

इसलिए मैं कहना चाहता हूं कि सरकार इन तीनों बातों को समझ ले। 1976 का एवार्ड लागू किया जाए। सुप्रीम कोर्ट के जज को बिठाया जाए। राजस्थान अकाल से ग्रस्त है। गाय पांच रुपए में और बैल 10 रुपए में बिक रहा है। लोग भूखे मर रहे हैं। यह बीमारी बहुत बढ़ गई है, इसका तुरन्त इलाज नहीं है लेकिन सरकार कोशिश करे जिससे कि यह मामला हल हो सके। बिजली और पानी का इलाज निकालना चाहिए। जमीन के नीचे जो पानी है उसको भी निकाल कर बंटवारा होना चाहिए। सिर्फ आकाश के भरोसे पर कोई देश रहे और यहां पर सरकार भी रहे तो ऐसी सरकार के रहने का अख्तियार नहीं है।

MR. DEPUTY SPEAKER : Hon. Members, some Members from this side and also from that side want to speak today because they will not be available here on Friday. I would, therefore, call such of these Members who have expressed their desire to speak today, and to that extent we will have to extend the time of the House...

AN HON. MEMBER : Upto 7.00.

MR. DEPUTY-SPEAKER : Not so much. We may have to extend by 30 minutes or so. Such of those Members whose names are here and who will not be available on Friday may send their names. Each hon. Member will take only 5 minutes. The Minister will reply on Friday. Now I call Mr. D.P. Yadav.

श्री डी० पी० यादव (मुंगेर) : उपाध्यक्ष महोदय, हम सिंचाई मंत्रालय की मांगों पर

बहस कर रहे हैं। मुझे प्रसन्नता है कि सिंचाई मंत्रालय का नेतृत्व एक ऐसा व्यक्ति कर रहा है जिसके बारे में कहा जाता है कि बहुत संजीदा, बोले कम और करे ज्यादा—ऐसा व्यक्ति है। श्री राम निवास मिर्धा जी को मैं जानता हूं, वे गृह राज्य मंत्री थे, जितने भी टेढ़े से टेढ़े सवाल होते थे, वह सब मिर्धाजी के माथे सौंपे जाते थे और वे बड़े ठण्डे दिल से, बड़ी चतुराई के साथ, उनको हल कर लेते थे।

बीस सूत्री कार्यक्रम का पहला आइटम सिंचाई ही है। यह आपके विवेक पर निर्भर है कि किस तरह से आप इस देश की सिंचाई की समस्या को हल करेंगे। पब्लिक एकाउन्ट्स कमेटी की रिपोर्ट आई है जिसके पेज 24 पर लिखा है कि प्रथम तथा द्वितीय पंचवर्षीय योजनाओं में कौन कौन सी स्कीम्स बनाई गई थीं। मन्त्री जी उसको आप गहराई के साथ देखें और सोचें। प्रथम पंचवर्षीय योजना में 211 मीडियम इर्रीगेशन स्कीम्स टेकअप की गई और 208 पूरी हुई। द्वितीय पंचवर्षीय योजना में 115 टकअप की गईं और 112 पूरी हो गई। तृतीय पंचवर्षीय योजना में 74 ली गई और 64 पूरी हो गई। चतुर्थ पंचवर्षीय योजना में 104 ली गईं लेकिन 41 ही पूरी हुईं। उसके बाद घटती गई। पंचम पंचवर्षीय योजना में 375 ली गई लेकिन 21 ही पूरी हुईं। चतुर्थ, पंचम और छठी योजनाओं में मीडियम सिंचाई योजनायें पूरी नहीं हुई। इसका कारण बहुत स्पष्ट है। मैं साफ साफ कहना चाहता हूं कि पहले के जो इंजीनियर थे उनमें ज्यादा देश भक्ति थी।

18.00 Hrs.

लेकिन जो नए इंजीनियर्स आए हैं, उनको निश्चित रूप से काम से कम मतलब है और अर्थ-संग्रह से ज्यादा मतलब है। इस बात को मैं साफ-साफ मंत्री महोदय को बताना चाहता हूं। प्राइस एसक्लेशन के बारे में किसी ने कहा था कि वह पांच गुना बढ़ती है। मेरे ख्याल से यह गलत है। मेरे पास अपने बिहार राज्य के और सारे देश के आंकड़े हैं जो सरकार द्वारा प्रस्तुत आंकड़े हैं। मेरे ख्याल से कोई भी सिंचाई योजना ऐसी नहीं है, जिसमें 5 से 15 गुना की वृद्धि न हो। इसका मतलब यह है कि कहीं न कहीं इसमें खामियाँ हैं। यह खामियां कैसी हैं, वह आप किसी बड़े शहर के मुख्यालय में जाकर देखिए। बड़े-बड़े इंजीनियरों के दस-दस, बीस-बीस लाख के मकान बने हुए हैं। वे मकान इस देश के गरीब लोगों के पेट को काट कर बनाए गए हैं। मेरा सुझाव है कि मंत्रालय में एक ऐसा सेल होना चाहिए, जो यह देखें कि जितने भी इंजीनियर्स हैं उनके कितने मकान हैं और बैंकों में कितनी पूंजी जमा है। सगे-संबंधियों की बैंकों में कितनी पूंजी है। इन सब की एन्क्वायरी होनी चाहिए। तब जाकर आपको पता लगेगा कि सिंचाई योजनाओं को पूरा करने में क्या विलम्ब होता है। सिंचाई योजनाओं के लिए अत्यधिक पैसा दिया गया। राष्ट्र ने समझा पैसे का आवंटन करो, ताकि हमारा काम आगे बढ़ेगा। इंजीनियरों ने समझा योजनाओं की राशि काम के लिए नहीं आगे के लिए है। मैं उदाहरण देकर समय बर्बाद नहीं करना चाहता हूं कि किस-किस योजना में कितना-कितना पैसा बर्बाद हो चुका है।

मैं आपको एक, दो उदाहरण देना चाहता हूं। बिहार राज्य के सिंचाई मंत्री श्री उमेश्वर प्रसाद वर्मा जी का पत्र मेरे पास आया है। उनकी ईमानदारी और निश्छलता और नेक-नीयता पर कोई भी दाग नहीं है। वह व्यक्ति निश्छल और ईमानदार है। वे लिखते हैं—'मेरा पूर्ण प्रयास है कि स्थिति में सुधार हो और काम आगे बढ़े। वास्तव में अनेक कठि-नाइयां ऐसी हैं, जिन पर शीघ्रता से काबू पाना संभव नहीं हो पा रहा है।" इसका मतलब यह है कि वे भी लाचार हैं। मैं चाहता हूं कि इस प्रकार की कमजोर आवाज उनके मुंह से नहीं निकलनी चाहिए। स्थिति बिगड़ी हुई है, तो यह एक ऐसा मौका है जिस पर आपको

दृढ़ता काबू पाना होगा। इसमें केवल आप से ही समन्वय स्थापित कर सकते हैं। एक उदाहरण मैं आपको प्राइस एसक्लेशन का देना चाहता हूं। वे लहरना योजना की स्वीकृति सिंचाई विभाग ने सन् 1973 में दी। 62 लाख 61 हजार रुपया स्वीकृत हुआ। इसका पुनरीक्षित प्राक्कलन नौ करोड़ हो गया। 62 लाख की योजना और 9 करोड़ पर चली गई। मिर्धा जी, 15 गुना नहीं हुआ, तो और क्या हुआ। यह मैं आपकी जानकारी के लिए बता रहा हूं। यह समस्या क्यों पैदा हो रही है, यह मैं आपको बताना चाहता हूं। एक कमेटी बीस सूत्री कार्यक्रम की थी, जिसमें चीफ इंजीनियर ने जो कहा है, वह मैं पढ़ना चाहता हूं। सरकार का आदेश ऐसा है कि बाहर के व्यक्ति को बहाल नहीं कर सकते हैं। किसी भी पदाधिकारी के पास आशुलिपिक नहीं है। नक्शों के लिए ड्राफ्ट मैन नहीं हैं, ब्लू-प्रिन्टर नहीं है—सब व्यवस्था डगमगा उठी है। ऐसी परिस्थिति में सिंचाई परियोजनाओं के कार्यान्वियन में लक्ष्य के अनुरूप कैसे प्राप्ति हो सकती है। यह स्थिति मुंगेर जिले की ही नहीं, समूचे बिहार की स्थिति डगमगाने लगी है। यह चीफ इंजीनियर कह रहा है, जबकि इर्रीगेशन टैक्नोलॉजी इतनी एडवांस हो गई है। भरी सभा में मंत्री की मौजूदगी में यह कहा जाए की व्यवस्था डगमगा रही है। एक तरफ 15 गुना दाम बढ़ा चीफ इंजीनियर की असावधानी के कारण या वैस्टेड इन्टरेस्ट के कारण, दूसरी तरफ वे कह रहे हैं कि व्यवस्था डगमगा रही है।

कहीं-न-कहीं कुछ दोष है और उसको ढूंढना होगा।

मैं आपको बतलाऊं कि किस प्रकार से पैसा लूटा जा रहा है। एक एक्जीक्यूटिव इन्जीनियर से मैंने पूछा कि आप ने प्रेशर रिलीज बल्ब 16 लाख 3 हजार रुपये का खरीदा है, यह काम में कब आयेगा। वह 17 नवम्बर, 1981 को लिखते हैं—

"It is very difficult for the undersigned to say about the specific date by which the pressure release valve will be utilised."

अब 1983 गुजर रहा है, उसका उपयोग कब होगा इस का उनको ज्ञान नहीं है। इसका मतलब है कि उसको किसी मकसद से खरीदा होगा, वह कैसा मकसद है.....

एक माननीय सदस्य : कमीशन के लिए खरीदा होगा।

श्री डी० पी० यादव : जो भी हो। मिर्धा जी, असलियत में जाना होगा। केनाल बनाइये, गारलेड केनाल बनाइये, डा० के० एल० राव की योजना को लाइये, हमारा मकसद यही है कि काम होना चाहिए। वाटर कमीशन में हमारे पास अच्छे-से-अच्छे इन्जीनियर हैं, बढ़िया से बढ़िया टैक्नालाजिस्ट हैं। डिजाइन उन पर छोड़िये। काम की गहराई में जाइए। असल कारण क्या है—एक योजना यहां से पास करते हैं, अगर कलैक्टर की इच्छा नहीं है या एक्जीक्यूटिव इन्जीनियर से समन्वय नहीं हुआ, जमीन एक्वायर करने में देरी हुई परिणाम यह हुआ कि कास्ट दुगनी हो गई। इसलिए जो भीतर की बात है उसका समन्वय किया जाय।

इस समय सेन्ट्रल वाटर कमीशन में जो काम हो रहा है उसे केवल सिविल इन्जीनियर्स कर रहे हैं। मैं निवेदन करूंगा कि इस में कुछ सोशल-साइन्टिस्ट्स, कुछ इकानामिस्टस, कुछ जीयो फिजिसिस्टस, कुछ जीयोलाजिस्टस, इस तरह के लोगों का भी परमानेन्ट एडवाइजर्स रखिए। जीयोलाजिकल सर्वे आफ इण्डिया में से कुछ लोगों को एडवाइजर्स के रूप में रख लिया जाय। इस में कोई हर्ज नहीं है।

योजना की जियोलाजिकल इन्जीनियरिंग एसपेक्ट की फीजिबिलिटी रिपोर्ट तैयार नहीं होती है। योजना पास हो जाती है। 8-10 साल तक रिपोर्ट तैयार नहीं होती है क्यों डायरेक्टर, जियोलाजी कलकत्ता में बैठा है, काम मुंगेर में हो रहा है, एक्जीक्यूटिव

इन्जीनियर को फुरसत नहीं है कि वह बात करे, प्लान रेडी नहीं है, ड्राफ्ट रेडी नहीं है, काम नहीं हो रहा रहा है। इस तरह से पैसा बरबाद हो रहा है, सारी व्यवस्था डगमगा रही है। सारे सुविधा भोगी पद-स्थापित लोग मौज-मजा उड़ा रहे हैं, लेकिन ज्योलाजिकल इंजीनियरिंग की स्टडी नहीं हो रही है। यह बड़ी दुर्भाग्यपूर्ण स्थिति है।

इधर राज्य सरकारों में यह देखने में आ रहा है कि सिंचाई के लिए बहुत से विभाग हो गये हैं। केन्द्र में "काडा" सिंचाई मंत्रालय में है लेकिन बिहार में "काडा" यानी कमाण्ड डवेलपमेन्ट आथारिटी कृषि मन्त्रालय में है। ट्यूबवेल एग्रीकल्चर के साथ है, माइनर इर्रीगेशन एग्रीकल्चर के साथ है, कुछ पैसा रेवेन्यू डिपार्टमेन्ट से रिलीफ के नाम पर बांटा जाता है जो कलैक्टर के पास चला जाता है। एक तरह समन्वय का अभाव है। मल्टीप्लिसिटी के कारण आप के पैसे का दुरुपयोग हो रहा है।

आपके पास सभी रिपोर्टस हैं इर्रीगेशन कमीशन की रिपोर्ट है, एग्रीकल्चर की रिपोर्ट है, फ्लड कन्ट्रोल कमीशन की रिपोर्ट है। फ्लड कन्ट्रोल कमीशन की रिपोर्ट पर आप के मंत्रालय ने अभी तक कोई एक्शन नहीं लिया है। डाउट-प्रोन-एरिया का प्रोग्राम है। उन्होंने कहा है—फ्लड-प्रोन एरिया का प्रोग्राम भी चलाइये। मैं निवेदन करूंगा कि करीब 40 लाख हैक्टेयर जमीन फ्लड-प्रोन एरिये में आती है, उसकी रक्षा के लिए कोई उपाय लगाइए।

अन्त में, मैं यह निवेदन करूंगा आइ० आइ० टी० हो, बी० एस० आई० हो या नेशनल फोटो इन्टरप्रेटेशन सर्वे आफ इण्डिया हो, इन तमाम एजेन्सियों को समन्वित रूप में लगाइए जिससे हमारा माइक्रो-लेविल-प्लानिंग एरियावाइज हो सके। किसी वाटर-शेड-एरिया में मान लीजिए 5 लाख एकड़ जमीन है तो उस का माइक्रोलेवल-प्लानिंग होना चाहिए चाहे इस में आइ० आइ० टी०, को लगाना पड़े, ये जो हमारे यहां आइ० आई० टी०, ज्योलाजिकल, सर्वे आफ इंडिया, नेशनल फोटो इन्टर प्रिटेशन सर्वे आफ इंडिया, रिमोट सेंसिंग आरगेनाइजेशन को हमारी एजेंसियां हैं परन्तु उपयोग हम सिंचाई के क्रियान्वयन में नहीं कर पा रहे हैं जो कि हमें करना चाहिए।

महाराष्ट्र की एक योजना के बारे में भी मैं कुछ कहना चाहूंगा। वहां चन्द्रपुर और भंडारा दो जिले हैं। उन दो जिलों के लिए कोशी खुर्द प्रोजेक्ट है। लेकिन यह प्रोजेक्ट सेन्ट्रल वाटर कमीशन में पड़ा हुआ है या प्लानिंग कमीशन में पड़ा हुआ है। इस योजना के कार्यान्वयन न होने से वहां सिंचाई की व्यवस्था नहीं हो पा रही है। आप इसको दिखवा लें और जल्दी से जल्दी इसकी रिपोर्ट बना कर इसकी सेक्शन हो जाए। यह बड़ी कृपा होगी।

आपने 90 ड्राट प्रोन एरियाज का रिपोर्ट तैयार किया है। इसके लिए मैं आपको धन्यवाद देता हूं। यह बहुत उपयोगी रिपोर्ट है। इसको कंसाइज रूप में तैयार करवाइए और आम लोगों में वितरित करवाइए। जिससे कि इसका उपयोग हो और आम लोगों को इसकी जानकारी हो। अगर ऐसी रिपोर्ट सभी डिस्ट्रिक्टस का बन जाए तो काफी फायदा होगा। यह जो बोल्यूम है, यह बड़ा उपयोगी है।

अन्त में आपको एक बात और कहना चाहता हूं। अभी वी० एस-सी० इलेक्ट्रोनिक्स इंजीनियरिंग मिकेनिकल इन्जीनियरिंग आदि का कोर्स अलग है। आप मिनिस्ट्री आफ एजूकेशन के टैक्नीकल डिविजन से बातचीत कर एक नया कोर्स सिंचाई इंजीनियरिंग के लिए भी तैयार करवाइए। मैं अपने को दोषी मानता हूं कि जब मैं खुद शिक्षामंत्री था उस समय यह आइडिया मुझे नहीं आया और यह कोर्स मैं खुद तैयार नहीं करा सका। नए सिरे से एक कोर्स इर्रीगेशन इंजीनियरिंग का होना चाहिए। जिस तरह से इलेक्ट्रोनिक इंजीनियर इलेक्ट्रोनिक्स विभाग के लिए होते

है, मिकेनिकल और सिविल इंजीनियर होते हैं।

इन शब्दों के साथ मैं धन्यवाद देता हुआ आपकी अनुदान मांगों का समर्थन करता हूं।

SHRIMATI GEETA MUKHERJEE (Panskura): Mr. Deputy-Speaker, Sir, being aware of the fact that Demands for Grants of the Ministry of Irrigation debated at the moment under the shadow of sledge and hammer blow and after the Report of the Public Accounts Committee which was laid on the Table of the House only day before yesterday, I will not try to add to the discomfiture of our friend, Mr. Ram Niwas Mirdha because he has borne every burden of his predecessor. But I hope that he will remember the corrective measures suggested by the Public Accounts Committee. For want of time, I shall not go into the details of the Report. But I would like to point out one thing which is taken place in his Ministry. Sir, once bitten, twice shy, and that is what is happening in his Ministry. About the target in regard to the irrigation potential, this year, I find nothing concretely has been spelt out. It has been mentioned like this that 3 million hectares 'should'.....but whether that is the target or not has not been stated anywhere. I heard one Congress-I Member referring to it as 3 million and we also took it that this target figure was 3 million for 82-83. But only now I find that quietly it was again brought down. But certainly this year's (i.e. 82-83) target has been shown as 2.35. That means, now the actually the figure is different, and not the 3 million which is being taken in general. I want to raise this point, because if this figure of million remains something which is only being talked about, there is no possibility of fulfilling the 8th five-year plan. I would like him to spell out the target for 1983-84.

Secondly, I think there is a big declaration, viz. "Under the New 20-Point Programme, increase in the irrigation potential has been given the highest priority." This is a very lofty declaration; but if my mathematics has not gone wrong, I find that compared to last year's revised budget, this year's estimate is only Rs. 12 crores extra. Am I right, Mr Mirdha? So, with Rs. 12 crores extra, does he really believe that there is any earthly possibility of reaching that 3 million; and is that the reason to keep all this nebulous? Naturally, I will have to vote against the Grant, if not for any other reason, because of this totally illusory grant—I would have to vote against it for this reason, apart from others, because this is creating an illusion.

I have some more observations to make, but I will not go into them in detail for want of time I will try to go at the speed of Milkha Singh, and try to cover some of the very urgent problems of my State which, I am sure, you will allow me to do.

MR. DEPUTY SPEAKER: Why not like Valasamma?

SHRIMATI GEETA MUKHERJEE: One problem is there which pertains not only to my State, but also to others. It is about the actual utilization of irrigation potential. There, everybody has pointed out that this is the most important thing. It is about the Command Area Development Programme, and in which the field channels are one of the most important things.

Here, in this performance budget, figures have been given about the target of constructing field channels, and the fulfilment of these targets. Many States, including my own, have not been able to keep pace with the targets.

MR. DEPUTY SPEAKER: Prof. Rup Chand Pal has dealt with it. You speak only about such of those points which he has not touched upon.

SHRIMATI GEETA MUKHERJEE: I am trying not to deal with those points. If I do it, I will do so, only to add.. some new points.

About field channels, we are not in bad company. There are many States, including Maharashtra, which have failed very heavily, in fulfilling the targets. There are many States which have not been able to do anything. I am glad that a decision has been taken that in the new projects in the command area, the project will bear the cost of field channels, at least a big chunk of it. But it seems to me very funny. The old projects where field channels are not there, money in the projects has already been sunk; and it is there that the return must come first. So, it is those old projects

which should have been the first to take to this, viz. that the field channel cost should be borne by the project itself. Otherwise, the actual utilization will go on as it is going. So, I would particularly request the Irrigation Ministry, and also demand of the Planning Commission, that if they have said so many lofty things, let them come out with it, that in those old projects, the field channel costs will be borne by the projects, and not by individual farmers who are not yet prepared for it, for which we are losing a lot of potential. This is a problem not only of our State, but also of others. That is why I say this emphatically.

Secondly, there is some other thing about which not only our State, but all other States are also concerned. A part of it has already been raised by Mr. Pal. I am supplementing him. The hon. Minister, Mr. Mirdha has been very kind to write a reply to my 377, about this question of subsidy to the small and marginal farmers, for sinking their own shallow tube wells. I have his letter dated 9th April, 1983, which is very diplomatically couched, though I do appreciate that diplomacy. He says, as far as this question of development is concerned this question is receiving attention. How ? The last paragraph of his letter reads as follows :

> "Under the IRDP, with the new criteria of giving benefits annually only to 600 of the families below the poverty line in a block, it has been apprehended that subsidy in minor irrigation schemes may not be available on the same scale as was hitherto to all small and marginal farmers under the Small Farmers Development Agency Programme till October 1980. Accordingly, a separate scheme for giving subsidies to the small and marginal farmers for minor irrigation schemes is under the active consideration of the Ministry of Agriculture and the modalities of the scheme are being worked out."

It is not only a question of relaxing that provision which is very important, but increasing the quantum of subsidy to the small and marginal farmers at the rate of 50 per cent—that is what we think—is a necessity and without that no amount of active consideration will meet the situation.

There are certain very serious problems. Regarding Farakka Barrage, you know, there is a very serious problem of erosion of that Ganges. We are losing land and are adding it to Bangladesh, as the situation stands, because the other side is getting land. But let them have it. I do not grudge. But a very serious situation has been created due to erosion. It has come within 300 yards of the railway line and within one km. of the feeder channel. It means that unless this erosion is immediately and effectively checked, both the railway line and the feeder channel will be threatened as also the entire Farakka Barrage, including the Calcutta Port, and international complications will be created. For that, Centre has taken some responsibility, but that is not enough at this is a border region and there is a serious problem. On this question, I implore the Central Government to take much bigger responsibility with regard to checking erosion in Farakka Barrage.

There is another international question with international complications. It is the Teasta Project. That is the only source of water in a big way in North Bengal. Its estimate is Rs. 250 crores. But what is going on at the moment ? This year, Rs. 23 crores have been allotted by the West Bengal Government for it. Our government's source is very limited. Even then, they have given Rs. 23 crores. But the rate at which it is being built, it will take 10 years ; and if it takes 10 years, then by that time, for sharing of the water of the Teasta Project, there will be commotion in international relations, unless we go quickly and complete this project much earlier. Then there will be another connecting problem. Therefore, I again implore on this question that some loan assistance should be secured urgently so that this Project can be completed quickly and effectively. It is not only our State, but these are connected with the international question. I also hope that in any case need of extra water will be adequately protected.

Now, I come to Subernarekha Project which is having inter-State significance also. As far as this Project is concerned, it is still waiting technical clearance, whose barrage we are supposed to build, it is awaiting

technical clearance. But technical clearance alone will not do. I am glad that Bihar and Orissa Subernarekha Dam Project has been cleared. I understand that the World Bank's assistance has been negotiated for that. I request the Minister to play a very active role in getting our barrage technically cleared and also arrange to get some facility for loan.

Coming nearer home, resuscitation of Rupnarain river is very necessary. It is by the side of my constituency, it is feeding Haldia to some extent. There are floods in this river every time. If this is the situation of Rupnarain today, it is not the working of our State Government, either the Congress or the present Government. It is because of the construction of three Railway bridges on it consecutively in a short span of space. Due to that Rupnarain has no capacity to bear more water. It is virtually smothered. That being the case, I implore that the question of resuscitation of Rupnarain be taken up on a different plain. Let this question be examined by the Poona Institute, so that this can be taken up in future.

Unless Mirdhaji fights strongly to get more finance, all these estimates will again go into a situation where another Public Accounts Committee will come out with a a sharp criticism. I hope, he will avoid that situation.

SHRI BHUBANESHWAR BHUYAN (Gauhati) : While I am supporting the Demands for Grants relating to the Ministry of Irrigation, I would like to draw the attention of the Minister of Irrigation to Assam, through you.

You know that Assam is a land of plenty of water and now it is known as a land of pernennial floods. The river Brahmaputra, which used to be the hopes and aspirations of the people of Assam, has, of late, turned into a river of sorrowr. In this connection I would like to mention that in China a river Howangho, is called by the name River of Sorrow. Now the Chinese Government has turned that river into a river of hopes and aspirations of the people of China. I am sorry to say that since independence the Congress has ruled this country with a little interlude when Janata Party was in power, but it has failed to turn Brahmaputra into a river of hopes and aspirations for the people of Assam. Assam failed to receive the due attention that it ought to have in the hands of the Government, it being a border State of India. That is why, the people of Assam have lost almost all faith in the Government of India and in the mojor political parties of India. The consequence is that the whole of Assam is burning today. If we lhink that it is only the people of that State who are responsible for that, it is not correct. The Centre has a duty to consider that aspect. I would like to inform you that it is not merely Assam but the entire eastern region is burning. You are getting its evidences every now and then. It is pouring into our ears that you are getting reports. Why this is so ? Because the entire eastern region has not been attended to during this period.

I would like to mention that Assam, although it is a land of plenty of water, yet it suffers from drought conditions. Particularly during the winter, it suffers from the scarcity of water. As a consequence of this, although the land of Assam is more fertile than the rest of India, yet it remains uncultivated, untenured. As a consequence, Assam, that used to be the granary of East in the past, has become a deficient area even in matters of food-stuffs. So, the Department of Irrigation has a lot to do. There are every potentialities of harnessing this Brahmaputra river. Of course, I offer my thanks to the Government of India for constituting a Brahmaputra Flood Control Commission but up to this date this Commission failed to do any perceptible work so far as controlling of the river Brahmaputra is concerned except erecting a few dams to protect the erosion on the banks of the river Brahmaputra. As a consequence of these things and as a result of this lack of irrigation projects in Assam, the whole of Assam is suffering from shortage of food-stuffs at present. The lack of any proper planning for the development of this State so far as irrigation is concerned, is also another important factor to be noted. So, in this respect I take this opportunity to appeal to our Irrigation Minister through you to prepare and execute on war-footing certain plans of irrigation schemes for the whole of the State, particulary with reference to the thickly populated areas of Kamrup district, areas of the Nowgong district, Darrang district and

Goalpara district. These are the most thickly populated areas. In Palebary in Kamrup district, although there was a scheme framed for the irrigation, the deep-well scheme, but for want of necessary funds that had to be suspended. I request that the said scheme may kindly be revived within a very short time.

Furthermore, there are sore areas. One big sore area, known as Kalachar, can be irrigated with a little device of having some canals dug out to the interior part of sore. Easily that char can be turned into a most highly cultivated land and we can expect a far better result in the field of agriculture. As you know the agriculture, particularly the scientific agriculture requires the first and foremost attention in irrigation. In the entire southern part of the Kamrup district, tracing from Gauhati to the border of Goalpara town in the Goalpara district, there is ample scope for irrigation. If these lands are irrigated, then it will definitely yield better crops and it will provide better activities to the people.

In the end, I would request that in the light of the recent happenings, if we want that we should be something for quelling all this agitation, all these disturbances, not only in Assam but in the entire eastern region, I think we can have three things to be done simultaneously. The first and foremost thing is that we should curb the lawlessness, wherever it may be, with an iron hand. Secondly, as far as Assam is concerned, detection of the foreigners is the first and foremost thing, which should be started. Simultaneously, there should be development in all respects, so far as Assam is concerned.

If we have to go in for the development of Assam, then the first and foremost requirement is irrigation, because the State must be made self-sufficient, so far as food production is concerned. Then only the Government of India, or we in Assam, will be able to go in for further progress and development, so far as industries and other scientific processes are concerned. So, my humble request to the Minister of Irrigation is to consider all these aspects and give us whatever we can. I hope that within a short time he will initiate further schemes of irrigation, so far as Assam is concerned.

With these words, I support the Demands for Grants relating to this Ministry.

*SHRI S. T. K. JAKKAYAN (Periakulam) : Hon. Mr. Deputy Speaker, Sir, on behalf of my party the All India Anna Dravida Munnetra Kazhagam, I wish to say a few words on the Demands for Grants of the Ministry of Irrigation for 1983-84.

I am glad to say at the very outset that the Central Government has realised the importance of irrigation in our developmental activities and has given independent status to this Ministry for the first time. I am also happy that this has been put under the charge of capable Minister, Shri Ram Nivas Mirdha. Sir, I know that he played a significant role in the successful holding of 9th Asian Games in our capital. I am sure that he will be able to find a lasting solution to the pending inter-state river water disputes during his term of office. Here he has to use all his latent talent in curbing an early solution to this problem affecting the nation's progress. I am sure he will meet with success in his laudable efforts.

Sir, the National Floods Control Programme was initiated in 1954 and upto March 1982, some steps have been taken to control the floods in about 120 lakh hectares. Some 400 lakh hectares are susceptible to recurring floods year after year. The annual loss due to recurring floods and drought in our country is estimated to be Rs. 1000 crores on an average. I would like to know from the hon. Minister the action taken on the recommendations contained in the Report of National Floods Commission.

Sir, the only lasting solution to the recurring floods in North and drought in South is the linking of Ganges in North with Cauvery in Tamil Nadu. If this is done, then India will be supplying foodgrains to the entire world. Recently the hon. Prime Minister has stated that this scheme has been taken up by the Centre for detailed examination. I would like to suggest that the Government of India should seek financial assistance from the World Bank and the Asian Development Bank for implementing this scheme, which will transform the entire nation.

*The Original Speech was delivered in Tamil.

As has been pointed out by the hon. Member from Tamil Nadu, under Article 262 of our Constitution and under item No. 56 of the Union List in the Seventh Schedule of our Constitution, the Government of India has enacted the Inter-State Water Disputes Act, 1956 and the River Boards Act, 1956. But, unfortunately, the Government of India has so far not chosen to exercise its constitutional authority in settling these inter-state water disputes. Though 'water' is in the State list, yet the Centre has been empowered to act in the interest of the nation so far inter-state river water disputes are concerned. In 1974 the Cauvery Waters Agreement between Karnataka and Tamil Nadu came to an end. If at that time, the then D.M.K. Chief Minister, Thiru Karunanidhi had taken prompt action for a fresh agreement. this critical situation could have been averted.

SHRI M. KANDASWAMY : I want to know what the present Chief Minister of Tamil Nadu has achieved during the past 5 years.

SHRI S. T. K. JAKKAYAN : Our Chief Minister is trying to get things done what his predecessor could not achieve.

SHRI ERA MOHAN : Mr. Kandaswamy is asking whether the present Chief Minister has achieved anything tangible during the last five years of his rule.

SHRI S. T. K. JAKKAYAN : I would like to emphasise that if the D.M.K. Chief Minister, Thiru Karunanidhi had taken steps as soon as the Cauvery Agreement came to an end, the things would have taken a different shape.

SHRI ERA MOHAN : You ask your Party General Secretary Shri P.V. Shanmugham, who was then a collegue of Shri Karunanidhi as to what steps the Chief Minister Karunanidhi took in regard to Cauvery Water dispute.

SHRI M. KANDASWAMY : What has your Chief Minister done in this matter ? He is interested in attending the marriage of an actress. He is not interested in attending the meeting of the concerned Chief Ministers convened for the specific purpose of discussing the Cauvery water disputes.

SHRI ERA MOHAN : Your Chief Minister has done this so far.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, the way in which the proceedings are going on, you can see that it is against the parliamentary dignity and decorum.

MR. DEPUTY SPEAKER : He can express his views. If you do not agree with him, you can oppose him on some other occasion. But this kind of interruption will not help. He has got every right to express his views. The parliamentary etiquette demands that there is no such unnecessary interruption.

SHRI ERA MOHAN : Sir, let him give his views. But he should not mislead the House.

SHRI M. KANDASWAMY : The present Chief Minister is not at all interested in an thing except attending the marriage of an actress. He is interested in everything else excepting the Chief Ministers' Conference.

MR. DEPUTY SPEAKER : You have already said that. He can say his point of view.

SHRI S. T. K. JAKKAYAN : I would like to repeat with all the force at my command that if in 1974 itself, after the Cauvery Water agreement lapsed, the then Chief Minister of Tamil Nadu, Thiru Karunanidhi, had taken immediate steps for a fresh agreement, the things would not have become so bad as they are now.

Mr. DEPUTY SPEAKER : Why are you repeating the same ? You go to the next point.

SHRI SATYASADHAN CHAKRABORTY : Sir, yesterday you said that the Members should have absolute freedom.

MR. DEPUTY SPEAKER : I am asking him not to repeat it.

SHRI ERA MOHAN : Sir, he is misleading the House.

MR. DEPUTY SPEAKER : Mr. Jakkayan, please do not repeat the same point. Please go to the next point.

SHRI ERA MOHAN : Sir, he is misleading the House.

MR. DEPUTY SPEAKER : Please sit down. I am not permitting you. Sometimes you all think that you are in the Tamil Nadu Assembly. You forget that you are in Parliament. You have to settle your disputes in Tamil Nadu and not here. Mr. Jakkayan, you have already mentioned what you wanted to say. Come to the next point. Your time is also up. Please conclude.

SHRI SATYASADHAN CHAKRABORTY : Sir, he is speaking something interesting.

MR. DEPUTY SPEAKER : Mr. Jakkayan, please come to the next point.

SHRI S. T. K. JAKKAYAN : Even after nine years, the Central Government has not taken keen interest in resolving the Cauvery water dispute between Tamil Nadu and Kerala.

Without the express sanction of Planning Commission, the Karnataka Government have constructed huge reservoirs on Kabini, Haringi and Hemavati, the tributaries of Cauvery which has depleted the supply of water into Cauvery. The State Government of Karnataka has invested Rs. 230 crores under 'Non-Plan Head'. This is real injustice being perpetrated on Tamil Nadu. Without the waters of Cauvery, Tamil Nadu will become the arid Zone like Thar desert of Rajasthan. The hon Minister of Irrigation should intervene and exert his good offices in resolving Cauvery water dispute so that the people of Tamil Nadu are saved from extinction.

The Central Government did take so much pains in concluding the Ravi-Beas agreement between Punjab, Haryana and Rajasthan. In the interest of northern States the Centre has also successfully concluded river water agreement with Pakistan and Bangla Desh. I wonder whether the Central Government has taken similar interest in the settlement of inter-state water disputes like Cauvery water dispute. The very fact that even after nine years the Cauvery water dispute is not yet revolved shows the step-motherly approach of the Central Government towards Tamil Nadu. There cannot be a better example to prove my contention. I demand that at least now the ebullient Minister of Minister will exert himself in this direction and find a solution to this issue soon.

Many of the west-flowing rivers in South originate in Tamil Nadu and go through Kerala before they join the sea. Kerala does not require all this water. This has been amply proved by the Irrigation Commission in its report. 67 TMC of water of these four west-flowing rivers is surplus to Kerala according to the Irrigation Commission. If that is diverted towards Tamil Nadu, then the dry lands in Ramnathapuram, Madurai and Tirunelveli Districts will become fertile. There is no chance for having any major irrigation project in Tamil Nadu. Tamil Nadu has also utilised all the available underground water. There are 8 lakh pumpsets in Tamil Nadu. Tank irrigation has also come to an end with the failure of two monsoon rains last year. All the tanks have dried up. The only hope is the diversion of waters of the west-flowing rivers. If this scheme is implemented, then Bodinayakanaur, Kombai, Thevaram, Nakalapuram, Andipatti and Sedapatti in my Periakulam Parliamentary constitutency, which are traditionally backward areas, will get water for cultivation. One lakh acres of land will become fertile with the implementation of this scheme to divert the waters of westflowing rivers. Similarly, if water from Kallar scheme is diverted to Tamil Nadu then the acute drinking water scarcity in the growing city of Madurai will be resolved for ever.

I know that it will take many years for implementing Ganga-Cauvery link up Scheme. At the initial stages, Godavari-Krishna-Cauvery can be linked. I understand that nearly 70% of Godavari water is going waste into the sea.

If Tamil Nadu dries up, it is not going to help the neighbouring States. It is not the problem of a few people only. It is a problem of the people of India. I appeal to the hon. Minister that he should not allow Tamil Nadu to be wiped out from the map of India. He should give succour to the people of Tamil Nadu by exercising his authority to solve Cauvery water dispute. Before I conclude, I demand that the national rivers should be declared as national assets which should be utilised for the good of the people of India as a whole.

With these words, I conclude my speech. I thank you very much, Sir, for the opportunity given to me.

MR. DEPUTY SPEAKER : Shri Bheekhabhai.

You may finish your speech in five minutes.

SHRI OSCAR FERNANDES (Udipi) : The hon. Member who spoke just now have raised some important issues...

(*Interruptions*)

श्री भीखा भाई (बांसवाड़ा) : उपाध्यक्ष महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझे बोलने का समय दिया। साथ ही साथ मैं सिंचाई मंत्री जी को भी धन्यवाद देता हूं क्योंकि वे सुलझे हुए सिंचाई मंत्री राजस्थान में भी रहे हैं। सैन्ट्रल वाटर पावर कमीशन को इसलिए धन्यवाद देता हूं, क्योंकि उन्होंने डी. पी. ए. पी. की योजनायें बनाई हैं। मेरा निर्वाचन क्षेत्र डूंगरपुर और बांसवाड़ा है। दोनों जिले आदिवासी हैं। दोनों जिले शैडयूल एरिया में हैं। दोनों जिलों में हमेशा अकाल और सूखा पड़ता है। दोनों जिले इस प्रकार के हैं कि शैडयूल एरिया के अतिरिक्त ट्राइबल एरिया के अन्दर भी आते हैं। यहां एक बहुत बड़ा बांध बांध दिया है। जो गुजरात ने बांधा है, माही नदी पर। उस बाँध का नाम कनाड़ा बांध है। इस कनाड़ा बांध से डूंगरपुर जिले को कोई फायदा नहीं होता है और बांसवाड़ा जिले को फायदा होता है और वहां पर सागर बनने से और भी फायदा होगा। लेकिन मुझे कहना यह है कि इसका उद्घाटन आज से 20 साल पहले हुआ था, लेकिन आज तक उसको पूरा नहीं किया गया है। तीस टाइम उसकी कास्ट बढ़ चुकी हैं। माही सागर में रहने वाले जो इंजीनियर हैं, वे बीस साल से वहां पर रहते हैं। उन्होने वहां अपनी प्रापर्टी बना ली है। अपने घर बना लिए हैं और वे वहाँ रहते हैं। सबसे बड़ी बात यह है कि वे लोग गांधी सागर गए, फिर गांधी सागर से राना प्रताप सागर गए और वहां से फिर कोटा बैराज में गए। सबसे पहले मैं कहना चाहता हूं कि वहां पर जांच आयोग कायम किया जाना चाहिए, जिससे यह पता चले कि उन्होंने कितना पैसा इकट्ठा किया है और कितना सीमेंट तथा लोहा ब्लैक मार्केट में दिया है और कितनी संपत्ति उनकी बैंकों में में जमा है। डूंगरपुर और बांसवाड़ा दोनों जिले हैं। डूंगरपुर जिले के लोगों को इस बांध से प्रभावित होना पड़ा है। गुजरात सरकार ने इसको कमांड एरिया में भी नहीं रखा है। 1966 के एग्रीमेंट में यह तय हुआ था कि पानी बाड़मेर और जाल्लौर को दिया जाए, इसको गुजरात सरकार ने मना कर दिया है। मैं माननीय मंत्री महोदय से कहना चाहता हूं कि यह पानी आप वहाँ नहीं देना चाहते हैं तो डूंगरपुर को उससे क्यों वंचित किया है ? उनके साथ आप अन्याय कर रहे हैं, जबकि ज्यादा से ज्यादा वहां के लोग प्रभावित हुए हैं। उनकी जमीनें चली गई, मंदिर चले गए, सड़कें चली गई। गुजरात सरकार ने उनको न कमांड एरिया में लिया है और न ही उनको बसाया है। मैं कहना चाहता हूं कि गुजरात सरकार के साथ फिर करार करना चाहिए। 1966 के एग्रीमेंट में रद्दोबदल करनी चाहिए। इसलिए मैं पुरजोर शब्दों में मंत्री महोदय से कहना चाहता हूं कि वे इसकी जांच करें और यह बतायें कि मैं कहां तक सत्य हूं। कितनी सम्पत्ति बनाई है और कितना पैसा जमा है, इसका आप कैटागोरिकली जवाब दें।

दूसरी बात मैं राजस्थान नहर के सम्बन्ध में कहना चाहता हूं। राजस्थान नहर का शिलान्यास हमने पं० गोविन्द बल्लभ पंत से सन 1958 में करवाया था। इस परियोजना के जो ड्रीम करने वाले थे, श्री कंवर सेन, उन्होंने एन्विसेज करके काण्डला तक ले जाने का प्लान बनाया था जैसा कि श्री मेहता ने, जोकि गुजरात से आए हैं, बताया है। राजस्थान कैनाल को आप वर्ल्ड बैंक से कर्जा लेकर पूरा कर रहे हैं। इसी प्रकार से माही नदी की जो योजना है उसको भी वर्ल्ड बैंक से कर्जा लेकर पूरा किया

जाना चाहिए। इसके अलावा सागवाड़ा और खांदू में नगरीय भूमि के आवंटन में जो अनियमितायें हुई हैं उसकी भी जांच करवाई जानी चाहिए। इसके लिए एक आयोग की स्थापना की जानी चाहिए।

तीसरी बात यह है कि डूंगरपुर जिला जोकि सबसे ज्यादा गरीब है वहां पर लिफ्ट इर्रीगेशन के द्वारा पानी उपलब्ध कराया जाना चाहिए। वहां पर सिंचाई के कोई स्रोत नहीं है अत: लिफ्ट इर्रीगेशन के द्वारा पानी पहुंचाया जाना आवश्यक है।

इसके अलावा मेरा एक प्वाइन्ट यह भी है कि माही के सम्बन्ध में इंजीनियर्स ने कह दिया है कि गवर्नमेन्ट आफ इंडिया की इर्रीगेशन मिनिस्ट्री तकनीकी और प्रशासनिक जांच करवाए। इसके साथ साथ मेरा निवेदन है डूंगरपुर के साथ जो अन्याय हो रहा है वह नहीं होना चाहिए। उसकी सबसे ज्यादा भूमि डूब में चली जाए लेकिन उसके बाद भी वहां पानी न मिले, बिजली न मिले, यह घोर अन्याय है। वह आदिवासी इलाका है, उनको जंगलों में बसाया गया है। इसके लिए गुजरात सरकार पर दबाव डाला जाना चाहिए।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं और साथ ही मैं मन्त्री जी से आश्वासन चाहता हूं कि बैकवाटर के सम्बन्ध में गुजरात सरकार के साथ तीसरा करारनाम किया जायेगा ताकि गरीब जनता जिनके पास कोई साधन नहीं है उनके प्रति न्याय हो सके। इस प्रकार का अन्याय बर्दाश्त नहीं किया जा सकता है, आने वाली जेनरेशन्स इसका जवाब देंगी।

श्री बनवारी लाल बेरवा (टोंक) : माननीय उपाध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे सिंचाई मंत्रालय की अनुदान मांगों का समर्थन करने के लिए समय दिया।

सर्वप्रथम मैं अपनी नेता श्रीमती इन्दिरा गांधी का आभार प्रकट करता हूं कि उन्होंने सिंचाई मंत्रालय का काम एक ऐसे व्यक्ति को सौंपा है जो बहुत समझदार और प्रबुद्ध व्यक्ति हैं, जो धरती की प्यास और धरती के बेटों की पानी की प्यास को समझते हैं और एक-एक बूंद पानी के महत्व को समझते हैं और उसे किस तरह से बचाना चाहिए, इसको भी वे समझते हैं। इन्होंने ही राजस्थान के अन्दर सिंचाई मंत्रालय का काम संभाला था। इस से इस मंत्रालय का महत्व और भी बढ़ जाता है कि प्रधान मंत्री का जो बीस सूत्री कार्यक्रम है, उसका पहला सूत्र सिंचाई है। इसीलिए सोच समझ कर ही माननीय प्रधान मंत्री जी ने श्री राम निवास जी मिर्धा को सिंचाई मंत्रालय का काम सौंपा है। वे बड़ी चतुराई से इस कार्य को सम्पन्न कर रहे हैं।

मैं राजस्थान के बारे में अवगत कराना चाहता हूं। राजस्थान अपनी भौगोलिक स्थिति के कारण तीन भागों में विभक्त हो जाता है। उसका एक पश्चिमी भाग है जो कि रेगिस्तान ही रेगिस्तान है जहां पर कि मीलों तक कुछ नजर नहीं आता, कोई तालाब देखने का नजर नहीं आता। राजस्थान का एक हिस्सा वह जिसके बारे में भीखाभाई जी बता रहे थे। वहां पर पहाड़ ही पहाड़ नजर आते हैं। राजस्थान का तीसरा हिस्सा अलवर और भरतपुर का है। यह इलाका आज जरखेज है, उपजाऊ है। एक हिस्सा राजस्थान का कोटा है। जहां कि हिन्दुस्तान की आजादी के बाद पानी उपलब्ध कराया गया, सिंचाई के साधन उपलब्ध कराये गये हैं और उसका विकास किया गया।

जिस इलाके से मैं आता हूं वह इलाका न रेगिस्तानी है, न उपजाऊ है और न अनुपजाऊ है। इसके लिए मैं सबसे पहले यह कहना चाहूंगा कि रावी-व्यास के सिलसिले में हमारे माननीय मुख्य मंत्री जी ने जो अपना दृष्टिकोण रखा है उसको माना जाए। उसको राजनीतिक दबाव में आ कर काटा न जाए।

हिन्दुस्तान के आजाद होने के बाद से सिंचाई के वृहत् और मध्यम प्रोजेक्ट तैयार किये गये

हैं। राजस्थान इतना बड़ा प्रांत है लेकिन उस प्रांत के लिए अभी तक जल की कोई व्यवस्था नहीं हो सकी है। अगर वहां जल व्यवस्था हो जाती है तो अकेला राजस्थान पूरे हिन्दुस्तान को खिला सकता है और पूरे हिन्दुस्तान में उससे और भी विकास कार्य चल सकते हैं। राजस्थान में चूंकि पानी का अभाव है और रेगिस्तान है, इसलिए हम वहां कुछ नहीं कर पाते हैं। हमारी बड़ी स्थिति खराब है।

हमारे राजस्थान के बारे में जितने भी माननीय सदस्य बोले हैं सबने राजस्थान नहर की बात कही है। राजस्थान नहर योजना एशिया की सबसे बड़ी सिंचाई योजना है। यह एक राष्ट्रीय योजना है और इसके बारे में राष्ट्रीय स्तर पर ही विचार किया जाना चाहिए। इस प्रोजेक्ट को इतने लम्बे अर्से तक लटकाये रखना उचित नहीं है। इसके लिए निश्चित रूप से पैसा दिया जाना चाहिए। इस से हजारों हजार मील जमीन, जहां पर कि रेगिस्तान में पेड़ तक नहीं उग सकते हैं, उस जमीन को पानी मिलने से वह इलाका जरखेज और उपजाऊ हो जाएगा। यह इलाका देश के लिए बहुमूल्य इलाका बन जाएगा। आपने गंगा-नगर के बारे में देखा। वह भी रेगिस्तानी इलाका था लेकिन वहां पानी के साधन होने के कारण वह इलाका भी जरखेज हो गया है। इसी तरीके से हम पूरे रेगिस्तान को जरखेज बना सकते हैं। अगर आप वहां यह राजस्थान नहर योजना को पूरा कर दें तो वह सारा इलाका भी जरखेज और उपजाऊ बन जाएगा। इसलिए मेरा निवेदन है कि कोयले, सीमेंट, पैसे का जो भी आपको इंतजाम करना हो वह राजस्थान के लिए करें। माननीय सिंचाई मंत्री जी को इस कार्य को टोप प्रायोरिटी के आधार पर पूरा करना चाहिए।

19.00 Hrs.

अब मैं अपने जिले टोंक के बारे में कुछ अर्ज करना चाहता हूं। इसके बारे में मैं पहले ही बता चुका हूं कि यहां पर न तो ज्यादा रेगिस्तान हैं और न ही ज्यादा पहाड़ हैं। यहां पर जमीन न ज्यादा उपजाऊ है और न ज्यादा अनुपजाऊ है। यहां पर अगर थोड़ी सी सिंचाई की व्यवस्था कर दी जाए तो यह क्षेत्र बहुत उपजाऊ हो सकता है। हमारे जिले में बनासा नदी को दो जगह बांधा गया है। मेरे जिले बीसलपुर में भी इसको बांधने की योजना पिछले दिनों से चल रही है। इसके लिए राजस्थान सरकार ने बताया है कि इस प्रोजेक्ट को तैयार कर लिया गया है और इसको सेंट्रल वाटर कमीशन के पास भेजा गया है। इस परियोजना का महत्व इसलिए भी अधिक है क्योंकि इससे पीने का पानी भी उपलब्ध होगा। धरती के लिए तो आप पानी देने में देर कर सकते हैं पर लोगों को पीने का पानी देने में आप देर नहीं कर सकते। लोग मर जाएंगे। मेरे क्षेत्र में अजमेर जिले में केकड़ी स्थान है। यहां का मैंने पिछले दिनों दौरा किया था। यहां पर पीने का पानी उपलब्ध नहीं है। बनास नदी के किनारे कुएं खोदे हुए हैं और वहां से पानी एक्सप्लायट करके अजमेर जिले को पिलाया जा रहा है। इससे हमारे जिले में कुओं के पानी का लेबल बहुत कम हो गया है। कुओं में पत्थर फेंकने से आवाज से पता लगता है कि कुओं में पानी नहीं है। इसलिए मेरा निवेदन है कि इस क्षेत्र के लिए पीने के पानी का शीघ्र इंतजाम किया जाए। मैंने कई गांवों का दौरा किया। साबर, चोसला, पनराहेड़ा, पीपड़ाज, कादेड़ा, मोलक्या, कालेड़ा, मालेड़ा, नासरदा, कासी आदि गांवों में भारी संख्या में लोगों ने इस बात की मांग की कि हमारे यहां पानी खारा हो गया है और मीठा पानी पीने के लिए उपलब्ध नहीं है। पूरे इलाके के लोगों की बीसलपुर बांध की मांग है। इसको टाप प्रायरिटी दी जाए और सेंट्रल वाटर कमीशन से इसको शीघ्र क्लीयर कराया जाए। इसको शीघ्र तैयार करवा कर पीने के पानी की और सिंचाई की व्यवस्था की जाए।

राजस्थान सरकार ने मुझे बताया है कि इसमें थोड़ी देर हो सकती है। अगर ऐसा है तो आप चंबल से पानी दे सकते हैं। वहां से लिफ्ट इर्रीगेशन द्वारा पानी दिया जाए जिससे अजमेर जिले में पीने का पानी उपलब्ध हो सके।

कोटा जिला मेरे जिले के नजदीक है। यहां पर नहरों के किनारे-किनारे खार जमा हो गया है। खेतों में अधिक मात्रा में पानी देने से जमीन में नमक की मात्रा अधिक हो गई है। इससे खेती को नुक्सान हो रहा है। इसके लिए कोई उचित व्यवस्था कीजिए। पानी का उपयुक्त ढंग से इस्तेमाल किया जाए और मेरे इलाके के पीने के पानी की समस्या का समाधान किया जाए।

इतना कहकर मैं अपनी बात समाप्त करता हूं।

प्रो० सत्यदेव सिंह (छपरा) : सिंचाई मंत्री श्री राम निवास मिर्धा जी से अभी जान-पहचान हुई है। जैसा कि श्री यादव जी ने कहा है और मैं भी यही कहना चाहता हूं कि उनकी कर्मठता और कर्तव्यनिष्ठा में मुझे विश्वास है। मैं पहली बार लोक सभा में आया हूं इसलिए मंत्री महोदय को जानने का मौका मिला है यद्यपि मैं इनका नाम बहुत दिनों से सुनता था। मैं अपने क्षेत्र के संबंध में निवेदन करना चाहता हूं। बक्सर से कोइलवर तक गंगा नदी के दक्षिणी किनारे पर तटबंध बनाया गया जिससे भोजपुर जिले की तो बाढ़ से सुरक्षा की गई परन्तु इसका भयंकर दुष्परिणाम आज सारन जिले के लोगों को भुगतना पड़ रहा है। गंगा के दक्षिण में तट-बंध बन जाने से अब बाढ़ की भयावह धारा उत्तर की ओर मुड़कर सारन जिले को बरबाद कर रही है। प्रति वर्ष धन-जन की अपार क्षति हो रही है। इससे कोई त्राण नहीं है। 1980 से बार-बार कहकर मैं थक गया परन्तु अभी तक बिहार सरकार के सिंचाई अधिकारियों द्वारा कोई कार्यवाही नहीं की गयी जिससे सारन जिले को बरबादी से बचाने के लिए गंगा के उत्तरी किनारे पर गंगा के दक्षिणी किनारे की तरह तटबन्ध का निर्माण नहीं हो सका। इसलिए, उत्तरी किनारे पर तट-बन्ध का निर्माण परम-आवश्यक है। तत्कालीन सिंचाई मंत्री स्वर्गीय श्री केदार पान्डेय जी, 23 सितम्बर 1983 को बाढ़ की भयंकर विनाशलीला देखने के लिए छपरा गये थे। और, सोनपुर से छपरा रेल द्वारा यात्रा कर रेलवे लाईन के दोनों किनारों पर बाढ़ से उत्पन्न कृत्रिम महासागर का दृश्य देखा था। मकान की छतों पर और रेलवे लाईन पर 20-25 दिनों से बाढ़ पीड़ित शरणार्थियों को देखकर ममहित थे। उन्होंने जगदम कालेज छपरा में छपरा के गणमान्य प्रबुद्ध नागरिकों की सभा में बाढ़ विभीषिका की चर्चा करते हुए सिसवन से सोनपुर तक गंगा नदी के उत्तरी किनारे पर तटबन्ध के निर्माण के लिए पहली किश्त में चार करोड़ रुपये के आवंटन की तत्काल घोषणा की थी। और, सभा में आश्वासन दिया था कि भारत सरकार सारन के नागरिकों की बाढ़ से सुरक्षा प्रदान करने के लिये इस प्रस्तावित तट-बन्ध में जितनी भी राशि लगेगी, उसका आवंटन करेगी। अब श्री मिर्धा जी को अपने पूर्ववर्ती सिंचाई मंत्री के अधूरे काम को पूरा करने के उत्तरदायित्व को निभाना है। छपरा के बारे में दूसरा एक और निवेदन करना चाहता हूं। छपरा की उत्तर जल निकासी योजना स्वर्गीय श्री प्रभुनाथ सिंह, मंत्री, स्वर्गीय श्री दीपनारायण सिंह, भूतपूर्व सिंचाई मंत्री बिहार, स्वर्गीय श्री महेश प्रसाद सिंह, भूतपूर्व सिंचाई मंत्री-बिहार, स्वर्गीय श्री बनारसी लाल सिंह, भूतपूर्व सिंचाई विभागीय अधीक्षण अभियन्ता, उत्तर बिहार मुजफ्फरपुर पांच लाख की यह जल निस्सरण योजना अब दो करोड़ की बन गयी है। कुछ पैसा खर्च भी किया गया है। केवल कागज पर योजना बनती है। उसके आकार और प्रसार केवल कागज पर ही होता है। वह कभी जमीन पर नहीं उतरती जिससे सारन जिले के छपरा सदर

और जलालपुर प्रखंड के लोगों को खेती करने का सुअवसर नहीं मिलता और घर में अन्न लाने का सौभाग्य शायद ही कभी मिल पाता है क्योंकि खेती के समय खेत में पानी जमा होता है। सारन जिले के गड़खा, दरियापुर, परसा, अमनौर और सोनपुर प्रखंडों को बाढ़ से बचाने के लिए उस क्षेत्र की सुखमन, माही, गोगरी आदि बरसाती नदियों में तटबन्ध होना अत्यावश्यक है। जिसकी व्यवस्था अभी तक नहीं की जा सकी। तीन वर्ष पूर्व गण्डक विभाग की जल निकासी इकाई, गण्डक योजना विभाग के अधीक्षण अभियन्ता, कार्यपालिका अभियन्ता और सहायक अभियन्ता के साथ मैं भी स्थल का निरीक्षण करने गया था। उन्होंने विनाश की गंभीरता को देखकर अविलम्ब इन नदियों पर तटबन्ध का निर्माण कराने के लिए कदम उठाने का अपना संकल्प सुनाया था। परन्तु, अभी तक इस दिशा में तनिक भी काम नहीं हो सका। आगामी बरसात में गंगा नदी के तटबन्ध, छपरा के उत्तर में जल निकासी योजना और माही, सुखमन, गोगरी नदियों में तटबन्ध के अभाव में सारन के नागरिकों का दिल बाढ़ की विभीषिका और विनाशलीला की कल्पना से थर-थर कांप रहा है। क्या हमारे नए कर्मठ सिंचाई मंत्री श्री राम निवास मिर्धा जी हमारे जिले के लोगों को बाढ़ से आतंकित और प्रकम्पित नागरिकों को सुरक्षात्मक कदम उठाकर सही मायने में आश्वस्त करेंगे कि भारत सरकार सारन जिले के नागरिकों को अब बाढ़ से प्रताड़ित नहीं होने देगी ? प्रो० डी० पी० यादव और श्री भीखा भाई जी ने इंजीनियर के माल बनाने, घर बनाने और सरकारी कोष का दुरुपयोग करने का आरोप लगाया है और उसकी जाँच की मांग की है, उसका मैं भी हार्दिक समर्थन करता हूं। इन शब्दों के साथ सिंचाई मंत्रालय की अनुदान मांगों का मैं प्रबल समर्थन करता हूं।

MR. DEPUTY-SPEAKER : The House stands adjourned to reassemble at 11.00 a:m. on Friday, April 15, 1983.

19.10 Hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 15, 1983/ Chaitra 25, 1905 (Saka).

Printed at Samrat Press 7118, Pahari Dhiarj, Delhi-6.